Annexure – 2

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, KOZHIKODE

GOVT. ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 001

Ph: 0495-2300745 kspcb.kerala.gov.in

PCB/KKD/DO/ GEN-213/OA 770/2023 Dated: 30/04/2024.

o/c

From

The Environmental Engineer

NGT MATTER

To

The Chairperson

Kerala State Pollution Control Board

DESPATCHED

30/04/2024

By Email

Sub:- Request for co-opting expert members from various departments to the Joint Committee in OA 93/2024; compliance to Hon'ble NGT Order regarding;

Ref :-

1. OA No.93 of 2024 (SZ), earlier OA No. 770 of 2023 (PB)LP, Order dated 25/03/2024 of the Hon'ble NGT regarding;
2. Interim status report of the Joint Committee submitted before the Hon'ble NGT, by Nodal Officer, through Board Standing Counsel on 09/04/2024.

Madam,

References may please be seen.

Regarding the matter an interim status report was submitted by the Joint Committee vide ref (2) (soft copy of the same is attached). The matter is posted for hearing on 20/05/2024, vide order dated ref (1).

In continuation to the preliminary site inspection and interim report, it is necessary to complete rest of the procedures, including assessment involving encroachment of forest area, mining in ecologically sensitive area, transportations of quarry products without mandatory pass, Non compliance to EC conditions etc, besides, air, noise and water pollution monitoring. Hence to look on to the above aspects the committee has to co-opt members from the Department of Mining & Geology, Forest Department, SEIAA and a member from the local panchayath. It is

humbly requested to initiate necessary steps to request expert personn from the concerned departments, to be co-opted as Joint Committee members, in order to have a thorough assessment of the related factors.

Thanking you,

Yours faithfully,

O/C

3/3

ENVIRONMENTAL ENGINEER.

Copy to:

Chief Environmental Engineer
Regional Office, Kozhikode.

Annexure – 3

☎ General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in
KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

KSPCB/611/2024-SEE-I Date: 09/05/2024

From

The Member Secretary

To

1.Director
Directorate of Mining and Geology,
Kesavadasapuram, Pattom Palace P.O.,
Thiruvananthapuram -695004
Kerala, India.

2.Member Secretary
State Environment Impact Assessment Authority
K.S.R.T.C. Bus Terminal Complex, 4th Floor
Thampanoor, Thiruvananthapuram

3. The Chief Wildlife Warden,
Forest Headquarters, Vazhuthacaud
Thiruvananthapuram, Kerala, India – 695014

Sub: OA 93/2024 before Hon'ble NGT- Order of the Tribunal constituting Joint Committee- Request to delegate officials for co-opting into the Joint Committee

Ref: 1. Order of the Hon'ble NGT PB in OA 770 of 2023 PB, later renumbered as OA.No. 93/2024 (SZ)
2. Letter no. PCB/KKD/DO/GEN-213/OA770/2023 dated 30/04/2024 of the Nodal Officer and Environmental Engineer, KSPCB, District Office Kozhikode

Sir,

Kind attention is invited to the subject matter. OA 770 of 2023 PB was filed by Sajimon Joseph against alleged illegal quarry operations by Mr. Thankan Mathalikunnel, in Koombra- Punnakkadavu Village, Thamarassery of Kozhikode. As per the Order dated 25.03.2024 of the Hon'ble NGT Principal Bench (PB) in the OA, later renumbered as OA 93/2024 SZ, a Joint Committee

constituted with an officer of Kerala State Pollution Control Board as Nodal Officer (copy of the Order is enclosed). An interim status report was submitted by the Joint Committee, based on preliminary site inspection, before the Tribunal. In continuation to the preliminary site inspection, it is necessary to complete the rest of procedures including assessment involving encroachment of forest area, mining in ecologically sensitive area, transportation of quarry products without mandatory pass, non-compliance to the EC conditions, etc. To look into the above aspects, Environmental Engineer, KSPCB, District Office, Kozhikode, the nodal officer of the Committee has requested to co-opt members from Department of Mining and Geology, Forest Department and State Environmental Impact Assessment Authority (SEIAA) (copy of the letter enclosed). You are requested to depute a competent officer to the Joint Committee formed in connection with OA.No.93 of 2024(SZ) urgently. The case is next posted on 20-05-2024.

Yours faithfully,

MEMBER SECRETARY

Encl: as above

കളക്ടറേറ്റ്,കോഴിക്കോട്
തീയതി:14-05-2024

Receipt No. 59759/2024/O/O CHN KSPCB (Computer No. 59759)

Annexure -4

150 YEARS OF CELEBRATING THE MAHATMA

കോഴിക്കോട് ജില്ലാ കളക്ടറുടെ 14-05-2024 ലെ നടപടിക്രമം

ഹാജർ : സ്നേഹിൽ കുമാർ സിംഗ് ഐ എ എസ്

വിഷയം : ദേശീയ ഹരിത ട്രിബ്യൂണൽ 16.02.2024 ലെ ഒറിജിനൽ അപേക്ഷ നമ്പർ 770/2023

ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ ജോയിന്റ് കമ്മിറ്റി രൂപികരിക്കുന്നത് സംബന്ധിച്ച്

സൂചന : കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് മെമ്പർ സെക്രട്ടറിയുടെ

23.03.2024 തീയതിയിലെ KSPCB/611/2024-SEE-1 നമ്പർ കത്ത്

ദേശീയ ഹരിത ട്രിബ്യൂണൽ 16.02.2024 ലെ ഒറിജിനൽ അപേക്ഷ നമ്പർ 770/2023 ഉത്തരവ് പ്രകാരം കൂടരഞ്ഞി വില്ലേജിൽ കുമ്പാറ പുന്നക്കടവ് ഭാഗത്ത് തങ്കച്ചൻ മാതാളിക്കുന്നേൽ എന്നവരുടെ അനധികൃത ക്വാറിക്കെതിരെ ശ്രീ സജിമോൻ ജോസഫ് സമർപ്പിച്ച പരാതിയിൽ കേന്ദ്ര പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് പ്രതിനിധിയും , സംസ്ഥാന പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് പ്രതിനിധിയും , ജില്ലാ കളക്ടറുടെ പ്രതിനിധിയും ചേർന്ന് ജോയിന്റ് കമ്മിറ്റി രൂപികരിക്കേണ്ടതുണ്ട് ആയതിലേക്ക് ജില്ലാ കളക്ടറുടെ പ്രതിനിധിയായി താമരശ്ശേരി തഹസിൽദാരെ ഇതിനാൽ നാമ നിർദ്ദേശം ചെയ്യുന്നു.

ജില്ലാ കളക്ടർ

തഹസിൽദാർ , താമരശ്ശേരി

പകർപ്പ്

മെമ്പർ സെക്രട്ടറി, കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, പട്ടം പി ഒ, തിരുവനന്തപുരം. (അറിവിലേക്കായി)

"This document is electronically approved in eOffice by SNEHIL KUMAR SINGH I A S on 14-05-2024. Hence it does not require signature in ink"

Signed by
Snehil Kumar Singh Ias
Date: 14-05-2024 15:54:47

Translation of Annexure – 4.

Proceedings of Kozhikode District Collector dated: 14-05-2024

Present: Snehil Kamar Singh IAS

Subject: Regarding the formation of a Joint Committee based on the Order of the National Green Tribunal, in Original Application No. 770/2023 dated 16.02.2024.

Reference: Letter No. KSPCB/611/2024-SEE-1 dated 23.03.2024 from Member Secretary, Kerala State Pollution Control Board

As per the Order of the Hon'ble National Green Tribunal dated 16.02.2024 in Original Application Number 770/2023, regarding the complaint filed by Mr. Sajimon Joseph against illegal quarry owned by Thankachan Mathalikkunnel, in the Koombara Punnakkadavu area of Koodaranji Village, a joint committee needs to be formed consisting of a representative from the Central Pollution Control Board, State Pollution Control Board and a representative of the District Collector. The Thamarassery Tehsildar is hereby nominated as representative of the District Collector.

District Collector

Thamarassery Tehsildar

Copy To:

The Member Secretary, Kerala State Pollution Control Board, Pattom P.O, Thiruvananthapuram (for information).

Annexure-5

State Environment Impact Assessment Authority (SEIAA) Kerala

K.S.R.T.C Bus Terminal Complex, 4th Floor, Thampanoor,
Thiruvananthapuram - 695 001
Ph: +91471-2334262 (Off) +91471-2334265 (Fax)
e-mail:seacseiaakerala@gmail.com
web:www.seiaakerala

No.1068/EC2/2024/SEIAA **Date: 20.06.2024**

From

The Administrator
State Environment Impact Assessment Authority

To,

Member Secretary
Kerala State Pollution Control Board
Head Office, Pattom
Thiruvananthapuram -695004

Sir,

Sub: - SEIAA – O.A No. 93 of 2024 (SZ) (Earlier O A No.770/2023(PB)) filed by Sri. Sajimon Joseph against the quarry activities of Sri. Thankachan Mathalikunnel before the Hon'ble NGT- reg :-

Ref :- 1) Your letter No.KSPCB/611/2024-SEE-1 dated 09.05.2024

2) Minutes of the 142nd SEIAA meeting held on 30th and 31st May 2024

Attention is invited to the references cited. The Authority in its 142nd meeting, has decided to depute Dr. Junaid Hassan, Environmental Officer, SEIAA as a co-opt member to the Joint Committee constituted vide Order dated 31.01.2024 in O.A. No. 93 of 2024.

Yours faithfully,
Sd/-
Harikumar.A.S
Administrator, SEIAA

Approved for Issue

Section Officer

Copy To: Dr. Junaid Hassan, Environmental Officer, SEIAA

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chm.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

Annexure - 6

Lifestyle for Environment

No. KSPCB/611/2024-SEE-1 Dated : 08-07-2024

From

The Member Secretary

Reminder - 1

To

1.The Director
Directorate of Mining and Geology,
Kesavadasapuram,
Pattom Palace P.O.,
Thiruvananthapuram.

2.The Chief Wildlife Warden,
Forest Headquarters,
Vazhuthacaud,
Thiruvananthapuram.

KERALA STATE POLLUTION CONTROL BOARD
THIRUVANANTHAPURAM
17 JUL 2024
DESPATCH

Sub :- OA 93/2024 before Hon'ble NGT - Order of the Tribunal constituting Joint Committee - Request to delegate officials for co-opting into the Joint Committee.

Ref :- 1. Letter no. PCB/KKD/DO/GEN-213/OA770/2023 dated 30/04/2024 of the Nodal Officer and Environmental Engineer, KSPCB, District Office Kozhikode.
2. This office letter even no dated : 09-05-2024.

Sir,

Kind attention is invited to the references cited based on order of Hon'ble NGT. The nomination called for vide reference (2) is not received in this office yet. Copy of the referred letters are attached. You are requested to depute a Competent Officer to the Joint Committee formed in connection with OA.No.93 of 2024 (SZ) urgently.

Yours faithfully,

MEMBER SECRETARY

O/C

Encl :- Ref 1& 2 .

Annexure - 7

KERALA STATE POLLUTION CONTROL BO
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

PCB/KKD/DO/ GEN-213/OA No 770/2023. Dated: 18/07/2024

From

The Environmental Engineer

To

Advocate Rema Srithi V.K
No.2 Temple Clade Apartments
Kalakshetra Colony
Beach Road, Besant Nagar
Chennai – 600090.

DESPATCHED
19/07/24
Gmail

Sub:- Original Application No: 93 of 2024. (Old OA No. 770 of 2023)
Reporting present status regarding;

Ref :-

1. Hon'ble NGT Order dated 31/01/2024 in Original Application No. 770 of 2023 (PB), Renamed as OA 93 of 2024 (SZ).
2. Interim Status Report submitted on 5th April 2024 by the Joint Committee constituted by Hon'ble NGT in above OA 93 of 2024 (SZ).
3. Hon'ble NGT Order dated 20/05/2024.

Madam,

Inviting your kind attention to above matter and references. Vide reference (3) order, the Hon'ble NGT had posted the matter on 30/07/2024. After submission of the interim report vide ref (2) by the Joint Committee, as per the decision of the Joint Committee, a request letter was submitted to the Board Chairperson, by the nodal officer (Environmental Engineer, District Office, Kozhikode) on 30/04/2024, requesting to initiate necessary steps to request expert personnel from concerned departments to be co-opted as members in the Joint Committee, so as to have a thorough assessment of the related factors of concern. Accordingly a request letter had been issued by the Board Member Secretary on 09/05/2024, to the Director, Directorate of Mining & Geology, to the Member Secretary, State Environmental Impact Assessment Authority (SEIAA), and to the Chief Wild life Warden, Forest

Head Quarters, Thiruvanthapuram, requesting to depute a competent officer to the Joint Committee.

In reply to the request letter of Board Member Secretary, an expert officer from SEIAA, only has been deputed to the Joint committee so far. Competing officer from Forest department as well as from Mining & Geology department had not been deputed till date. For initiating further course of action including a detailed site study by concerned departments to consider all related factors, an extended Joint Committee should be constituted with the co-opted members from concerned departments as mentioned above. Hence it may kindly be requested to the Hon'ble Tribunal, to grand two more months time, in order to complete the course of action in accordance with law.

Yours faithfully,

ENVIRONMENTAL ENGINEER.
(NODAL OFFICER IN OA 93/2024)

Annexure - 8.

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

KSPCB/611/2024-SEE-1 Date:01/08/2024

Office of The Environmental Engineer CALICUT Date: 08/08/2024

From

The Chairperson

To

The Secretary,
Environment Department,
Government Secretariat,
Thiruvananthapuram.

Sub :- OA No. 93/2024 (SZ) before Hon'ble NGT - Order of the Tribunal constituting Joint Committee – Request to delegate officials for co-opting into the Joint Committee – Reg.

Ref :- 1. Order of the Hon'ble NGT, PB in OA770 of 2023 (PB), later renumbered as OA 93/2024 SZ.
2. Letter No. PCB/KKD/DO/GEN-213/OA770/2023 dated 30/04/2024 of the Nodal Officer and Environmental Engineer, KSPCB, District Office, Kozhikode.
3. Letter No.1068/EC2/2024/SEIAA dated 20/06/2024 of the Administrator, SEIAA.

OA 93/2024 (Old OA 770/2023)

Sir,

Kind attention is invited to the above subject matter and references cited. OA No. 770 of 2023 (PB) was filed by Sri. Sajimon Joseph against the illegal quarry operations conducted by Mr. Thankanchan Mathalikunnel, in Koombra-Punnakkadavu Village, Thamarassery Taluk, Kozhikode. As per the Order dated 25.03.2024 of the Hon'ble NGT Principal Bench (PB) in the OA, later renumbered as OA 93/2024 (SZ), a Joint Committee was constituted with an officer of Kerala State Pollution Control Board as Nodal Officer (copy of the Order is enclosed). An interim status report was submitted before the Tribunal by the Joint Committee, based on preliminary site inspection. In continuation to the preliminary site inspection, it is necessary to complete the rest of procedures including assessment involving encroachment of forest area, mining in ecologically sensitive area, transportation of quarry products without mandatory pass, non- compliance to the EC conditions, etc. To look into the above aspects, Environmental Engineer, KSPCB, District Office, Kozhikode, the Nodal Officer of the Committee has requested to co-opt members from Department of Mining and Geology, Forest Department and State Environmental Impact Assessment Authority (SEIAA) (copy of the letter enclosed).

2167/9/8/24

1. The Director, Directorate of Mining and Geology 2. The Member Se... State Environment Impact Assessment Authority 3. The Chief Wildlife W... Forest Headquarters were requested to depute a competent officer to the ... Committee formed in connection with OA.No.93 of 2024 (SZ) urgently. Nomina... was received vide reference (3) from SEIAA. Though requested, the Department o... Mining and Geology and Forest Department had not nominated officers. Hence reminders were given to those departments on 08.07.2024. But nominations are yet to be received. For completing damage assessment, officials of Mining and Geology and Forest Department are also to be co-opted. State Government represented by Chief Secretary is also respondent in this case. Hence necessary action may kindly be taken so that members from Department of Mining and Geology and Forest Department are nominated to the Joint Committee at the earliest.

Yours faithfully,

CHAIRPERSON

Encl. as above

Copy to:

1. The Director
   Directorate of Mining and Geology,
   Kesavadasapuram,Pattom Palace P.O.,
   Thiruvananthapuram -695004

2. The Chief Wildlife Warden,
   Forest Headquarters,
   Vazhuthacaud ,Thiruvananthapuram,
   Kerala, India – 695014

3. The Environmental Engineer
   District Office,
   Kozhikode.

I/161461/2024

Annexure – 9.

ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS (ADMINISTRATION) & HOLDING FULL ADDITIONAL CHARGE OF CHIEF WILDLIFE WARDEN, KERALA

Forest Headquarters,
Vanalakshmi',
Thiruvananthapuram-695 014,

Kerala, India.
Ph : 0471 – 2321610
E.mail:cww.for@kerala.gov.in

KFDHQ/4170/2024-CWW/WL12

Date:12-08-2024

To

Tthe Member Secretary,
Kerala State Pollution Control Board,
Pattom P.O.,
Thiruvananthapuram.

Sir,

Sub:- Kerala Forest Department – OA No.770/2023 filed by Sri.Sajimon Joseph before the Hon'ble National Green Tribunal - Reg.

Ref:- That office letter No. KSPCB/6 11/2024-SEE- 1 dated. 09.05.2024 .

Attention is invited to the subject and reference cited. This is to inform that the Divisional Forest Officer, Kozhikode is nominated as the representative from Kerala Forest Department on behalf of undersigned in the Joint Committee constituted as per order of the Hon'ble National Green Tribunal vide the letter No.KFDHQ/4170/2024-CWW/WL12 dated 01.08.2024. A copy of the said letter is enclosed for information.

Yours faithfully

Signed by
Pramod G Krishnan
Date: 12-08-2024 16:40:03

Additional Principal Chief Conservator of Forests (Administration)&
Holding Full Additional Charge of Chief Wildlife Warden, Kerala

Copy to: Divisional Forest Officer, Kozhikode for information and necessary action.

Annexure - 10

2747
09/09/24.

1465
09.09.24

DMG/1387/2024-M6

Directorate of Mining and
Geology,
Kesavadasapuram,
Pattom Palace P. O.,
Thiruvananthapuram 695004
Phone/Fax: 0471-2447429
email:
director.dir.dmg@kerala.gov.in
www.dmg.kerala.gov.in
09-09-2024

KERALA STATE POLLUTION CONTROL BOARD
HEAD OFFICE
09 SEP 2024
THIRUVANANTHAPURAM

The Director of Mining & Geology

The Member Secretary,
Kerala State Pollution Control Board,
Pattom P O Thiruvananthapuram-695 004

Sir,

Sub:- Mining & Geology- O A No.93/2024(SZ) filed before the Hon'ble National Green Tribunal (NGT) by Sajimon Joseph - nomination to the Joint Committee - reg.

Ref:- That office letter No. KSPCB/611/2024-SEE-1 Dated 01/08/2024

Kind attention is invited to the reference cited above. As per the order of the Hon'ble National Green Tribunal (NGT) dated 25/03/2024, I hereby nominate Smt. Amritha V, Geologist, District office, Kozhikode (Contact No. 9400767705) as the representative of the Department of Mining and Geology for the Joint Committee in the above mentioned case.

Yours faithfully,

M C KISHOR

Signed by Kishor M
Date: 09-09-2024 10:01:07

DEPUTY DIRECTOR I

Copy to: **Amritha V**, Geologist, District office, Kozhikode

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

Annexure – II

PCB/KKD/DO/ GEN-213/OA No.93/2024(SZ) Dated: 07/10/2024

URGENT – NGT MATTER

From

The Environmental Engineer

To

Shri. Thankachan Sebastian
Mathalikkunnel House
Koombara Bazar P.O
Koodaranhi
Kozhikode - 673604

Subject : Compliance to Hon'ble NGT Order in OA No.93/2024(SZ)
Intimation on Joint Committee Site Inspection - regarding;

References :

1. Order dated 31/01/2024 of the Hon'ble NGT.
2. Interim Status Report submitted by Joint Committee dated 5th April 2024.

Sir,

This letter is to inform you that, a detailed site study is scheduled on 11/10/2024, 11 am at your quarry site under complaint, at Koombara – Koodaranhi Village, Thamarassery Taluk, by the Joint Committee constituted vide ref (1) order of the Hon'ble NGT. You are here by directed to be present at the quarry site without fail and the quarry should be functional to monitor the Air and Noise quality standards of the area

during working of the unit. **The air and sound monitoring will start at 10 am itself. Blasting operations in the quarry shall be conducted in the presence of the inspection team (ie, 11 am onwards).** Necessary electricity supply should be ensured for conducting the air monitoring smoothly.

Yours faithfully,

ENVIRONMENTAL ENGINEER.

&

(Nodal Officer OA 93)

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ഓഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

Annexure - II

PCB/KKD/DO/ GEN-213/OA No.93/2024(SZ) Dated: 07/10/2024

NGT MATTER

From

The Environmental Engineer

To

The Joint Committee Members listed below;

1. Dr. Deepesh.V
   Scientist –C
   CPCB Regional Directorate
   Bengaluru

2. Dr. Junaid Hassan
   Environmental Officer
   SEIAA
   K.S.R.T.C Bus Terminal Complex
   4th Floor, Thampanoor
   Thiruvanathapuram – 695001

3. Shri. Balarajan
   Thahsildar
   Thamarassery Taluk
   Kozhikode District

4. Smt. Amrutha.V
   District Geologist
   Department of Mining & Geology
   Kozhikode District

5. Shri. Ashik Ali
   Divisional Forest Officer
   Divisional Forest Office
   B – Block, 6th Floor
   Civil Station P.O, Eranjipalam
   Kozhikode – 673020.

6. The Taluk Surveyor
   Thamarassery Taluk
   Kozhikode District

7. Village Officer
   Koodaranhi village
   Thamarassery, Kozhikode District

&

8. Shri. Saji mon Joseph (Complainant)
   Narakatingal House
   Koombara BO
   Koodaranhi Via
   Kozhikode - 673604

Subject : Compliance to Hon'ble NGT Order in OA No.93 of 2024 – Intimation on Joint Committee Site Inspection - regarding;

References :

1. Hon'ble NGT Order in OA No.770 of 2023(PB) dated 31/01/2024 (later renumbered as OA No.93/2024 (SZ)), and the subsequent orders.
2. Interim Status Report of the Joint Committee submitted before the Hon'ble NGT, on 09/04/2024.
3. Letter No. KSPCB/611/2024-SEE1 dated 09/05/2024 of the Board Member Secretary to respective officers.

Sir,

Inviting your immediate attention to the subject and references given above. The OA No.770 of 2023(PB) was filed by Shri. Sajimon Joseph against alleged illegal quarry operations by Mr.Thankachan Mathalikkunnel, in Koombara – Punnakkadavu Village, Thamarassery Taluk, Kozhikode. As per the order dated 31/01/2024, of the Hon'ble NGT Principal Bench (PB) in the OA, later renumbered as OA 93 of 2024(SZ), a Joint Committee was constituted, with an officer of Kerala State Pollution Control Board as the Nodal Officer. An interim status report was submitted by the Joint Committee based on preliminary site inspection, before the Hon'ble Tribunal. In continuation to the preliminary site inspection, in order to complete the rest of the procedures including assessment involving encroachment of forest area, mining in ecologically sensitive area, transportation of quarry products without mandatory pass, non compliance to EC conditions etc, as per the request of the nodal officer of the Joint Committee to co-opt expert members from respective departments, competent members in the respective fields were nominated based on request letter vide ref (3), to the Joint Committee. The next

hearing of the Hon'ble NGT is scheduled on 11/11/2024. A copy of relevant tribunal orders are attached for necessary reference.

It is informed that a Joint Committee meeting and detailed site study is scheduled on 11/10/2024, 11 am, at the quarry site under complaint. Your are requested to participate in the same with necessary documents (if any), on time. For any further information please feel free to contact in the following numbers.

Contact Person	Mobile Number	Designation
Sauma Hameed	9447975721	(Nodal Officer & Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode)
Bijesh K	9188921756	(Assistant Engineer, Kerala State Pollution Control Board, District Office, Kozhikode)

Yours faithfully,

SAUMA HAMEED
Environmental Engineer

ENVIRONMENTAL ENGINEER.

&

(Nodal Officer OA 93)

Kerala State Pollution Control Board
District Office
Kozhikode

Annexure - 12

Attendance list of officers participated in joint committee inspection on 11.10.2024, based on Hon'ble NGT Order on OA93/2024 (SZ)

SL NO	Name of officers	Designation	Signature
1	Dr. Deepesh V	Sci-'C' CPCB	11/10/24
2	Dr Junaid Hassan. S	Environmental Officer SEIAA	
3	[illegible]	[illegible]	
4	RAGESH M	TALUK SURVEYOR	
5	Akhil. S. Suseel	Asst. Geologist	
6.	Sauma Hameed.	EE KSPCB DO KKD	
7.	Bijesh K.	AE KSPCB DO KKD	
8	Badsha Rahmath	AE KSPCB DO KKD	
9.	KOMALANGAN. K.	Village officer. Kadalundi	
10.	Ashique Ali U,	DFO, Kozhikode	
11.	Vimal. P	RFO, Thamarassery	

Annexure - 13.

ANNEXURE-13

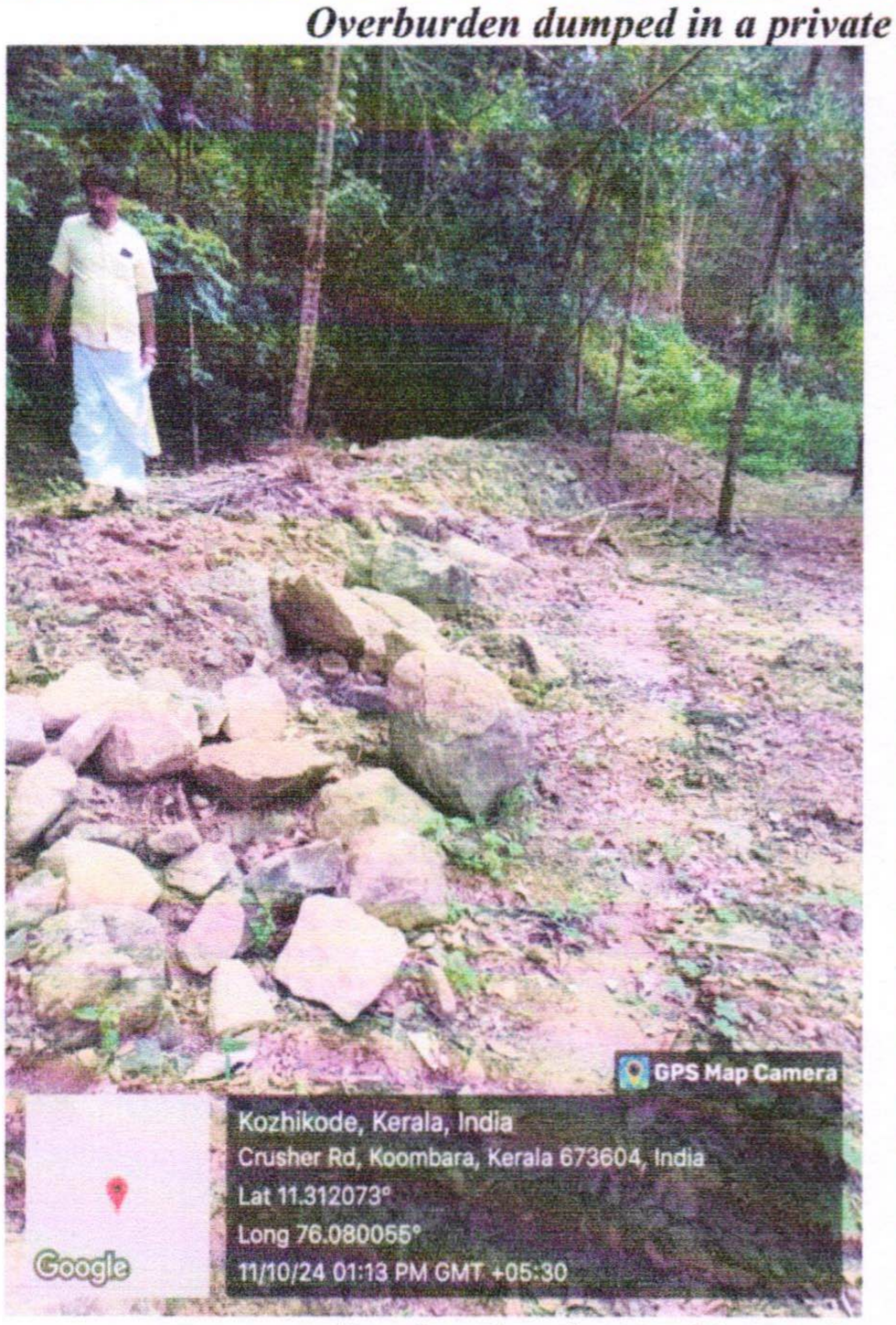
Committee members with officials, complainant and proponent at the site on 11-10-2024

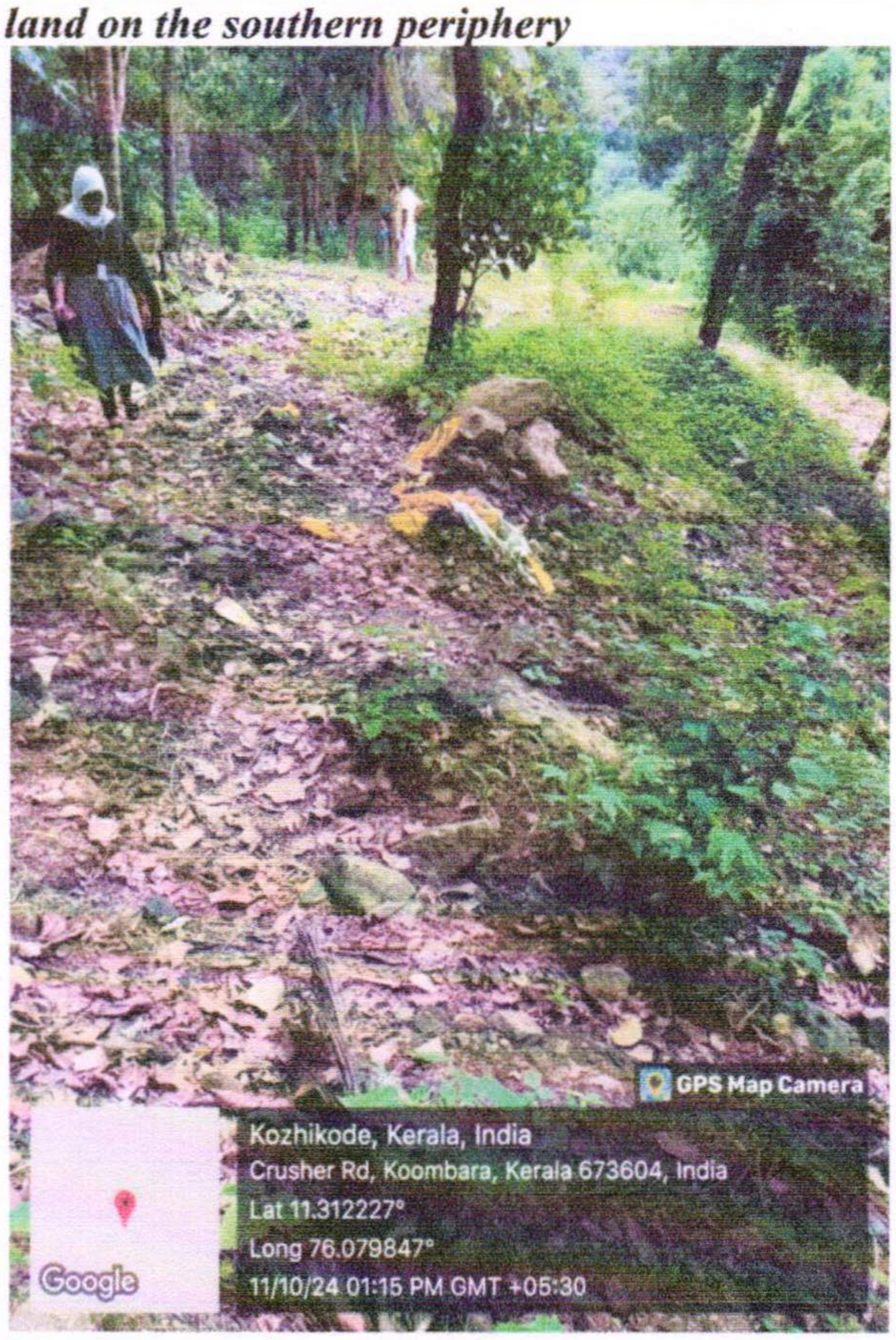
Quarry with the water logged mine pit on the day of inspection, 11-10-2024

Overflowing overburden storage and the mine pit.

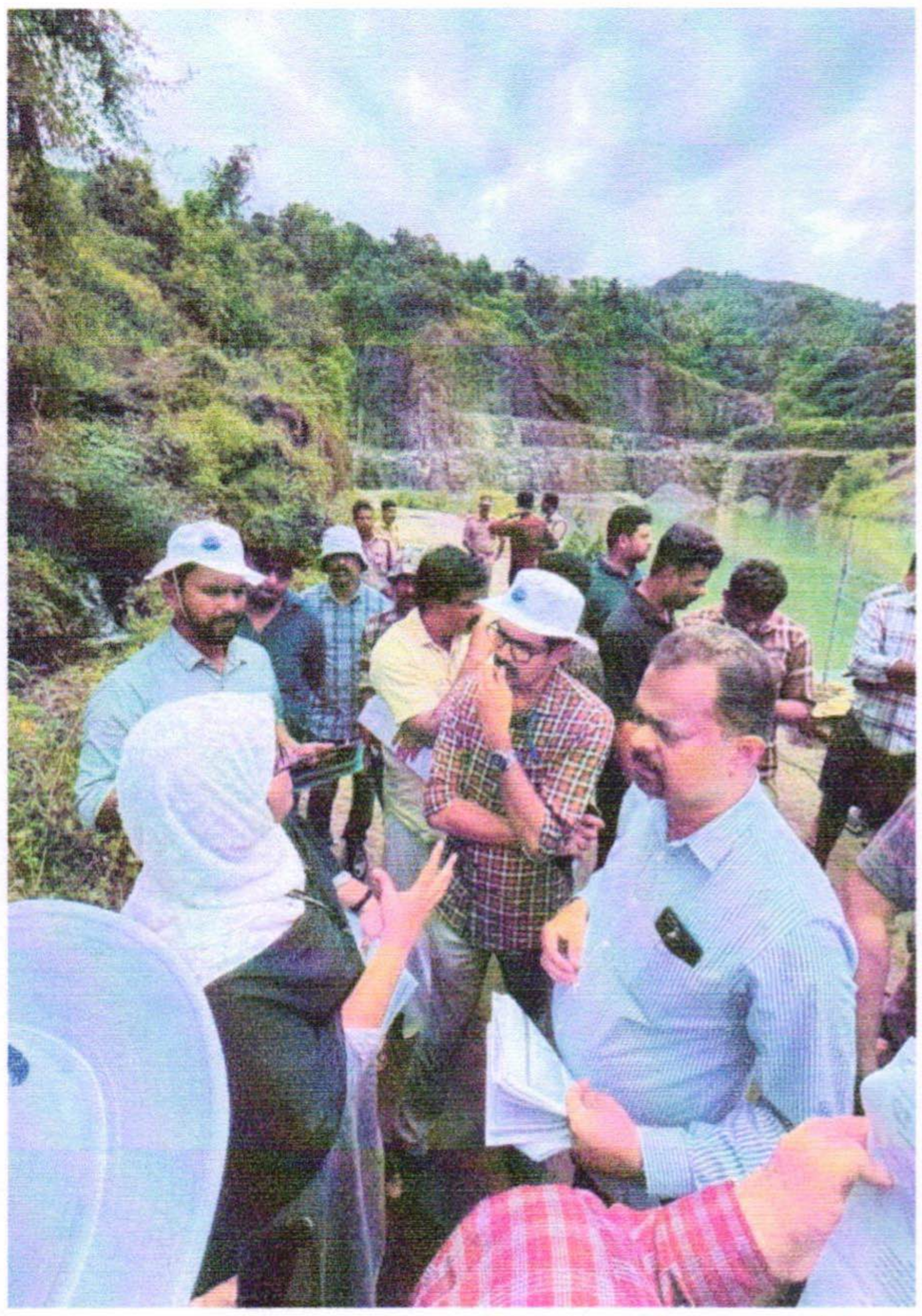
A view of the southern side of the quarry from the designated overburden storage

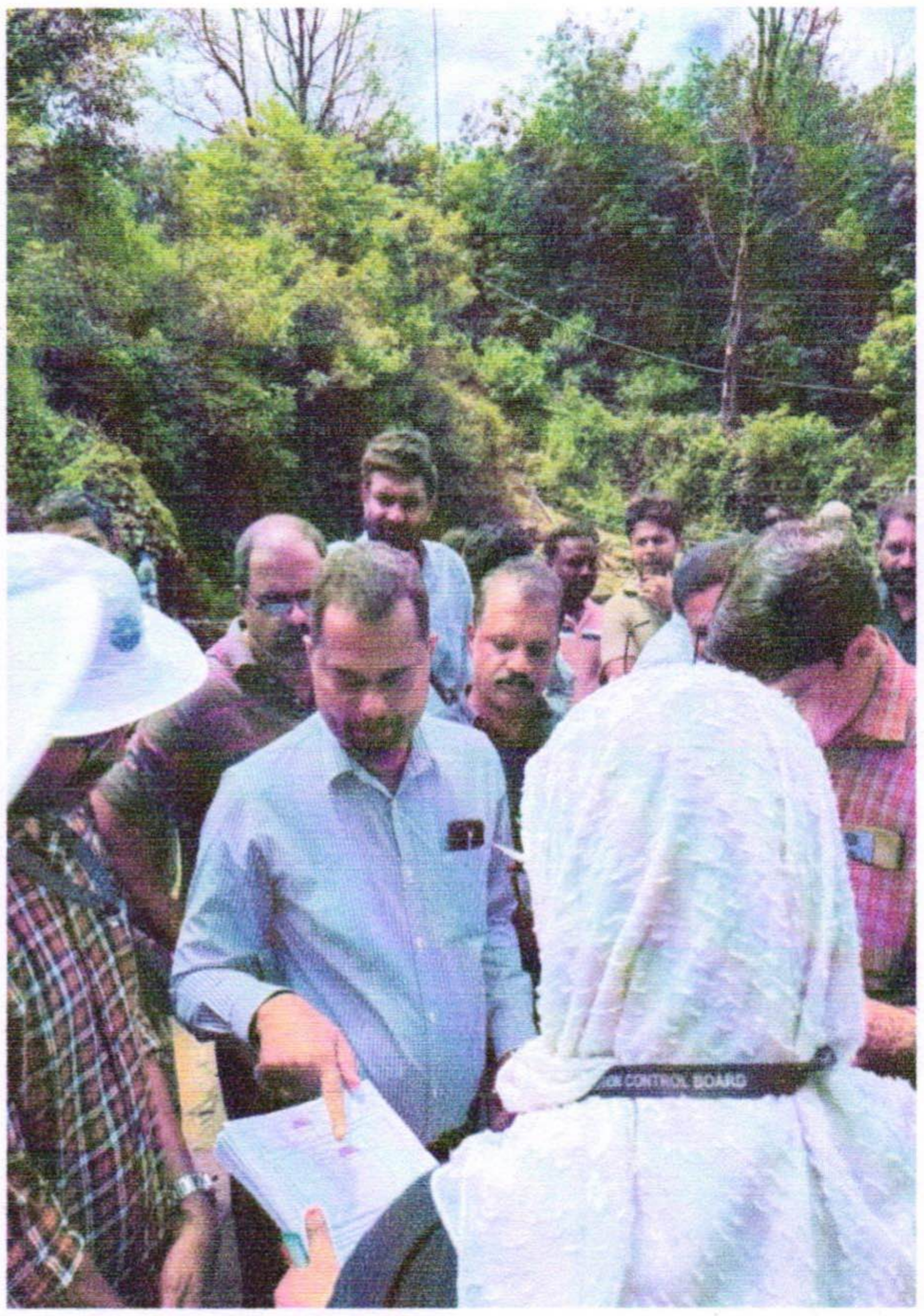
Overburden dumped in a private land on the southern periphery





Overburden dumped in a private land near to forest boundary

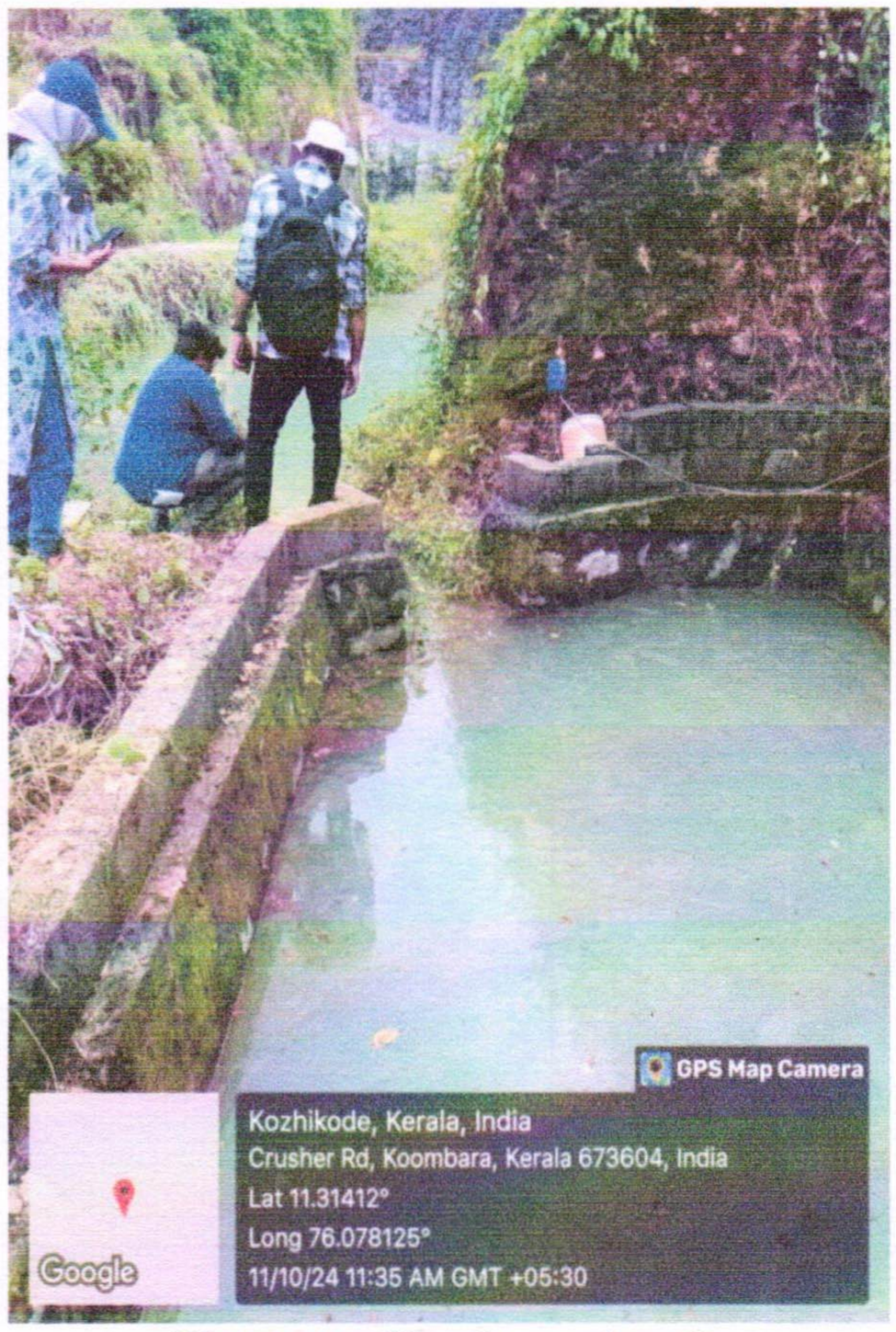




Hearing the complainant at the site, 11-10-2024

Settling tank provided for the mine pit water

Ambient air quality monitoring



Water sampling from mine pit

Sample collection from natural stream in the eastern periphery of the quarry

Annexure - 14.

NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO_2), $\mu g/m^3$	Annual*	50	20	- Improved West and Gaeke
		24 hours**	80	80	-Ultraviolet fluorescence
2	Nitrogen Dioxide (NO_2), $\mu g/m^3$	Annual*	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 hours**	80	80	- Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM_{10} $\mu g/m^3$	Annual*	60	60	- Gravimetric - TOEM
		24 hours**	100	100	- Beta attenuation
4	Particulate Matter (size less than 2.5µm) or $PM_{2.5}$ $\mu g/m^3$	Annual*	40	40	- Gravimetric - TOEM
		24 hours**	60	60	- Beta attenuation
5	Ozone (O_3) $\mu g/m^3$	8 hours**	100	100	- UV photometric - Chemiluminescence
		1 hour**	180	180	- Chemical Method
6	Lead (Pb) $\mu g/m^3$	Annual*	0.50	0.50	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
		24 hours**	1.0	1.0	- ED-XRF using Teflon filter
7	Carbon Monoxide (CO) mg/m^3	8 hours**	02	02	- Non Dispersive Infra Red (NDIR) spectroscopy
		1 hour**	04	04	
8	Ammonia (NH_3) $\mu g/m^3$	Annual*	100	100	-Chemiluminescence
		24 hours**	400	400	-Indophenol blue method

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C_6H_6) $\mu g/m^3$	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m^3	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m^3	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m^3	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/184/09/Exty.]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Annexure - 14

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: ms.kspcb@gov.in FAX: 2318134, 2318152 web: ww.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97 28.05.2015

CIRCULAR

Sub: Stone crusher and quarry – Standards for suspended particulate matter

Ref: This office circular of even no. dated 07.08.2014 specifying standards for suspended particulate matter.

The circular vide reference above for the condition regarding standards for stone crusher, M- sand unit and quarry is modified to the following extend:-

1. Suspended particulate matter measured between 3m and 10m from the Stone crusher unit shall not exceed 600 microgram per cubic metre.
2. The PM_{10} in ambient air at the boundary shall not exceed 100 $\mu g/m^3$.
3. The $PM_{2.5}$ in ambient air at the boundary shall not exceed 60 $\mu g/m^3$.
4. The sound level (Leq) at 1m outside the boundary of the site should not exceed the ambient noise standard applicable to the adjoining areas.

The conditions no.1 is not applicable to quarries.

Sd/-
CHAIRMAN

To

The Chief Environmental Engineer, Regional office, TVM/EKM
The Senior Environmental Engineer, Regional Office, KKD/ DO -1, EKM
The Senior Environmental Engineer, District Office, PLKD
The Environmental Engineer, DO, TVM/KLM/PTA/ALPA/KTYM/IDK/ EKM (2&3)/ TSR/PLKD/ KKD/MLPM/WYND/KNR/KSGD
All technical Officers in H.O
Assistant Environmental Engineer-5, H.O- for uploading in the website
CA to CHN & MS
Stock file

FORWARDED/ BY ORDER

ENVIRONMENTAL ENGINEER – 3

Annexure - 15

CALICUT
Date.... 15/10/24

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് റീജ്യണൽ ലബോറട്ടറി
REGIONAL LABORATORY, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Telefax: 2300745, 46, 47
www.keralapcb.org

ANALYSIS REPORT OF AIR MONITORING

File No: PCB /RLC/AR/air/2019 **Dtd: 15.10.2024**

Test Method: IS 5182 (Part 23):2006

Date of collection :11-10-2024	Time of sampling: 6 Hr
Received on : 11-10-2024 @ 8 PM	Station : Mathalikkunnu Quary
Received from : AE 3, RO, KKD	Ref. letter No: Ref. letter No: PCB/DO/KKD/GEN-213/OA No 770/2023 (PB) DATED : 16/10/24
Sampled by : NAMP OPERATOR, RO, KKD	Analysed by : JSA, RL,KKD

Sl No	Parameters	Value (µg/m^3)	
		Downward direction	Upward direction
1	Particulate Matter (PM_{10})	51.28	44.31

SCIENTIST IN-CHARGE

Annexure - 15

The Environmental
CALICUT
1/11/24

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് റീജ്യണൽ ലബോറട്ടറി
REGIONAL LABORATORY, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Telefax: 2300745, 46, 47
www.keralapcb.org

ANALYSIS REPORT OF AIR MONITORING

File No: PCB /RLC/AR/air/2019 **Dtd: 01.11.2024**

Test Method: IS 5182 (Part 23):2006

Date of collection :25-10-2024		Time of sampling: 6 hr
Received on : 25-10-2024 @ 5 PM		Station : Mathalikkunnu Quary
Received from : AE 3, RO, KKD		Ref. letter No: Ref. letter No: PCB/DO/KKD/GEN-213/OA No 770/2023 (PB) DATED : 16/10/24
Sampled by : NAMP OPERATOR, RO, KKD		Analysed by : JSA, RL,KKD
	Parameters	**value ($\mu g/m^3$)**
		Downward direction
1	Particulate Matter (PM_{10})	71.15

AE3.

01/11/24.

SCIENTIST IN-CHARGE

Annexure – 16

(2) Sound emitting fire crackers shall not be burst in silence zone or during night time.

(3) Sound emitting construction equipments shall not be used or operated during night time in residential areas and silence zones.]

6. **Consequences of any violation in silence zone/area**

Whoever, in any place covered under the silence zone/area commits any of the following offence, he shall be liable for penalty under the provisions of the Act—

(i) whoever, plays any music or uses any sound amplifiers,

(ii) whoever, beats a drum or tom-tom or blows a horn either musical or pressure, or trumpet or beats or sounds any instrument, or

(iii) whoever, exhibits any mimetic, musical or other performances of a nature to attract crowds.

[1][(iv) whoever, bursts sound emitting fire crackers; or

(v) whoever, uses a loud speaker or a public address system.]

7. **Complaints to be made to the authority**

(1) A person may, if the noise level exceeds the ambient noise standards by 10 dB(A) or more given in the corresponding columns against any area/zone, [2][or, if there is a violation of any provision of these rules regarding restrictions imposed during night time] make a complaint to the authority.

(2) The authority shall act on the complaint and take action against the violator in accordance with the provisions of these rules and other law in force.

8. **Power to prohibit, etc. continuance of music sound or noise**

(1) If the authority is satisfied from the report of an officer incharge of a police station or other information received by him [2][including from the complainant] that it is necessary to do so in order to prevent annoyance, disturbance, discomfort or injury or risk of annoyance, disturbance, discomfort or injury to the public or to any person who dwells or occupies property on the vicinity, he may, by a written order issue such directions as he may consider necessary to any person for preventing, prohibiting, controlling or regulating—

(a) the incidence or continuance in or upon any premises of—

(i) any vocal or instrumental music,

(ii) sounds caused by playing, beating, clashing, blowing or use in any manner whatsoever of any instrument including loudspeakers, [3][public address systems, horn, construction equipment, appliance or apparatus] or contrivance which is capable of producing or re-producing sound, or

[2][(iii) sound caused by bursting of sound emitting fire crackers, or,]

---

1 Inserted vide SO 50(E), dt. 11-1-2010, w.e.f. 11-1-2010.

2 Inserted by Noise Pollution (Regulation and Control) (Amdt.) Rules, 2006 vide SO 1569(E), dt. 19-9-2006, w.e.f. 19-9-2006.

3 Substituted for "public address systems, appliance or apparatus" vide SO 50(E), dt. 11-1-2010, w.e.f. 11-1-2010.

Annexure – 17

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്

REGIONAL OFFICE, KOZHIKODE

Phone: 2380744 (CEE): kspcb.kerala.gov.in

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002

ANALYSIS REPORT OF WASTEWATER

Report No.	**KROS 5273/1&2&3&4**	**Date:**	**30/10/2024**
Date of Sample Collection	11/10/2024	Date of receipt of the sample	14/10/2024
Time	Hours: NOT GIVEN	Time	Hours: 04:0
Sampled by:	AE-3,DO,KKD	Sample ID	RW-1, WW-105, WW-106, WW-203
Sampling Method	NOT GIVEN	Sample Lab Code	KROS 5273/1-4
Sample container	PC-2.5L	Ref.letter No.	PCB/0A-93 OF 2024-Quarry Mathalikunnel Dated:14.10.2024
Source:	**MATHALIKUNNEL QUARRY**	Received from:	EE/DO/KKD
		Period of analysis:	14.10.2024-29.10.2024
Specific sampling location:	**NATURAL STREAM AND SETTLING TANK OF MATHALIKUNNEL QUARRY**	No. of samples:	4
		Analysed by:	NSS/HPV/GV
Sample preservation:	ICE	Method:Standard Methods for the examination of Water and Wastewater, APHA AWWA WEF (22nd Ed.)	

Sl no	Parameters	Unit		Method No.	Sample ID			
					RW 1	**WW 105**	**WW 106**	**WW 203**
1	pH	-		APHA 4500-H+,B	6.5	7	7	7
2	TOTAL SUSPENDED SOLIDS (Dried at 103-105*C)	mg/L	4	APHA 2540D	BDL	4	BDL	3.1
3	BOD	mg/L	0.5	IS3025 (Part 44)	BDL	BDL	BDL	BDL
4	AMMONIACAL-N	mg/L	0.3	APHA 4500 N,C	BDL	0.101	0.109	0.172
5	CONDUCTIVITY	µmhos/cm	0.6	APHA 2510B	22	59.8	54.7	66.6
6	TURBIDITY	NTU	0.4	APHA 2130 B	5.7	19.8	12.8	17.4
7	TOTAL DISSOLVED SOLIDS	mg/L	14	APHA 2540C	12.32	33.49	30.63	37.29
8	TOTAL ALKALINITY	mg/L	2	APHA 2320 B	14	22	24	27
9	NITRATE as NO_3	mg/L	0.09	APHA 4500 NO3 B	0.039	0.201	0.183	0.226
10	SODIUM	mg/L		APHA 3500 Na, B	34.95	2.22	2.84	3.01
11	CALCIUM	mg/L	0.6	APHA 3500 Ca, B	2.8	7.6	5.2	6.8
12	MAGNESIUM	mg/L	0.4	APHA 3500 Mg, B	BDL	0.729	1.701	2.916

RW-1 : NATURAL STREAM, FREE FROM ANY MIXING WITH QUARRY WATER

WW 105 : BEFORE SETTLING TANK - NEAR TO SETTING TANK

WW 106 : AT THE POINT WHERE THE NATURAL STREAM MIXES WITH QUARRY WATER FROM THE SETTLING TANK OUTLET

WW 203 : BEFORE SETTLING TANK - LONGER DISTANCE

Remarks: LDL-Lower Detection limit. BDL-Below Detection Limit.

FOR Scientist in charge

Sukanya.N.S (JSA)

Annexure – 18

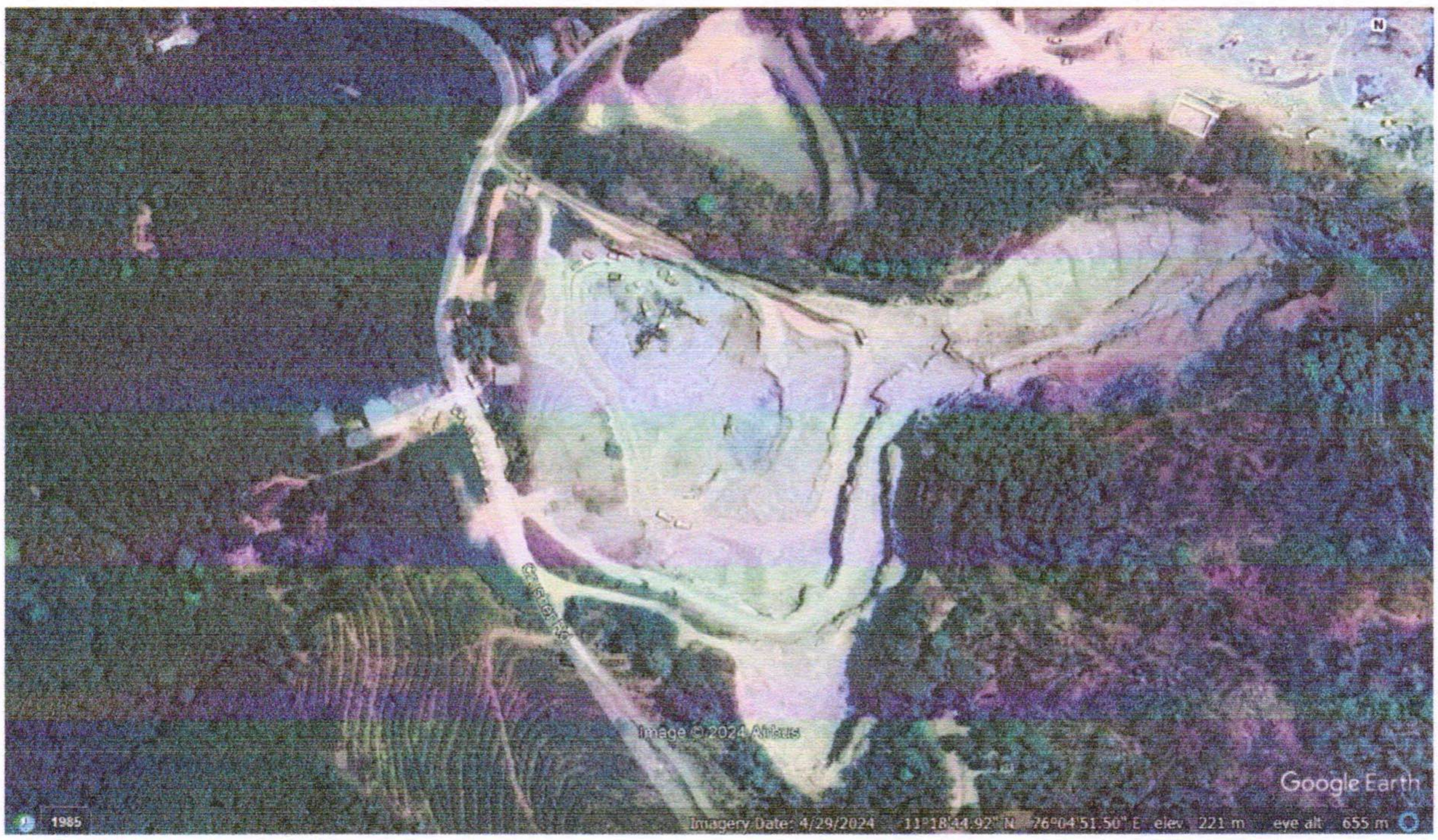
Field Visit Report of the Co-opt member from SEIAA as part of the Joint Inspection conducted on 11/10/2024 based on the order in OA 93/2024 by the Hon'ble NGT (SZ), to the Granite Building Stone Quarry Project of Sri. Thankachan M.S, at Sy. No. 2442 (pt) at Koodaranhi Village, Kozhikode.

SEIAA had issued Environmental Clearance to Sri. Thankachan M.S, with EC No. 212/SEIAA/KL/251/2014 dt. 05.12.2014, for an area of 4.6963 Ha, at Sy. No. 2442 (pt), Koodaranhi village, Kozhikode, for a period of 5 years. Later, an extension of EC application from the Project proponent was received on 13.08.2019 and after due appraisal involving the site inspection, the same was granted in the 98th SEIAA meeting, for 5 years on 04.11.2019, and the validity expires on 04.12.2025 if considering the provision of notification, SO 221(E) dated 18.01.2021, by the MoEF&CC regarding the COVID-19 relaxation.

The site inspection commenced at 11:00 a.m., with both the complainant, Sri Sajimon Joseph, and the Project Proponent, Sri Thankachan M.S, present to provide their statements. During the inspection, the complainant raised several concerns related to the Environmental Clearance granted to the Project Proponent. The primary issues raised by the complainant are related to the malfunction of the settling tank, resulting in the direct discharge of stored water into a natural stream, slippery roads caused by excessive water sprinkling, obstruction of the natural stream, and other environmental impacts. The complainant also mentioned that three residents had vacated their homes located on the southern side of the project site due to the quarry operations. Furthermore, he questioned the exclusion of Koodaranji Village from the list of Ecologically Sensitive Areas (ESA) by the Ministry of Environment, Forest and Climate Change (MoEF&CC). He also alleged that the Project Proponent is pumping water from the quarry pit to the natural stream during nighttime by blocking the outlet.

In response, the Project Proponent denied obstructing any natural streams as part of the quarry operations and asserted that water sprinkling was being conducted

regularly to control dust. He also refuted the allegation regarding nighttime water pumping.



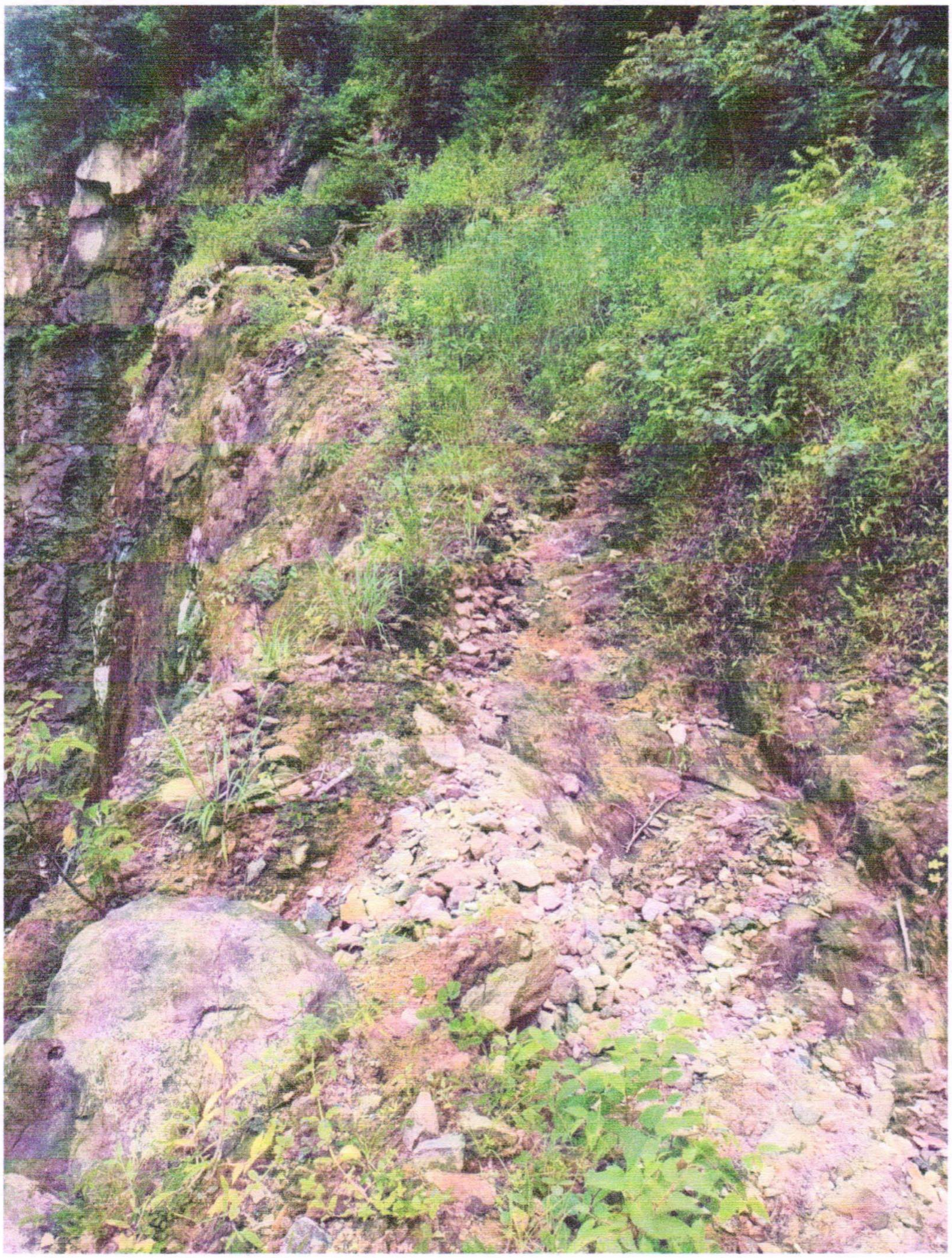
Google earth imagery of the project site, dated on 29.04.2024

Observations

1. The Garland drain is not seen at the site, and water from the quarry pit was observed flowing directly into the settling tank, which then discharged through an approximately 8-inch pipe towards the natural stream on the northern side. During the inspection, the quarry pit was filled with water up to the level of the settling tank.
2. The site did not exhibit proper benches as prescribed in the Environmental Clearance (EC).
3. Overburden (OB) dumping was observed on the elevated southern side, outside the designated quarry area, without safety measures, and at angles exceeding 45 degrees.
4. No approved Environmental Management Plan (EMP), imposed as the Specific Condition of EC was found submitted/implemented by the Project Proponent.
5. Sprinklers have been installed at the project site.

6. A natural stream was observed on the south side of the project area near the OB dump, flowing directly into the project area. It appeared that recent modifications had been made to this channel, diverting it towards the quarry pit.
7. Access roads were found to be damaged in certain areas.

Natural stream on the elevated area of southern part of the project area



The natural stream's dry path, observed without water flow, appears diverted into the nearby quarry pit during the inspection.

OB Dump seen without safety measures

Recommendations

1. A gabion or reinforced concrete wall should be constructed to secure the OB dump on the southern side.
2. Any over-extraction of minerals should be assessed by the Department of Mining & Geology.

3. The Project Proponent should construct and maintain a Garland drain, along with regular maintenance of clarifiers and the settling tank.
4. An updated Environmental Management Plan, including a budget and a summary of expenditures from previous years, should be submitted to SEIAA in compliance with the EC issued on 04/11/2019.
5. The access road should be properly maintained.

Dr Junaid Hassan S,
Environmental Officer, SEIAA

Annexure – 19

ആഷിഖ് അലി. യു
ഡിവിഷണൽ ഫോറസ്റ്റ്
ഓഫീസർ

ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ
കാര്യാലയം, ബി – ബ്ലോക്ക്
സിവിൽ സ്റ്റേഷൻ, കോഴിക്കോട് – 20
ഫോൺ : (0495) 2374450
ഇ.മെയിൽ : dfo.kozh.for@kerala.gov.in

നമ്പർ : KFDDO/55645/2024-DFOKKD/T

തിയ്യതി :21-10-2024

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സ്റ്റേറ്റ് പൊലൂഷൻ കൺട്രോൾ ബോർഡ്
ഡിസ്ട്രിക്ട് ഓഫീസ് ,കോഴിക്കോട്

സർ,

വിഷയം :- നാഷണൽ ഗ്രീൻ ട്രിബ്യൂണൽ OA 93/24(SZ) - സംബന്ധിച്ച്
സൂചന :- ആ ഓഫിസിലെ 7/10/24ലെ PCB/KKD/DO/GEN-210/OA No93/2024 (sz)നമ്പർ കത്ത്

OA 93/2024

DE3

22/10/24

സൂചനയിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. മേൽ കേസിലെട്ട ക്വാറി നിൽക്കുന്ന സ്ഥലം 11.10.2024 തീയതിയിൽ താങ്കളും മറ്റു അംഗങ്ങളും ഒത്തു സംയുക്ത പരിശോധന നടത്തിയതിലും മേൽ കേസിലെ പരാതിയുടെ വിശദാംശങ്ങൾ പരിശോധിച്ചതിലും സംയുക്ത പരിശോന സമയത്തു സ്ഥലത്തു ഹാജരായ പരാതിക്കാരന്റെയും ക്വാറി ഉടമയുടെയും വാദമുഖങ്ങൾ വിശദമായി പറിശോധിച്ചതിലും തുടർന്ന് സർവേയർ, താമരശ്ശേരി റേഞ്ച് ഫോറെസ്റ് ഓഫീസർ മുഖാന്തിരം വിശദമായ ബൗണ്ടറി സർവ്വേ നടത്തി വെരിഫിക്കേഷൻ നടത്തിയാലും ബോദ്യപ്പെട്ട കാര്യങ്ങൾ താഴെ വിവരിക്കുന്നു.

മാതാളിക്കുന്നേൽ തങ്കച്ചൻ എന്നയാളുടെ ഉടമസ്ഥതയിലുള്ള ക്വാറി ഉൾപ്പെടുന്ന സ്ഥലം താമരശ്ശേരി റെയ്ഞ്ചിലെ പീടികപ്പാറ സെക്ഷനിലെ മരഞ്ഞാട്ടി ബീറ്റിൽപ്പെട്ട വി.എഫ്.സി. ഐറ്റം നമ്പർ 133 ൽ കൂടരഞ്ഞി വില്ലേജിലെ സേർവെ നമ്പർ 154ൽ പുന്നക്കടവ് വനവുമായി അതിർത്തി പങ്കിടുന്നുണ്ട്. വനാതിർത്തിയിൽ എല്ലായിടത്തും സ്ഥിരം ജണ്ടകൾ കേടുകൂടാതെയുണ്ട്. നിലവിൽ ക്വാറി പ്രവർത്തിക്കുന്ന ഭാഗത്തെ BP 5, BP 6 എന്നീ പോയന്റുകളിലേക്ക് ഏറ്റവും അടുത്ത സർവെ പോയന്റ്കളിൽ നിന്നും യഥാക്രമം 36.9 മീറ്റർ, 49 മീറ്റർ അകലമുണ്ട്. എന്നാൽ നിലവിലെ ക്വാറിയുടെ വിവിധ ഭാഗങ്ങളിൽ നിന്നും സർവെ പോയന്റുകളിലേക്ക് 50 മീറ്ററിൽ കൂടുതൽ ദൂരമുണ്ട്. 2016-17 കാലയളവുകൾ ക്ക് മുമ്പായി നിലവിൽ പ്രവർത്തിക്കുന്ന ക്വാറിയുടെ കിഴക്ക് ഭാഗത്തായി വനാതിർത്തിയോട് ചേർന്ന് 50 മീറ്ററിൽ കുറഞ്ഞ ദൂരങ്ങളിൽ ഖനനം നടത്തിയതായി മുൻകാല രേഖകൾ പരിശോധിച്ചതിൽ മനസ്സിലാവുന്നു. ഖനനപ്രവർത്തനങ്ങൾക്ക് വനവുമായി ദൂരപരിധിനിശ്ചയിക്കപ്പെട്ടതിനു ശേഷം പരിധി ലംഘിച്ചുകൊണ്ട് ക്വാറിയിങ്ങ് പ്രവർത്തനങ്ങൾ നടത്തിയതായി ലഭ്യമായ രേഖകൾ

പരീശോധിച്ചതിൽ കണ്ടെത്താൻ കഴിഞ്ഞിട്ടില്ല.

ടി ക്വാറി പ്രവർത്തിക്കുന്ന സ്ഥലത്തുനിന്നും പ്രൊപ്പോസ് ചെയ്ത ഇക്കോസെൻ സിറ്റീവ് ഏരിയയുടെ ഭാഗമായ ഏറ്റവും കുറഞ്ഞ ദൂരപരിധിയുള്ള കക്കാടം പൊയിൽ വന്നതിത്തിയിലേക്ക് സുമാർ 11 കി.മീ ദൂരം കാണുന്നു. ടി ക്വാറി പ്രവർത്തിക്കുന്ന ഇക്കോസെൻസിറ്റീവ് സോൺ ആയ മലബാർ വന്യജീവി സങ്കേതത്തിന്റെ ഭാഗമായ കുമ്പൻ മലഭാഗതേക്ക് സുമാർ 26 കി.മീ ദൂരവും കാണുന്നു. മേൽപ്രകാരം നിസ്കർശിച്ച ദൂര പരിധി ലംഘനങ്ങൾ ഒന്നും കാണുന്നില്ല.

വനാതിർത്തികളിലെല്ലാം സ്ഥിരം ജണ്ടകളും സർവെ പോയന്റുകളും നിലവിലുണ്ട്. ആയതു വനം സ്കെച്ചുകൾ വെച്ച് പരിശോധിച്ചതിൽ അപാകതകൾ ഒന്നും കണ്ടെത്തിയിട്ടില്ല. എന്നാൽ 2011 ൽ ക്വാറിയോട് ചേർന്നുള്ള വനാതിർത്തിയിൽ പ്രവേശിച്ച് ജണ്ട പൊളിക്കുകയും റോഡ് നിർമിക്കുകയും ചെയ്ത കുറ്റത്തിന് ശ്രീ. മാതാളികുന്നേൽ തങ്കച്ചൻ എന്നയാളെ പ്രതി ചേർത്ത് OR 14/2011 ആയി താമരശ്ശേരി റെയ്ഞ്ചിൽ കേസ് രജിസ്റ്റർ ചെയ്യുകയും അന്വേഷണം പൂർത്തിയാക്കി കേസ് ചാർജ് ചെയ്തിട്ടുള്ളതുമാണ്. ജണ്ട പുതുക്കിപണിയുന്നതിനായി സർവെ പോയിന്റ് പുനർ നിർണ്ണയം നടത്തിയപ്പോൾ പൊളിച്ചു മാറ്റിയ ജണ്ട യഥാർത്ഥ സർവെ പോയന്റിൽനിന്നും 5 മീറ്റർ മാറി പ്രതിയുടെ സ്ഥലത്തേക്ക് കയറിയാണ് നിർമിച്ചതെന്ന് കണ്ടെത്തുകയും പുനർ നിർണ്ണയിച്ച പുതിയ സർവെ പോയന്റിൽ ജണ്ട നിർമ്മിക്കുകയും ചെയ്തിട്ടുള്ളതാണെന്ന് പരിശോധിച്ച് ബോധ്യപ്പെട്ടതിനാൽ OR 14/2011 കേസിൽ വനനിയമത്തിന്റെ ലംഘനം നടന്നിട്ടില്ലെന്നുള്ളതിനാൽ പ്രസ്തുത കേസ് കോടതിയിൽ നിന്നും പിൻവലിക്കുകയും ചെയ്തിട്ടുള്ളതാണ്. മേൽവിവരങ്ങൾ അറിവിലേക്കായി നൽകുന്നു. ഡിവിഷണൽ സർവയർ സമർപ്പിച്ച സർവെ സ്കെച്ചും ഇതോടൊപ്പം നൽകുന്നു.

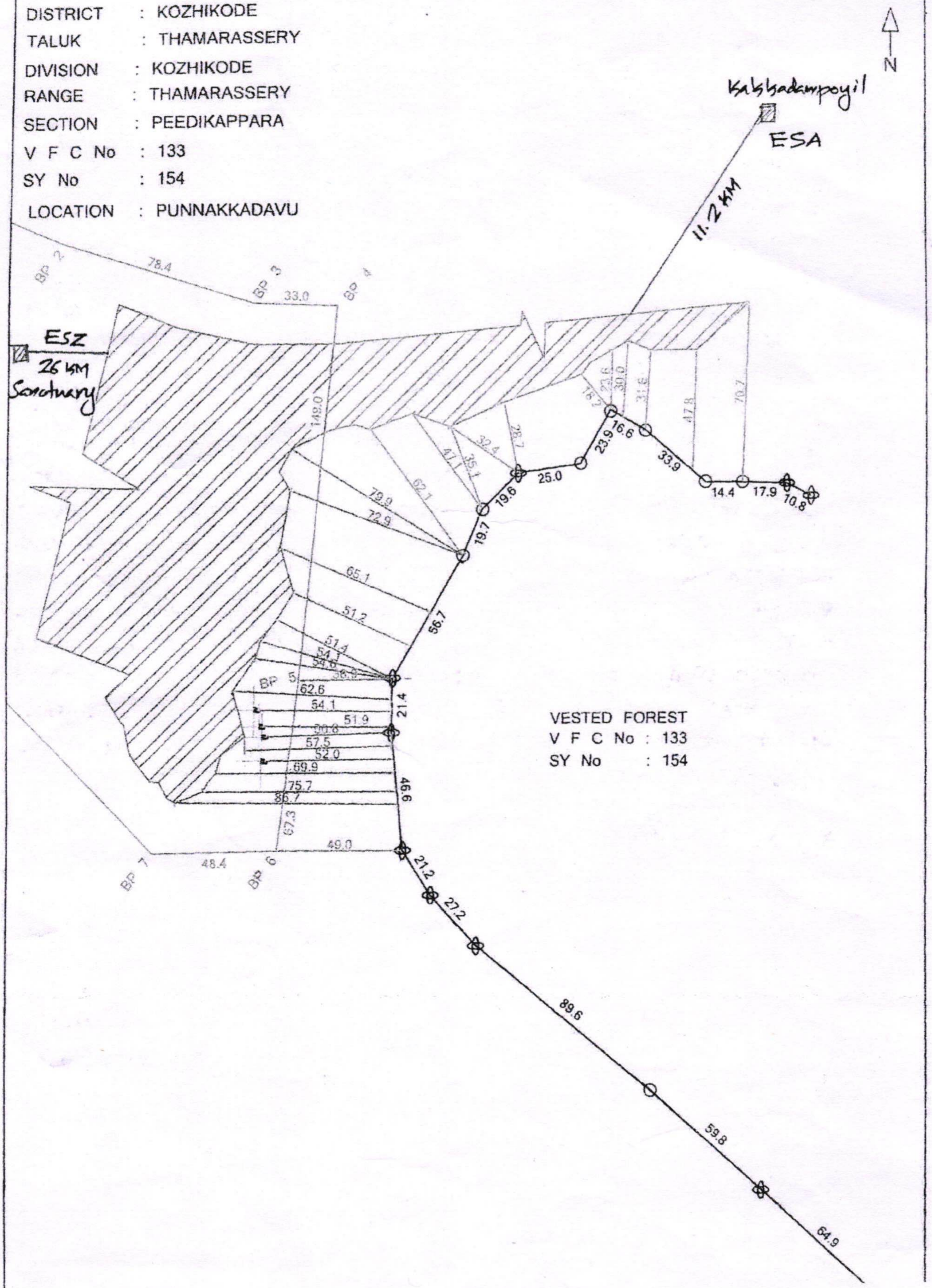
ഉള്ളടക്കം : സർവെ സ്കെച്ച്

വിശ്വസ്തതയോടെ,

Signed by
Ashique Ali U
Date: 21-10-2024 13:01:02

ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ

DISTRICT : KOZHIKODE
TALUK : THAMARASSERY
DIVISION : KOZHIKODE
RANGE : THAMARASSERY
SECTION : PEEDIKAPPARA
V F C No : 133
SY No : 154
LOCATION : PUNNAKKADAVU



VESTED FOREST
V F C No : 133
SY No : 154

Translation of Annexure - 19

Ashique Ali U
Divisional Forest Officer

Office of The Divisional Forest Officer
B-block Civil station, Kozhikode -20
Phone: 0495-2374450
E-mail: dfo.kozh.for@kerala.gov.in

No. KFDDO/55645/2024-DFOKKD/T

Date:21-10-2024

Environmental Engineer
Kerala State Pollution Control Board,
District Office, Kozhikode

Sir,

Subject: National Green Tribunal OA 93/24(SZ) - Regarding

Reference: Letter No. PCB/KKD/DO/GEN-210/OA No93/2024 (SZ) dated 07/10/2024 from that office.

Inviting your attention to the reference made above. Based on the Joint inspection conducted at the quarry under dispute as mentioned above by the committee members including yourself and others on 11/10/2024 and studying the details that are alleged in the complaint of the petitioner in this case, and on examining the arguments raised by both the petitioner and the project proponent, who were present at the time of inspection, and further based on a detailed site verification and boundary survey with the help of surveyor and Range officer Thamarassery, the findings are described below.

The land comprising of the quarry owned by Shri. Mathalikkunnel Thankachan which is located in the V.F.C item number 133 of the Maranchatti

beat, under Peedikappara section of the Thamarassery range, and it shares boundary with the survey no. 154 of the Punnakkadavu forest under Koodaranhi Village. There are permanent boundary markers (jandas) intact all along the forest boundary. The distance measured from the nearest survey point, to the points BP 5 and BP 6 of the current quarry area are 36.9 meters and 19 meters respectively. All other points of the quarry are at more than 50 meters distance from the nearest survey points. A review of previous records indicates that prior to the period of 2016-17, mining was conducted at distances of less than 50 meters adjacent to the forest edge on the eastern side of the currently working quarry. However, upon reviewing available past records, no evidences were found indicating that quarrying activities were carried out in the forest boundaries, in violation of norms, after the specific minimum distance criteria was set forth from forest area for conducting of the quarrying activities.

The Kakkadam Poyil forest boundary, which is a part of the proposed eco sensitive area, is at 11 kilo meters approximately, from the existing quarry site. Also, Kumban mala, which is a part of the Malabar Wild life Sanctuary, an ecologically sensitive zone, is at approximately 26 kilo meters from the existing quarry site. As stated above there are no recorded violations of the specified distance limits.

Permanent boundary markers (Jandas) and survey points are present at all forest boundaries. No anomalies were found when reviewing the forest sketches. However in year 2011, a case (OR 14/2011) was registered against Shri. Mathalikkunnel Thankachan in the Thamarassery Range, for tress passing in to the forest boundary adjacent to the quarry, damaging boundary markers (jandas) and constructing a road. Investigation was completed in this case and charges were filed. Upon re-evaluation of the survey points, it was discovered that the markers

were moved 5 meters towards the defendant's land from the original survey point. It was confirmed that a new boundary marker was erected at the newly re-evaluated survey point. Therefore, since there was no violation of the Forest Act in relation to case OR 14/2011, the case was withdrawn from Court.

This information is provided for your knowledge. The survey sketch submitted by the divisional surveyor is also attached.

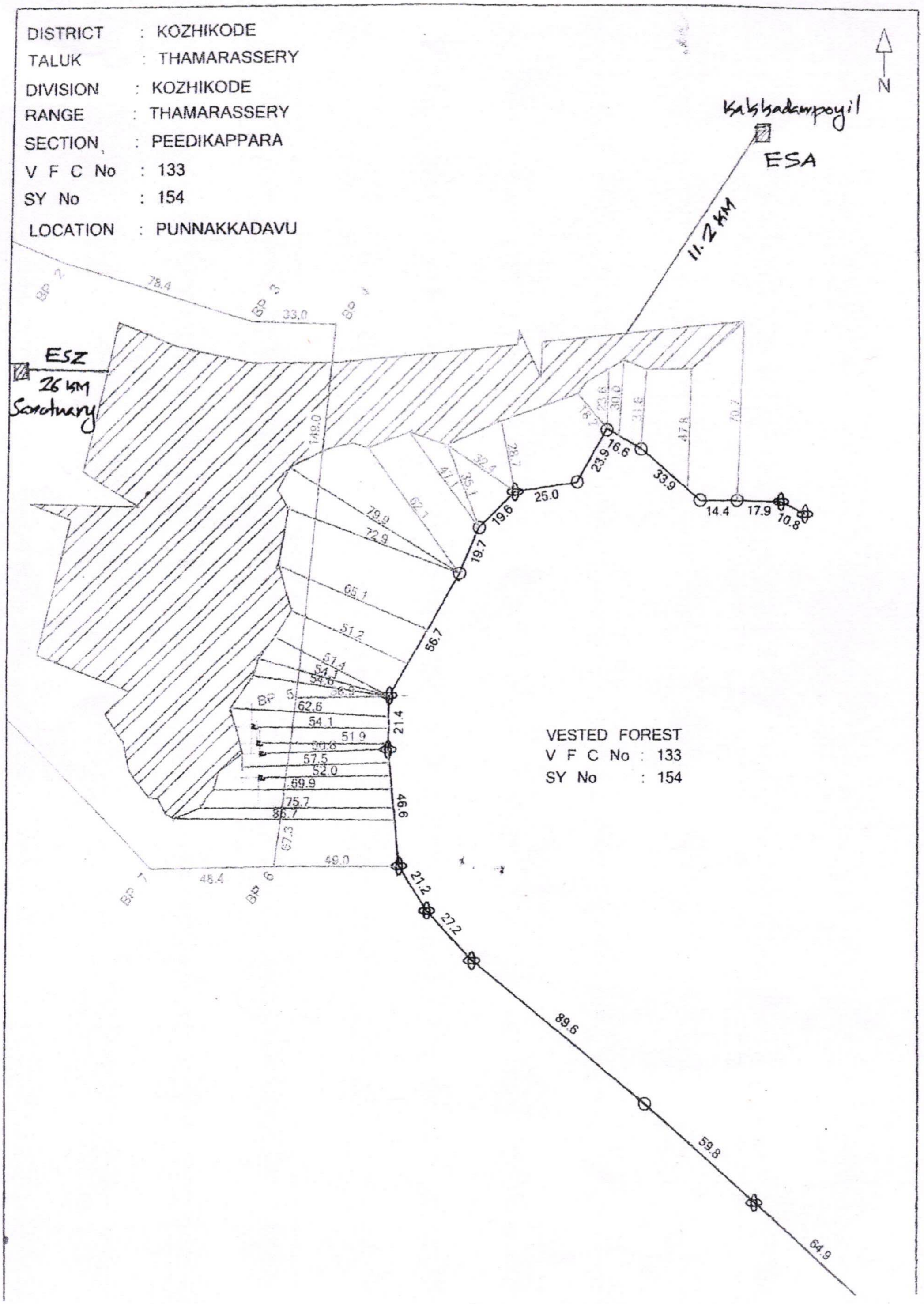
Enclosure: Survey Sketch

Faithfully,

Ashique Ali.U

Divisional Forest Officer

DISTRICT : KOZHIKODE
TALUK : THAMARASSERY
DIVISION : KOZHIKODE
RANGE : THAMARASSERY
SECTION : PEEDIKAPPARA
V F C No : 133
SY No : 154
LOCATION : PUNNAKKADAVU



VESTED FOREST
V F C No : 133
SY No : 154

DOKOZ-DMG/1145/2024-M

Annexure-20

I/58287I/2024

'ഭരണ ഭാഷ- മാതൃ ഭാഷ'

നമ്പർ:-DOKOZ-DMG/1145/2024-M

മൈനിങ് & ജിയോളജി വകുപ്പ്,
ജില്ലാ കാര്യാലയം, കോഴിക്കോട്.
email :- geo.koz.dmg.kerala@gov.in
Ph: 0495-2371918, PIN 673020

Date:26-10-2024

ജിയോളജിസ്റ്റ്
കോഴിക്കോട്

എൻവിറോണ്മെന്റൽ എഞ്ചിനീയർ
കേരളം സ്റ്റേറ്റ് പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ്
കോഴിക്കോട്.
സർ,

വിഷയം:- ബഹു. നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണൽ മുൻപാകെ സമർപ്പിച്ച OA No.93/2024(SZ) ന്റെ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ റിപ്പോർട്ട് സമർപ്പിക്കുന്നത്- സംബന്ധിച്ച്.

സൂചന :- (1) 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങളും,2023 ലെ ഭേദഗതി ചട്ടങ്ങളും.
(2) 2015 ലെ കേരള മിനറൽസ് പ്രിവെൻഷൻ ഓഫ് ഇല്ലീഗൽ മൈനിങ്, സ്റ്റോറേജ് ആൻഡ് ട്രാൻസ്പോർട്ടേഷൻ ചട്ടങ്ങളും, 2023 ലെ ഭേദഗതി ചട്ടങ്ങളും.
(3) ബഹു.മൈനിങ് ആൻഡ് ജിയോളജി ഡയറക്ടരുടെ 28.05.2015 തീയതിയിലെ 165/2015-16/2846/M3/2015 നമ്പർ ഉത്തരവ്.
(4) ബഹു. നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണലിന്റെ OA No.93/2024(SZ) ന്റെ 31.01.2024 തീയതിയിലെ ഉത്തരവ്.
(5) ആ കാര്യാലയത്തിലെ 07.10.2024 തീയതിയിലെ PCB/KKD/DO/GEN-213/OA No.93/2024(SZ) നമ്പർ കത്ത്.
(6) 11.10.2024 തീയതിയിലെ സംയുക്ത പരിശോധന.
(7) 17.10.2024 തീയതിയിലെ സ്ഥല പരിശോധന.
(8) 1967 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങൾ.

മേൽ സൂചനകളിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. കോഴിക്കോട് ജില്ലയിൽ താമരശ്ശേരി താലൂക്കിൽ കൂടരഞ്ഞി വില്ലേജിൽ സർവ്വേ നമ്പർ 2442 Pt-ൽപ്പെട്ട 3.38 ഹെക്ടർ സ്ഥലത്ത് കരിങ്കൽ ഖനനത്തിന് ശ്രീ. തങ്കച്ചൻ .എം.എസ് , മാതാളിക്കുന്നേൽ (ഹൌസ്), കുമ്പാറാ ബസാർ പോസ്റ്റ്, കൂടരഞ്ഞി , കോഴിക്കോട് -673604 എന്നവർക്ക് സൂചന (3) പ്രകാരം 05.06.2015 മുതൽ 04.06.2027 തീയതി വരെ 12 വർഷകാലാവധിയിൽ ക്വാറിയിങ് ലീസ് അനുവദിച്ചിട്ടുള്ളതാണ്. മേൽ സ്ഥലത്തെ ഖനനത്തിനെതിരെ ശ്രീ. സജിമോൻ ജോസഫ് ഫയൽ ചെയ്ത OA നമ്പർ 93/2024 (SZ) പരാതിയിൽ "with reference to the above subject, I would request your kind attention towards the unlawful, illegal quarry mining operations and related activities owned and carrying out by Mr. Thankachan Mathalikkuneel at Koomabara-Punnakkadavu Village Koombara Bazar PO, Koodanaji (via) Thamarassery Taluk, Calicut District, Kerala State, pin-.673604 എന്നും സൂചന (4) ബഹു. നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണലിന്റെ ഉത്തരവിൽ "In view of averments made in the application, we consider it appropriate that a joint committee be constituted to verify the factual position and take remedial action" എന്നും രേഖപ്പെടുത്തികാണുന്നു. ആയതിൽ ബഹു നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണലിന്റെ ഉത്തരവ് comply ചെയ്യുന്നതിലേക്കായി എൻവിറോണ്മെന്റൽ എഞ്ചിനീയറുടെ 07.10.2024 തീയതിയിലെ PCB/KKD/DO/GEN-

213/OANo.93/2024 (SZ) നമ്പർ കത്ത് പ്രകാരം സയന്റിസ്റ്റ്-സി, CPCB റീജിയണൽ ഡയറക്ടറേറ്റ്, ബാംഗ്ലൂർ, എൻവിറോമെന്റൽ ഓഫീസർ, SEIAA, തിരുവനന്തപുരം, തഹസിൽദാർ താമരശ്ശേരി താലൂക്ക്, ജില്ലാ ജിയോളജിസ്റ്റ്, കോഴിക്കോട്, ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, കോഴിക്കോട്, താലൂക്ക് സർവ്വേയർ താമരശ്ശേരി താലൂക്ക്, വില്ലേജ് ഓഫീസർ, കൂടരഞ്ഞി & ശ്രീ. സജിമോൻ ജോസഫ് (complainant), നാരകത്തിങ്കൽ ഹൌസ്, കുന്നാറ പോസ്റ്റ്, കൂടരഞ്ഞി , കോഴിക്കോട് എന്നിവർ ഉൾപ്പെടെയുള്ള കമ്മിറ്റി സൂചന (3) ക്വാറിയിൽ സൂചന (6) പ്രകാരം സംയുക്ത പരിശോധന നടത്തുകയും അതിനെ തുടർന്ന് സൂചന (7) പ്രകാരം ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തുകയും ചെയ്തിരുന്നു. ടി പരിശോധനകളിൽ കണ്ടെത്തിയ വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

28.05.2015 തീയതി ബഹു. മൈനിംഗ് ആൻഡ് ജിയോളജി ഡയറക്ടർ സൂചന (1,2) ചട്ടങ്ങൾ പ്രകാരം അനുവദിച്ച 165/2015-16/2846/M3/2015 നമ്പർ പ്രസ്തുത ക്വാറിയിങ് ലീസിന്റെ സ്റ്റാട്യൂട്ടറി ലൈസൻസുകളുടെ വിവരങ്ങൾ.

1. SEIAA കേരളം 04.11.2019 തീയതി No.212/SEIAA/KL/251/2014 നമ്പറായി അനുവദിച്ച പരിസ്ഥിതികാനുമതിക്ക് 04.12.2024 തീയതി വരെ കാലാവധിയുള്ളതായി കാണുന്നു.

2. KSPCB 04.01.2020 തീയതി അനുവദിച്ച Consent No. PCB/KKD/DO/ICO-R3/1507/R16KOZ4337391/12274532/2019 ന് 04.12.2024 തീയതി വരെ കാലാവധിയുള്ളതായി കാണുന്നു.

3. 01.04.2021 തീയതിയിൽ കൂടരഞ്ഞി ഗ്രാമപഞ്ചായത്തിൽ നിന്നും അനുവദിച്ച ഫാക്ടറികൾ, വ്യാപാരങ്ങൾ, സംരംഭങ്ങൾ, മറ്റു സേവങ്ങൾക്കായുള്ള A3 73/2021 നമ്പർ ലൈസൻസിന് 31.03.2026 തീയതി വരെ കാലാവധിയുള്ളതായി കാണുന്നു .

4.പെട്രോളിയം ആൻഡ് എസ്പ്ലോസീവ് സേഫ്റ്റി ഓർഗനൈസേഷൻ അനുവദിച്ച No. E/SC/KL/22/1413(E65549) എസ്പ്ലോസീവ് ലൈസൻസിന് 31.03.2026 തീയതി വരെ കാലാവധിയുള്ളതായി കാണുന്നു.

സൂചന (1) ചട്ടങ്ങളിലെ മറ്റു നിബന്ധനങ്ങൾ സംബന്ധിച്ച്:

- ക്വാറിയിങ് ലീസിന്റെ അതിരുകളിൽ പില്ലറുകൾ സ്ഥാപിച്ച് ഫെൻസിങ് നടത്തിയിട്ടുള്ളതായും ക്വാറി സംബന്ധിച്ച വിവരങ്ങൾ അറിയിക്കുന്നതിന് ബോർഡ് സ്ഥാപിച്ചിട്ടുള്ളതും കാണുന്നു.

- ക്വാറിയിങ് ലീസിനോട് ചേർന്ന് ആയതിന് വെളിയിൽ കരിങ്കൽ ഖനനം നടത്തിയ കുഴിയായി നിലനില്ക്കുന്ന ഭാഗമാണ്. ടി ഭാഗത്ത് മുൻകാലങ്ങളിൽ ക്വാറിയിങ് പെർമിറ്റ് അനുവദിച്ചിട്ടുള്ളതാണെന്നും മനസ്സിലാക്കുന്നു.

- സൂചന (3) പ്രകാരമുള്ള താമരശ്ശേരി താലൂക്കിലെ കൂടരഞ്ഞി വില്ലേജിലെ സർവ്വേ നമ്പർ 2442 Pt-ൽപ്പെട്ട 3.38 ഹെക്ടർ സ്ഥലവും, ടി സ്ഥലവും ടി സ്ഥലത്തിനോട് ചേർന്ന് വരുന്ന താമരശ്ശേരി താലൂക്കിലെ കൂടരഞ്ഞി വില്ലേജിലെ സർവ്വേ നമ്പർ അൺസർവേയിലെ ഭാഗങ്ങളിലും കേരള മൈനർ മിനറൽ കൺസെഷൻ ചട്ടങ്ങൾ 1967, കേരള മൈനർ മിനറൽ കൺസെഷൻ ചട്ടങ്ങൾ 2015 എന്നീ ചട്ടങ്ങളുടെ അടിസ്ഥാനത്തിൽ അനുവദിച്ച പെർമിറ്റ്/ലീസ് വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

Sl. No.	Permit / Lease Details	Date of Issue	Quantity / Area	Village & Survey No	Date of Expiry	Quarry Owner
1	37/07-08/MM/GS/DOZ/M-656/07	11-04-2007	125 MT	Koodaranji Unsurvey	08-05-2007	Thankachan Sebastin, Mathalikkunnel

	266/14	4		Unsurvey		alikkunnel (H)
14	62/14-15/MM/GS/CRPS/DOZ/M-1017/14	04-06-2014	2.29Acres	Koodaranji Unsurvey	03-06-2015	Thankachan M.S.,Math alikkunnel (H)
15	48/14-15/MM/GS/CRPS/DOZ/M-1013/14.	28-05-2014	1.65Acres	Koodaranji Unsurvey	27-05-2015	Thankachan M.S.,Math alikkunnel (H)
16	165/2015-16/2846/M3/2015	05-06-2015	3.38 Hectares	Koodaranji 2442 Pt.	04-06-2027	Thankachan M.S.,Math alikkunnel (H)
17	87/2015-16/GS/CRPS/DOZ/M-35/16.	29-02-2016	22.267 Ares	Koodaranji Unsurvey	28-02-2017	Thankachan M.S.,Math alikkunnel (H)
18	100/2015-16/GS/CRPS/DOZ/M-24/16.	30-03-2016	48.58 Ares	Koodaranji Unsurvey	29-03-2017	Thankachan M.S.,Math alikkunnel (H)
19	35/2016-17/GS/CRPS/DOZ/M.477/17.	15-03-2017	22.26 Ares	Koodaranji Unsurvey	14-03-2018	Thankachan M.S.,Math alikkunnel (H)
20	01/2017-18/QP/GS/DOZ/M-478/17	12-04-2017	0.4858 Hectares.	Koodaranji Unsurvey	11-04-2018	Thankachan M.S.,Math alikkunnel (H)
21	24/2017-18/QP/GS/DOZ/M-2833/17	14-03-2018	14630 MT	Koodaranji Unsurvey (FIELD No. 2442 Pt.)	13-03-2019	Thankachan M.S.,Math alikkunnel (H)

പരാതിയിൽ ഉന്നയിച്ച വിഷയങ്ങളിൽ,

- encroachment of forest area : 20.01.2015 തീയതിയിൽ താമരശ്ശേരി തഹസിൽദാർ അനുവദിച്ച Ref.11638/2015/D3 നമ്പർ സർവ്വേ സ്കെച്ചിന്റെ അടിസ്ഥാനത്തിലാണ് മേൽ സ്ഥലത്ത് സൂചന (3) ലീസിന് ബഹു.മൈനിങ് ആൻഡ് ജിയോളജി ഡയറക്ടർ ഖനനത്തിന് അനുമതി നൽകിയിട്ടുള്ളത്. ടി സ്കെച്ചിൽ ഫോറസ്റ്റ് അതിർത്തിയിൽ നിന്നുള്ള ദൂരത്തിന്റെ അളവുകൾ രേഖപ്പെടുത്തി കാണുന്നില്ല.

- mining in ecologically sensitive area : പ്രസ്തുത സ്ഥലം എക്കോളജികലി സെൻസിറ്റീവ് ഏരിയയിൽ ഉൾപെടുന്നതാണെന്ന യാതൊരു രേഖകളും റവന്യു അധികാരികളിൽ നിന്നും ഈ ആഫീസിലേക്ക് അറിയിച്ചതായി കാണുന്നില്ല.

- transportation of quarry products without mandatory pass : വകപ്പിന്റെ ഓൺലൈൻ പോർട്ടൽ ആയ KOMPAS പോർട്ടൽ മുഖേന സൂചന (1.2) ചട്ടങ്ങൾക്ക് അനുസൃതമായാണ് ട്രാൻസിറ്റ് പാസുകൾ അനുവദിച്ചു പോരുന്നത്

മേൽ പരാമർശ സ്ഥലത്ത് കരിങ്കൽ ഖനനം ചെയ്തതിന്റെ അളവുകൾ വകപ്പ് സർവേയർ തിട്ടപ്പെടുത്തിയ സ്കെച്ച് ഉള്ളടക്കം ചെയ്ത 06.09.2024 തിയതിലെ കത്ത് ബഹു. മൈനിങ് ആൻഡ് ജിയോളജി ഡയറക്ടർ ഈ ആഫീസിലേക്ക് അയച്ചു നൽകിയിട്ടുണ്ട്. ഈ സ്കെച്ച് പ്രകാരം അനധികൃത ഖനനം നടത്തിയിട്ടുണ്ടെങ്കിൽ ആയത് പരിശോധിച്ച് റിപ്പോർട്ട് താമസംവിന നല്കുന്നതാണെന്ന് അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ

26/10/24

for GEOLOGIST
DISTRICT OFFICE
DEPARTMENT OF MINING AND GEOLOGY
CIVIL STATION
KOZHIKODE - 673 020

Translation of Annexure - 20

No. DOKOZ-DMG/1145/2024-M

Department of Mining & Geology,

District Office, Kozhikode

Email: geo.koz.dmg.kerala@gov.in

Phone: 0495-2371918, Pin – 673020

Date: 26-10-2024

Geologist
Kozhikode

Environmental Engineer

Kerala State Pollution Control Board, Kozhikode

Sir,

Subject: Hon'ble NGT Order on OA No. 93/2024(SZ): Submission of report regarding;

References;

(1) Kerala Minor Mineral Concession Rules, 2015 and its Amendments in 2023

(2) Kerala Minerals Prevention of Illegal Mining, Storage and Transportation Rules, 2015 and its Amendment in 2023

(3) Order No. 105/2015-16/2846/M3/2015 dated 28.05.2015 of the respected Director of Mining and Geology

(4) Order of the Hon'ble National Green Tribunal in OA No. 93/2024(SZ) dated 31.01.2024

(5) That office Letter No. PCB/KKD/DO/GEN-213/OA No. 93/2024(52) dated 07.10.2024

(6) Joint inspection dated 11.10.2024

(7) Field inspection dated 17.10.2024

(8) Kerala Minor Mineral Concession Rules,1967

Attention is invited to the references made above.

Quarrying lease had been granted vide reference (3), to Shri. Thankachan.M.S; Mathalikkunnel House, Koombara bazar Post, Koodaranhi, Kozhikode – 673604, for quarrying from 3.38 hectares @ survey no: 2442 pt falling under the Koodaranhi Village, Thamarassery Taluk, Kozhikode district, from 5.6.2015 to 4.6.2027, 12 years period. In the complaint filed by Shri. Sajimon Joseph in OA No 93/2024(SZ) it is stated that "with reference to the above subject, I would request your kind attention towards the unlawful, illegal quarry mining operations and related activities owned and carrying out by Mr.Thankachan Mathalikkunnel at Koombara – Punnakkadavu Village, Koombara Bazar P.O, Koodaranhi (Via), Thamarassery Taluk, Calicut District, Pin – 673604" and in the Hon'ble NGT Order dated 31/01/2024 vide ref (4), it is stated that "In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take remedial action".

In compliance with the Order of the Hon'ble National Green Tribunal, aletter was issued by the Environmental Engineer, dated 07/10/2024, by number PCB/KKD/DO/GEN 213/OA NO 93/2024(SZ) vide ref (5), based on which a Joint Committee site inspection was conducted on ref (3) quarry vide ref (5), by the committee members, Scientist C, CPCB Regional Directorate Bangalore, Environmental Officer SEIAA, TVM, Thahsildar Thamarassery Taluk, District Geologist Kozhikode, Divisional Forest Officer Kozhikode, Taluk Surveyor Thamarassery Taluk, and Village Officer Koodaranhi, along with the complainant Shri. Sajimon Joseph, Narakathingal House, Koombara, Koodaranhi. Following the Joint Committee inspection a site inspection was conducted from this office vide ref (7). The findings from above inspections are outlined below.

Details of the Quarrying lease granted by the respected Director of the Mining & Geology, based on reference (1, and 2) rules by number 165/2015-16/2846/M3/2015 dated 28/05/2015 are given below.

1. The Environmental Clearance granted by SEIAA Kerala under No. 212/SEIAA/KL/251/2014 dated 04.11.2019,is seen valid until 04.12.2024.
2. The Consent No. PCB/KKD/DO/ICO-R3 / 1507/ R16KOZ4337391 /12274532/2019 dated 04.01.2020 granted by KSPCB is seen valid up to 04.12.2024
3. The License No. A3 73/2021 issued on 01.04.2021 by Koodaranji Grama Panchayat for factories, trades, enterprises, and other services, valid until 31.03.2026.
4. The Explosives License No. E/SC/KL/22/1413(E65549) granted by the Petroleum and Explosives Safety Organization, is seen valid until 31.03.2026.

Regarding Other Conditions under Ref(1) Rules;

- Noticed that Pillars have been erected and fencing has been completed around the quarrying lease boundary, and a board has been installed to provide information regarding the quarry.
- It is understood that the area adjacent to the quarry under lease is an old mining site where granite stone quarrying was previously granted under permit.
- Details of the permit/leases granted under the Kerala Minor Mineral Concession Rules 1967, and Kerala Minor Mineral Concession Rules 2015, as per ref (3) order, in the places including the 3.38 ha land under survey no.2442pt, in the Koodaranhi village Thamarassery Talukm as well as the area adjacent to this land which falls under survey no. un surveyed, of the Koodaranhi Village, Tamarassery Taluk are provided below.

SI No	Permit/Lease Details	Date of Issue	Quantity/ Area	Village & Survey no	Date of Expiry	Quarry Owner
1	37/07-08/MM/GS/DOZ/M-656/07	11/04/2007	125 MT	Koodarananji Unsurvey	08/05/2007	Thankachan Sebastin Mathalikunnel
2	259/08-09MM GS/CRPS/DOZ/M 36/2010	05/01/2009	10 Cent	Koodarananji Unsurvey	04/10/2010	Thankachan Sebastin
3	308/09-10MM/GS/CRPS/DOZ/M-36/2010	18/01/2010	10 Cent	Koodarananji Unsurvey	17/01/2011	Thankachan Sebastin Mathalikunnel

4	19/10-11MM/GS /CRPS/DOZ/M-679/10	28/04/2010	12 Cent	Koodarananji Unsurvey	27/04/2011	Thankachan Sebastin Mathalikunnel
5	281/10-11/MM/GS/CRPS/ DOZ/M-2311/10	17/01/2011	12 Cent	Koodarananji Unsurvey	16/01/2012	Thankachan Sebastin Mathalikunnel
6	25/11-12/MM/GS/CRPS/ DOZ/M-767/11	16/05/2011	12 Cent	Koodarananji Unsurvey	15/05/2012	Thankachan Sebastin Mathalikunnel
7	216/11-12/MM/GS/CRPS/ DOZ/M-2428/11	25/01/2012	24 Cent	Koodarananji Unsurvey	24/01/2013	Thankachan Sebastin Mathalikunnel
8	112/12-13/MM/GS/CRPS/ DOZ/M-2251/12	21/12/2012	24 Cent	Koodarananji Unsurvey	20/12/2013	Thankachan Sebastin Mathalikunnel
9	216/11-12/MM/GS/CRPS/ DOZ/M-2428/11	25/01/2012	12 Cent	Koodarananji Unsurvey	24/01/2013	Thankachan Sebastin Mathalikunnel
10	189/12-13/MM/GS/CRPS/ DOZ/M-2252/12	23/01/2013	24 Cent	Koodarananji Unsurvey	22/01/2014	Thankachan Sebastin Mathalikunnel
11	34/13-14/ MM/GS /CRPS/DOZ/M-1096/13	05/06/2013	24 Cent	Koodarananji Unsurvey	04/06/2014	Thankachan Sebastin Mathalikunnel
12	155/13-14/MM/GS/CRPS/ DOZ/M-267/14	12/02/2014	36 Cent	Koodarananji Unsurvey	11/02/2015	Thankachan Sebastin Mathalikunnel
13	156/13-14/ MM/GS/CRPS/DO Z/M-266/14	12/02/2014	24 Cent	Koodarananji Unsurvey	11/02/2015	Thankachan Sebastin Mathalikunnel
14	62/14-	04/06/2014	2.29	Koodarananji	03/06/2015	Thankachan

	15/MM/GS/CRPS/ DOZ/M-1017/14		Acres	Unsurvey		Sebastin Mathalikunnel
15	48/14-15/MM/GS/CRPS/ DOZ/M-1013/14	28/05/2014	1.65 Acres	Koodarananji Unsurvey	27/05/2015	Thankachan Sebastin Mathalikunnel
16	165/2015-16/284/M3/2015	05/06/2015	3.38 Acres	Koodarananji 2442 Pt	04/06/2027	Thankachan Sebastin Mathalikunnel
17	87/2015-16/GS/CRPS/DOZ/ M-35/16	29/02/2016	22.267 Acres	Koodarananji Unsurvey	28/02/2017	Thankachan Sebastin Mathalikunnel
18	100/2015-16/GS/CRPS/DOZ/ M-24/16	30/03/2016	22.26 Acres	Koodarananji Unsurvey	29/03/2017	Thankachan Sebastin Mathalikunnel
19	35/2016-17/GS/CRPS/DOZ/ M.477/17	15/03/2017	22.26 Acres	Koodarananji Unsurvey	14/03/2018	Thankachan Sebastin Mathalikunnel
20	01/2017-18/QP/GS/DOZ/M-478/17	12/04/2017	0.4858 Hectares	Koodarananji Unsurvey	11/04/2018	Thankachan Sebastin Mathalikunnel
21	24/2017-18/QP/GS/DOZ/M-2833/17	14/03/2018	14630 MT	Koodarananji Unsurvey (FIELD No 2442 Pt	13/03/2019	Thankachan Sebastin Mathalikunnel

Regarding the issues raised in the complaint:

Encroachment of forest area: Based on the survey sketch issued by the Thahasildar of Thamarassery on 20.01.2015 (Ref. 11638/2015/D3), permission has been granted by the respected Director of Mining and Geology for mining in the area mentioned in reference (3). The distances from the forest boundary are not recorded in the sketch.

Mining in ecologically sensitive area: No authoritative documents have been received at this office, from the revenue authorities, stating that the designated area is included under Ecologically Sensitive Area.

Transportation of quarry products without mandatory pass: Transit passes are being issued through the department's online portal, the KOMPAS portal, in accordance with references (1, 2).

Measurements of granite stone mining conducted at the site have been documented in the sketch prepared by the department's surveyor, and a letter dated 06.09.2024 has been sent by the respected Director of Mining and Geology to this office. Any illegal mining activities that had been conducted with reference to this sketch will be examined and report will be submitted without delay.

Faithfully

Department of Mining & Geology,

District Office, Kozhikode.

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

LiFE Lifestyle for Environment

Annexure - 21

PCB/KKD/DO/GEN-213/OA 93/2024 Dated: 18/12/2024

URGENT - NGT MATTER

From

The Environmental Engineer

To

✓ District Geologist
Department of Mining & Geology
Civil Station P.O
Kozhikode - 673020

Subject: OA No 93 of 2024:- Detailed report on quantification of legally and illegally mined minerals in metric tonnes and the status of actions taken from the Geology Department – Regarding;

Ref :

1) Hon'ble NGT Orders on OA No: 93 of 2024 (old OA 770 of 2023).
2) Joint site inspection of the committee members on 11/10/2024 at the complaint site.
3) Your preliminary report submitted to this office dated 26/10/2024.

Madam,

Inviting your immediate attention to the subject and references above.

The Detailed Joint Committee report based on site inspection dated 11/10/2024 is under preparation. Vide reference (3) you had submitted a

preliminary report, but the same is not sufficient for arriving at a reasonable compensation on the basis of violation of norms. You are hereby requested to submit a detailed report on the quantification of mined minerals from the site, legally as well as illegally in metric tonnes. You are also requested to update details of any penal action taken against the unit owner on the basis of your findings. Time delay any further shall be avoided to submit a detailed report, as it is necessary for preparing a complete report to be submitted to the Hon'ble NGT. The report should be in English language as it is to be submitted to the Hon'ble NGT. The next hearing is posted on 17/01/2025.

Sincerely,

Environmental Engineer

(Nodal Officer in OA 93 of 2024)

Copy to:

1. Chairperson
   Kerala State Pollution Control Board
   Head Office, Thiruvananthapuram
2. Member Secretary
   Kerala State Pollution Control Board
   Head Office, Thiruvananthapuram
3. Chief Environmental Engineer
   Regional Office, Kozhikode

Annexure – 22(a)

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

PCB/KKD/DO/GEN – 213/OA No.93/2024(SZ) Dated 15/10/2024.

പ്രേഷിത

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

അടിയന്തിരം

സ്വീകർത്താവ്

സെക്രട്ടറി
കൂടരഞ്ഞി ഗ്രാമപഞ്ചായത്ത്
താമരശ്ശേരി താലൂക്ക്
കോഴിക്കോട്

വിഷയം :- മാതാളിക്കുന്ന് ക്വാറി ഖനനം – ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണൽ OA നമ്പർ 93/2024 – ലെ വിധി പ്രകാരം തുടർ നടപടികൾ സ്വീകരിക്കുന്നത് സംബന്ധിച്ച്.

സൂചന :-

1. ശ്രീ.സജിമോൻ ജോസഫ് ട്രൈബ്യൂണൽ മുമ്പാകെ സമർപ്പിച്ച പരാതി.
2. പ്രസ്തുത പരാതിയിൽ ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ ഉത്തരവ് പ്രകാരമുള്ള വിദഗ്ധ സമിതി 11/10/2024 തീയ്യതിയിൽ നടത്തിയ സൈറ്റ് പരിശോധന.

സർ,

വിഷയത്തിലേക്കും സൂചനകളിലേക്കും അടിയന്തിര ശ്രദ്ധ ക്ഷണിക്കുന്നു.

ശ്രീ മാതാളിക്കുന്നേൽ തങ്കച്ചന്റെ ഉടമസ്ഥതയിലുള്ള ക്വാറിക്ക് മുന്നിലൂടെ കടന്നു പോവുന്നതും ക്വാറിയുടെ സ്വകാര്യ റോഡിലേക്ക് ചേരുന്നതുമായ മേലേ കൂമ്പാറ – പുന്നക്കടവ് – ബദാം ചുവട് റോഡിന് ക്വാറിയിലേക്കും പുറത്തേക്കും ഗതാഗതം നടത്തുന്ന വലിയ വാഹനങ്ങൾ കടന്നു

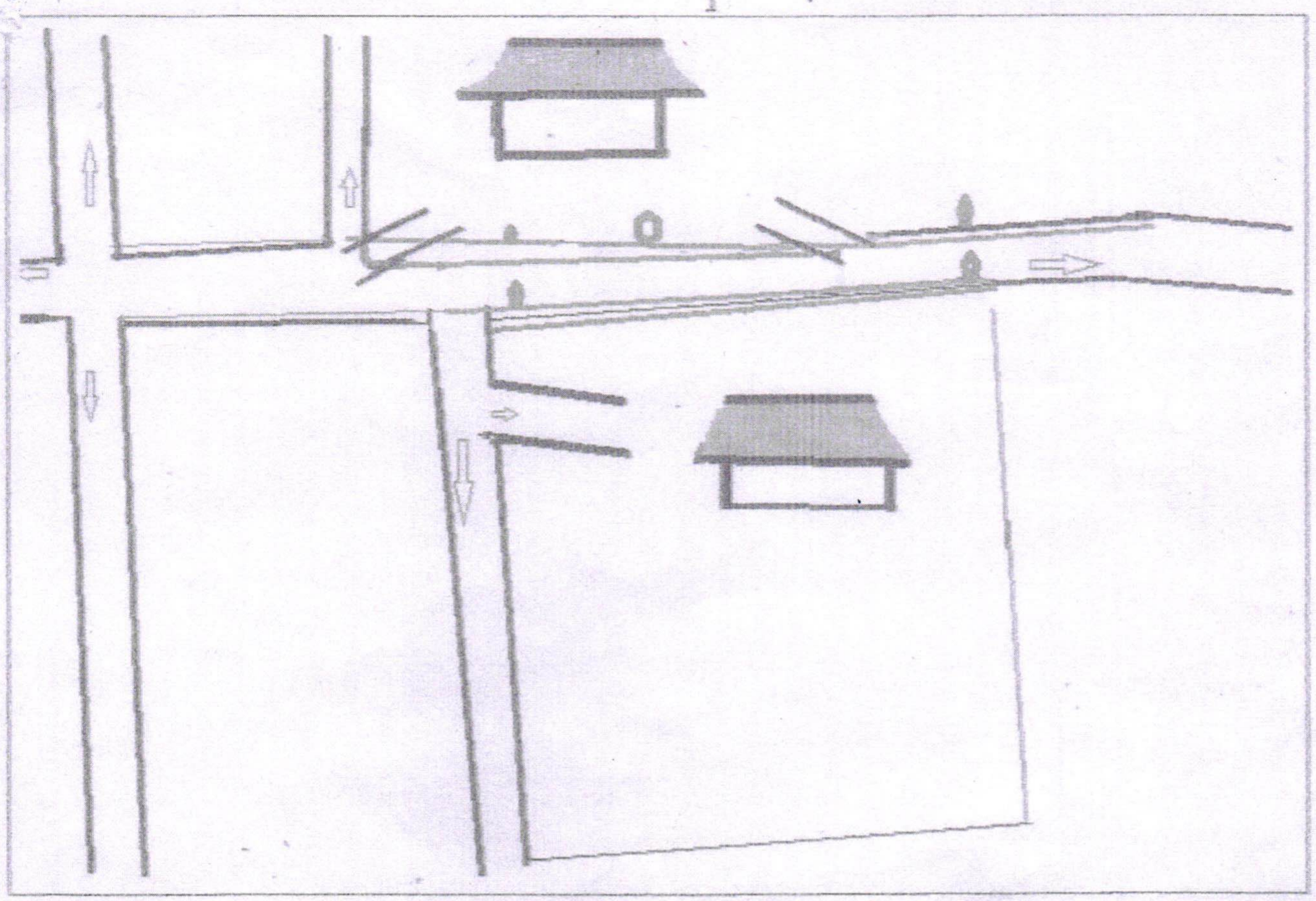
പോകുന്നതിന് നിയമപ്രകാരം വേണ്ടതായ മിനിമം വീതി ഇല്ല എന്നും, നിലവി ലുള്ള റോഡിൽ ശ്രീ.എൻ.ജെ ജോസഫിന്റെ പുരയിട അതിർത്തിയിലെ സർവ്വേ കല്ല് മാറ്റി സ്ഥാപിച്ച് അനധികൃതമായി വീതി കൂട്ടിയെടുത്തിട്ടുണ്ടെന്നും പരാതിക്കാരൻ ആക്ഷേപം ഉന്നയിക്കുന്ന സാഹചര്യത്തിൽ, പ്രസ്തുത പഞ്ചായത്ത് റോഡിന്റെ യഥാർത്ഥ വീതിയെ സംബന്ധിച്ചും, ശ്രീ സജിമോൻ ജോസഫിന്റെ ആരോപണം സംബന്ധിച്ചും, കാറി വാഹനങ്ങൾ കടന്നു പോകുന്നതിന് റോഡിന് മിനിമം വീതി നിശ്ചയിച്ചിട്ടുണ്ടോ എന്നത് സംബന്ധിച്ചും സ്പഷ്ടീകരണം ആവശ്യപ്പെടുന്നു. പരാതിക്കാരനായ ശ്രീ. സജിമോൻ ജോസഫ് വിദഗ്ധ സമിതിയുടെ സൂചന (2) പരിശോധനാ സമയത്ത് സമിതിക്ക് മുമ്പാകെ സമർപ്പിച്ച റോഡിന്റെ ചിത്രീകരണവും – വിശദീകരണവും ഉൾക്കൊള്ളിച്ച് തയ്യാറാക്കിയ രേഖയുടെ പകർപ്പ് താങ്കളുടെ വിദഗ്ധ പരിശോധനക്കായി ഉള്ളടക്കം ചെയ്തിരിക്കുന്നു. ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണൽ മുമ്പാകെ സമയബന്ധിതമായി റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതാകയാൽ കാലതാമസം കൂടാതെ ഒരാഴ്ച്ചയ്ക്കുള്ളിൽ മറുപടി നൽകുവാൻ താൽപര്യപ്പെടുന്നു.

വിശ്വസ്തതയോടെ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

(നോഡൽ ഓഫീസർ – OA 93/2024 (SZ))

7-19



AN OVERVIEW OF MELE KOOMBARA TO PUUNAKDAVE ROAD AND BADAN CHUVADU ROAD

1. Illegal construction of compound wall by Thankanchan Mathalikunnel by encroaching panchayath road, approximately 2 meter around his house on uphill.
2. Illegal attempt to encroach Joseph Narakathingal's land by approximately 2 meter by altering his land survey details.
3. Thankanchan's house on upper side of the road.
4. Joseph's 32 cents house property below the panchayath road.
5. Survey stone marked on the rock of Thankanchan Mathalikunnel, but destroyed and made pond on the spot.
6. Green line shows the actual side of road.
7. Survey stone removed from Koombara to Punnakadave road and attempt to place on Koombara to Badam Chuvadu road illegally.
8. Survey stone placed by trespassing into and removed from Joseph's land upon complaint to revenue departments.
9. Original Survey stone removed and a counterfeited stones has been placed one feet inside Joseph's land.
10. Land of Jose Kizhukarakkat
11. House of Baby Narkathingal.
12. Private road to a house on uphill.

13.Mele Koomabra, 14. Kakkadampoyil road, 15. Badam chuvadu road. 16. Road to Quarry.

17. Private road of Thankanchan stretching towards panchayath road.

8

Annexure - 22(a).

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE – 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

PCB/KKD/DO/GEN-213/OA No.93/2024(SZ) Dated 08/11/2024

URGENT - NGT MATTER
-Reminder -

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

സെക്രട്ടറി
കൂടരഞ്ഞി ഗ്രാമപഞ്ചായത്ത്
കോഴിക്കോട്

08/11/24
Email & Registered A/D

വിഷയം :- മാതാളിക്കുന്ന് ക്വാറി ഖനനം ബഹു: ദേശീയ ഹരിത ട്രൈബ്യൂണൽ OA നമ്പർ 93/2024 ലെ വിധി പ്രകാരം തുടർനടപടികൾ സ്വീകരിക്കുന്നത് സംബന്ധിച്ച;

സൂചന :-

1. ശ്രീ. സജിമോൻ ജോസഫ് ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണൽ മുമ്പാകെ സമർപ്പിച്ച പരാതി.
2. ബഹു:ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ ഉത്തരവ് പ്രകാരം വിദഗ്ദ സമിതി 11/10/2024 തീയ്യതിയിൽ നടത്തിയ സ്ഥല പരിശോധന
3. ഈ കാര്യാലയത്തിലെ 15/10/2024 തീയ്യതിയിലെ ഇതേ നമ്പർ കത്ത്.

സർ,

സൂചന (3) കത്ത് പ്രകാരം ആവശ്യപ്പെട്ട റിപ്പോർട്ട് ഇതുവരെ ലഭ്യമായിട്ടില്ല. ബഹു: ദേശീയ ഹരിത ട്രൈബ്യൂണൽ മുമ്പാകെ അടിയന്തിരമായി റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതിനാൽ സൂചന (3) പ്രകാരമുള്ള റിപ്പോർട്ട് എത്രയും പെട്ടെന്ന് ലഭ്യ മാക്കണമെന്ന് അഭ്യർത്ഥിക്കുന്നു.

വിശ്വസ്തതയോടെ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

Translation of Annexure – 22(a).

PCB/KKD/DO/GEN-213/OA No.93/2024(SZ) Dated:15/10/2024

URGENT

From

The Environmental Engineer

To

Secretary
Koodaranji Grama Panchayath
Thamarassery Taluk
Kozhikode

Subject: Regarding Quarrying at Mathalikkunnu – Follow-up Actions as per the Hon'ble National Green Tribunal Order in OA No. 93/2024(SZ)

Ref :

1) Complaint filed by Shri. Sajimon Joseph before the Hon'ble Tribunal.
2) Site inspection conducted by the Expert Committee on 11/10/2024 as per order of the Hon'ble National Green Tribunal Order.

Sir,

Inviting your immediate attention to the subject and references above.

It is alleged by the petitioner Shri. Sajimon joseph in his complaint that, the Mele Koombara – Badam Chuvadu - Punnakkadavu road, which traverses through the quarry front, and which connects to the private road, leading to the quarry owned by Shri. Mathalikkunel Thankachan, is lacking the minimum mandatory width required for conveyance of heavy vehicles into and out of the quarry. Furthermore it is alleged that, survey stones been shifted illegally from the boundary of the property of Shri.

N.J.Joseph, in order to widen the existing road. Under this circumstance, you are requested to provide a clarification on the actual width of the Panchayath road in question, the validity of Shri. Sajimon Joseph's allegations, as well as whether there is any minimum mandatory width requirement fixed for roads, for the transit of quarry vehicles. The documents submitted by Shri. Sajimon including a pictorial sketch of the road and its explanation, during the joint committee site inspection is enclosed herewith for your expert verification. As it is necessary to submit a time bound report before the Hon'ble NGT, it is requested to submit reply within one week, without time delay.

Yours faithfully,

S/d

Environmental Engineer

(Nodal Officer- OA 93/2024(SZ))

Translation of Annexure - 22(9).

PCB/KKD/DO/GEN-213/OA No.93/2024(SZ) Dated: 08/11/2024

URGENT NGT MATTER - Reminder

From

The Environmental Engineer

To

Secretary

Koodaranji Grama Panchayath

Kozhikode

Subject: Regarding Quarrying at mathalicknnu – Follow-up Actions as per the Hon'ble National Green Tribunal Order in OA No. 93/2024

Ref :

1) Complaint filed by Shri. Sajimon Joseph before the Hon'ble National Green Tribunal.
2) Site inspection conducted by the Expert Committee on 11/10/2024 as per the Hon'ble National Green Tribunal Order.
3) Letter of even number dated 15/10/2024.

Sir,

The report requested vide ref (3) is not yet received at this office. As it is required to submit time bound report before the Hon'ble NGT, it is requested to make available the report called for vide ref (3) urgently.

Yours faithfully,

Environmental Engineer

Annexure – 22(b)

ഭരണഭാഷ-മാതൃഭാഷ

നമ്പർ.400981/GGDC08/GPO/2024/4977/(1)

കൂടരഞ്ഞി ഗ്രാമ പഞ്ചായത്ത് ആഫീസ്

കൂടരഞ്ഞി
കൂടരഞ്ഞി.പി.ഓ
കോഴിക്കോട്
Phone No:04952252027
E-mail:koodaranhigp@gmail.com

തീയതി : 12/11/2024

പ്രേഷകൻ

സെക്രട്ടറി

സ്വീകർത്താവ്

ബഹുമാനപ്പെട്ട എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
മലിനീകരണ നിയന്ത്രണ ബോർഡ് ജില്ലാ ഓഫീസ്, 3rd ഫ്ലോർ, സമോറിൻ സ്ക്വയർ, ലിങ്ക് റോഡ്,
കോഴിക്കോട്, 673002

സർ,

വിഷയം:- കൂടരഞ്ഞി ഗ്രാമപഞ്ചായത്ത് - കുമ്പാറ-പുന്നക്കടവ് റോഡ് വീതി സംബന്ധിച്ചും സർവ്വേ കല്ലുകൾ മാറ്റി സ്ഥാപിച്ചത് സംബന്ധിച്ചുമുള്ള പരാതി - റിപ്പോർട്ട് സമർപ്പിക്കുന്നത് - സംബന്ധിച്ച്

സൂചന:- താങ്കളുടെ 15-10-2024 തിയ്യതിയിലെ PCB/KKD/DO/GEN-213/OA No. 93/2024(SZ) നമ്പർ കത്ത്.

മേൽ വിഷയത്തിലേക്കും സൂചനയിലേക്കും ശ്രദ്ധിച്ചാലും. കൂടരഞ്ഞി ഗ്രാമപഞ്ചായത്ത് ആസ്തി രജിസ്റ്റർ പ്രകാരം കുമ്പാറ - പുന്നക്കടവ് റോഡിന് 8 മീറ്റർ വീതിയുണ്ട്. ടി റോഡിൻറെ വീതിയുടെ കാര്യത്തിൽ പലഭാഗങ്ങളിലും ഏറ്റകുറച്ചിൽ ഉള്ളതും, സ്ഥായിയായി 8 മീറ്റർ വീതിയില്ലാത്തതുമാണ്. കേരള കെട്ടിട നിർമ്മാണ ചട്ടങ്ങൾ 2019 പ്രകാരം ക്വോറികളിലേക്കുള്ള റോഡിൻറെ വീതി പ്രത്യേകം നിശ്ചയിച്ചിട്ടില്ലാത്തതാണ്. കൂടാതെ, ക്വാറി വാഹനങ്ങൾ കടന്നുപോകുന്നതിന് ഗ്രാമപഞ്ചായത്ത് മിനിമം വീതി നിശ്ചയിച്ചിട്ടില്ലാത്തതാണ് എന്ന വിവരം കൂടി അറിയിക്കുന്നു. ശ്രീ. എൻ.ജെ ജോസഫ് എന്നവരുടെ അതിർത്തിയിലെ സർവ്വേ കല്ലുകൾ നീക്കം ചെയ്തതായുള്ള പരാതിയിന്മേൽ ജില്ലാ സർവ്വേ സൂപ്രണ്ട് സ്ഥലപരിശോധന നടത്തി തയ്യാറാക്കിയ ഉത്തരവ് പ്രകാരം, ടിയാൻറെ വസ്തുവിൽ നിന്നും റോഡിനായി ആരും വസ്തു കൈയ്യേറുകയോ അതിർത്തി നശിപ്പിക്കുകയോ ചെയ്തിട്ടില്ലായെന്നും, ടിയാൻറെ ഭൂമിയുമായി ബന്ധപ്പെട്ട ഭാഗമായി വരുന്ന ഇടങ്ങളിൽ ടി റോഡിന് നിലവിൽ 8.6 മീ വീതിയുണ്ടെന്നും ആയത് ടിയാൻറെ ഭൂമിയുടെ എതിർഭാഗത്തുള്ള ശ്രീ. തങ്കച്ചൻ മാതാളിക്കുന്നേൽ എന്നയാൾ റോഡിനായി

വിട്ടുനൽകിയതാണെന്നും മൂന്നും കൂടിയ റോഡായതിനാലും വളവായതിനാലും ടി പ്രദേശത്ത് 8.6 മീ വീ ആവശ്യമാണെന്നും തീർപ്പാക്കിയിട്ടുള്ളതാണ് എന്ന വിവരവും റിപ്പോർട്ട് ചെയ്യുന്നു (ജില്ലാ സർവ്വെ സൂപ്രണ്ടിൻറെ നടപടിക്രമം ഉള്ളടക്കം ചെയ്യുന്നു).

വിശ്വസ്തതയോടെ,

Signature Not Verified
Digitally signed by KIZHAKKAYIL SURESH KUMAR
Date: 2024.11.12 14:32:18 IST
Reason: ILGMS Govt. of Kerala

സുരേഷ് കുമാർ കെ
സെക്രട്ടറി

Annexure - 22(c)

DCKKD/5993/2023-J2

I/473556/2024

DCKKD/5993/2023-J2

കലക്ടറേറ്റ്,കോഴിക്കോട്
തീയ്യതി:01-03-2024

കോഴിക്കോട് ജില്ലാ സർവ്വെ സൂപ്രണ്ടിന്റെ 01-03-2024 തിയ്യതിയിലെ നടപടിക്രമം

(ഹാജർ ശ്രീ. ജോയ്. ആർ)

വിഷയം:- കുമ്പാറ-പുന്നക്കടവ് പഞ്ചായത്ത് റോഡ് - നഷ്ടപ്പെട്ട സർവ്വെ കല്ലുകൾ പുനസ്ഥാപിക്കുന്നതിനും , കൈവശസ്ഥലത്തിന്റെ അതിർത്തി നിർണ്ണയിച്ച് നല്കുന്നതും - സംബന്ധിച്ച്

സൂചന:- 1) ശ്രീ. എൻ.ജെ.ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കുടരഞ്ഞി വഴി എന്നവരുടെ 12.05.2023 തിയ്യതി ബഹു. ജില്ലാ കലക്ടർക്കും, 02.09.2023 തിയ്യതി ബഹു. മുഖ്യമന്ത്രിയുടെ CMO Portal ൽ നല്കിയ അപേക്ഷ

2) ബഹു. പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ 29.05.2023 തിയ്യതിയിലെ REV-E3/236/2023-REV നമ്പർ കത്ത്

3) ശ്രീ. സജിമോൻ ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കുടരഞ്ഞി വഴി എന്നവരുടെ 23.09.2023 തിയ്യതിയിലെ അപേക്ഷ

4) ശ്രീ. എൻ.എഫ്.ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കുടരഞ്ഞി വഴി എന്നവരുടെ 07.11.2023 തിയ്യതിയിലെ അപേക്ഷ

5) 18.01.2024 തിയ്യതിയിലെ ഹിയറിംഗ്

6) 19.02.2024 തിയ്യതിയിലെ ഫീൽഡ് പരിശോധന

കോഴിക്കോട് ജില്ലയിൽ താമരശ്ശേരി താലൂക്കിൽ കുടരഞ്ഞി വില്ലേജിലെ കുമ്പാറ – പുന്നക്കടവ് റോഡിന്റെ ഭാഗമായുള്ള സ്വകാര്യ ഭൂമിയുടെ അതിർത്തി പുന:സ്ഥാപിച്ചു കിട്ടുന്നതിന് ടി വില്ലേജിലെ 1)ശ്രീ ജോസഫ്. എൻ.ജെ നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കുടരഞ്ഞി വഴി, കോഴിക്കോട് മൊബൈൽ നമ്പർ. 9446643382 എന്ന കക്ഷി ബഹുമാനപ്പെട്ട കേരള മുഖ്യമന്ത്രി മുമ്പാകെ സമർപ്പിച്ച പരാതിയും 2) ശ്രീ. സജിമോൻ ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ , 3) ശ്രീ. എൻ.എഫ്.ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ എന്നവരുടെ പരാതിയും സംബന്ധിച്ച്.

താമരശ്ശേരി താലൂക്കിലെ TLKTSY/1295/2023-P1 നമ്പർ അപേക്ഷ പ്രകാരം താലൂക്ക് സർവ്വെയർ 24/01/2023 ന് അതിർത്തി പുനർ നിർണ്ണയം ചെയ്തു നൽകിയെങ്കിലും പരാതി കക്ഷിക്കു സർവെയറുടെ തീരുമാനത്തിൽ ആക്ഷേപമുള്ളതിനാൽ 27/11/2023 തിയതി ശ്രീ. ജോസഫ്. എൻ.ജെ സമർപ്പിച്ച പരാതി അപ്പീലായി പരിഗണിക്കുകയും നിയമപ്രകാരം പരാതി കക്ഷിയേയും, കുടരഞ്ഞി ഗ്രാമ പഞ്ചായത്ത് സെക്രട്ടറിയേയും 18/01/2024 ന് നേരിൽ കേൾ ക്കുകയും, 19/02/2024 തിയ്യതി ഫീൽഡ് പരിശോധന നടത്തുന്നതിന് താലൂക്ക് ഉദ്യോഗസ്ഥർക്കും, പഞ്ചായത്ത് ഉദ്യോഗസ്ഥർക്കും, അപേക്ഷ കക്ഷികൾക്കും 12/02/2024ന് നോട്ടീസ് നൽകിയത് പ്രകാരം 19/02/2024 ന് പരാതി സ്ഥലത്ത് ഹാജരാകുകയും, കുമ്പാറ - പുന്നക്കടവ് റോഡിലെ അപേക്ഷ കക്ഷി അതിർത്തി പങ്കിടുന്ന ഭാഗം മുൻ സർവെ റിക്കാർഡുകളുടെ അഭാവത്തിൽ റീ-സർവെ നോട്ട് ഫൈനൽ റിക്കാർഡു പ്രകാരം(1978-ൽ സർവെ ചെയ്തത്) നിലവിലുള്ള റോഡ് പുന:പരിശോധന നടത്തുകയും, നാളത് റോഡിൽ വീതിയുടെ കാര്യത്തിൽ ഏറ്റക്കുറച്ചിൽ ഉള്ളതും, സ്ഥായിയായി 8 മീറ്റർ വീതിയില്ലാത്തതുമാണ്.

പരാതി കക്ഷിയുടെ ഭാഗമായി വരുന്ന രണ്ട് ഇടങ്ങളിൽ ഒരിടത്ത്6.6 മീറ്ററും, ടിയാന്റെ വീട്ടിലേയ്ക്ക്

I/473556/2024

ഇറങ്ങുന്ന ഭാഗത്ത് വളവായതിനാൽ 7.6 മീറ്റർ വീതിയും ആണ് റിക്കാർഡ് പ്രകാരം ഉള്ളത് എന്നാൽ നിലവിൽ ടി ഭാഗത്ത് 8.6 മീറ്റർ വീതിയുമുണ്ട്. പരിശോധനയിൽ ടി 1 മീറ്റർ വീതി പരാതി കക്ഷിയുടെ എതിർ ഭാഗത്തുള്ള ശ്രീ എം. എസ്. തങ്കച്ചൻ, മാതാളി കുന്നേൽ എന്നയാൾ റോഡിനായി വിട്ടു നൽകിയതാണെന്നും മനസ്സിലാക്കുന്നു ടി ഭാഗത്ത് മൂന്നും കൂടിയ റോഡായതിനാലും, വളവായതിനാലും 8.6 മീറ്റർ വീതി ആവശ്യമാണ് ഈ വളവിൽ നിന്നാണ് പരാതി കക്ഷിയുടെ വീട്ടിലേക്കുള്ള റോഡും തുടങ്ങുന്നത്.

പ്രസ്തുത കുമ്പാറ – പുന്നക്കടവ് റോഡ് വീതി കൂട്ടുന്നതിനായി ഭൂമി വിട്ടു നൽകുന്നതിനായി ലാന്റ് റിലിങ്കിഷ്മെന്റ് (ഫോറം A റൂൾ-3) നാട്ടുകാർ 22/10/1993 ൽ അപേക്ഷ നൽകിയ കൂട്ടത്തിൽ ടി പരാതി കക്ഷിയും അപേക്ഷ നൽകിയിട്ടുള്ളതും, 1994 -ലെ ഫ്ലഡിൽ തകർന്ന റോഡിനെ ടാറിംഗ് നടത്തി പുനഃസ്ഥാപിക്കുന്നതിന് കൂടരഞ്ഞി പഞ്ചായത്തിൽ ഗവൺമെന്റ് 4 ലക്ഷം രൂപ അനുവദിക്കുകയും ചെയ്തിട്ടുണ്ട് ആയതിനാൽ നിലവിലുള്ള സർവ്വെ റിക്കാർഡുകളുടെയും, പഞ്ചായത്ത് - വില്ലേജ് രേഖകളുടെയും അടിസ്ഥാനത്തിൽ ഭൂമിയിൽ പരിശോധന നടത്തിയതിൽ പരാതി കക്ഷി ഉന്നയിക്കുന്ന രീതിയിൽ ടിയാന്റെ വസ്തുവിൽ നിന്നും റോഡിനായി ആരും വസ്തു കയ്യേറുകയോ, അതിർത്തികൾ നശിപ്പിച്ചതായോ കാണുന്നില്ല. 1978 -ൽ സർവ്വെ നടപടികൾ നടത്തിയ സമയത്ത് റോഡ് ഉണ്ടായിരുന്ന അതെ അവസ്ഥയിൽ തന്നെയാണ് നിലവിൽ ടിയാന്റെ അതിർത്തി ഭാഗത്തുള്ളതെന്നും, താലൂക്ക് സർവ്വെയർ സർവ്വെ ചെയ്തത് നല്ലിയത് ശരിയാണെന്നും പരിശോധനയിൽ തെളിഞ്ഞതിനാൽ ടി അപേക്ഷയിൽ മേലുള്ള നടപടി അവസാനിപ്പിച്ച് ഉത്തരവാകുന്നു. സർവ്വെ അതിരടയാള നിയമപ്രകാരം ഈ തീരുമാനം അന്തിമമാകുന്നു.

ജില്ലാസർവ്വെ സൂപ്രണ്ട്

പകർപ്പ്

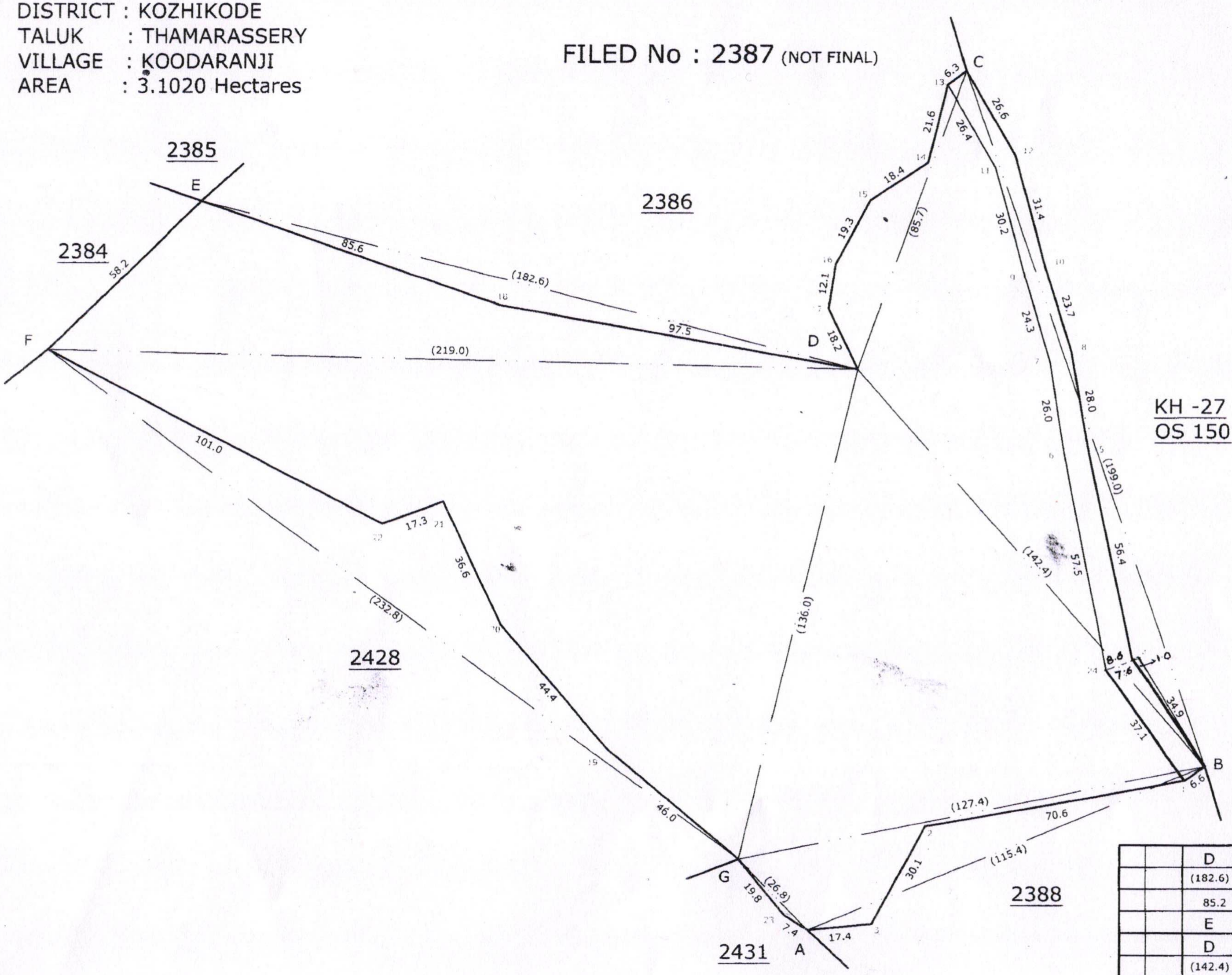
1) ശ്രീ. എൻ.ജെ.ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കൂടരഞ്ഞി വഴി
2) ശ്രീ. സജിമോൻ ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കൂടരഞ്ഞി വഴി
3) ശ്രീ. എൻ.എഫ്.ജോസഫ്, നാരകതിങ്ങൽ ഹൗസ്, കുമ്പാറ ബസാർ പി.ഒ, കൂടരഞ്ഞി വഴി
4) സെക്രട്ടറി , കൂടരഞ്ഞി ഗ്രാമ പഞ്ചായത്ത്, കൂടരഞ്ഞി പി.ഒ, കോഴിക്കോട്673604

"This document is electronically approved in eOffice by JOY R on 01-03-2024. Hence it does not require signature in ink"

Signed by
Joy R
Date: 01-03-2024 15:46:51

DISTRICT : KOZHIKODE
TALUK : THAMARASSERY
VILLAGE : KOODARANJI
AREA : 3.1020 Hectares

FILED No : 2387 (NOT FINAL)



KH -27
OS 150

		G			
		(127.4)			
A	22.8	113.4			
		B			
		F			
		(219.0)			
		178.0	40.4	E	
		D			
		G			
		(26.8)			
	1.7	7.2			
		A			
		F			
		(232.8)			
		131.1	16.2		
		121.6	30.6		
		89.2	13.0		
		45.9	3.0		
		G			
		D			
		(85.7)			
		72.8	13.0		
		60.9	15.2		
		41.7	12.2		
		26.8	1.2		
		5.2	3.5		
		C			
		(199.0)			
		172.8	4.9		
	1.1	171.5			
		141.5	2.8		
	3.1	141.3			
D	53.2	132.0			
		117.8	2.2		
	4.2	117.0			
	8.6	91.4			
	2.2	89.9			
	9.2	33.9			
		B			
		A			
		(115.4)			
	5.1	98.8			
		75.4	14.0		
	1.6	6.4			
		B			

		D			
		(182.6)			
		85.2	7.1		
		E			
		D			
		(142.4)			
	3.0	37.0			
		B			

Scale 1 cm = 10mtrs

Translation of Annexure - 22(b)

Number: 400981/GGDC08/GPO/2024/4977(1)

Koodranji Grama panchayat Office

Koodaranji

Koodaranji P.O

Kozhikode

Phone No: 0495 2252027

E-mail – koodaranjigp@gmail.com

Dated: 12/11/2024

From

Secretary

To

The Respected Environmental Engineer

Pollution Control Board District Office

3rd Floor, Zamorin square

Link Road, Kozhikode – 673002

Sir,

Subject: Compalint on the width of Koodaranji Grama Panachayat – Koombara-Punnakkadavu road, and on the shifting of survey stones – submission of report regarding;

Reference: Your letter No. PCB/KKD/DO/GEN-213/OA No.93/2024(SZ), dated 15/10/2024

The above subject and reference may please be seen. It is submitted that, as per the Asset Register of Koodaranji Grama Panchayat, the Koombara-Punnakkadavu road has a width of **8 meters**. However, variations in width are observed in some sections, and the road does not consistently maintain an 8 meter width throughout. According to the **Kerala Building Rules 2019**, the width of roads, leading to quarries has not been specifically defined. Additionally, the panchayath has not prescribed a minimum width for roads used by quarry vehicles.

Regarding the complaint lodged by **Mr. N.J. Joseph** concerning the removal of survey stones along his boundary, the District Survey Superintendent conducted a site inspection. Based on the inspection report, it is confirmed that there has been no encroachment on the complainant's property or damage to his boundary markers. It was found that the road adjoining the complainant's property currently has a width of **8.6 meters**, which includes a portion of land voluntarily relinquished by **Mr.Thankachan Mathalikkunnel**, located on the opposite side of the road. Considering the combined layout of the road and the presence of curves in this area, a width of **8.6 meters** is deemed necessary. This observation is recorded in the District Survey Superintendent's inspection report.

Yours faithfully,

Suresh Kumar

Secretary

Translation of Annexure - 22 (C).

DCKKD/5993/2023-J2

Collectorate, Kozhikode

Dated: 01/03/2024

Proceedings of the Kozhikode District Survey Superintendent dated 01/03/2024

(Present: Shri: Joy.R)

Subject:- Regarding Re-establishment of lost survey stones and demarcation of boundaries of private property along Koombara-Punnakkadavu Panchayat Road.

References:

1. Application submitted by Shri. N.J.Joseph, Narakathingal House, Koombara Bazzar P.O, Koodranji dated 12/05/2023, to the Hon'ble District Collector and on 02/09/2023 to the Hon'ble Chief Minister's Public Grievance Portal.
2. Letter No: REV-E3/236/2023-REV dated 29/05/2023 from the Hon'ble Principal Secretary.
3. Application dated 23/09/2023 submitted by Shri. Sajimon Joseph, Narakathingal House, Koombara Bazaar P.O, Koodaranji.
4. Application dated 07/11/2023 submitted by Shri. N.J.Joseph, Narakathingal House, Koombara Bazaar P.O, Koodaranji.
5. Hearing held on 18/01/2024.
6. Field inspection conducted on 19/02/2024.

Re-establishing the boundaries of private property and survey stones along Koombara-Punnakkadavu Road in Thamarassery Taluk, Koodaranji Village;

The complaints submitted by;

1. Shri. N.J.Joseph, Narakathingal House, Koompara Bazaar P.O, Koodranji, Mobile No. 9446643382, to the Hon'ble Chief Minister.
2. Shri. Sajimon Joseph, Narakathingal House, Koombara Bazaar and
3. Shri. N.J.Joseph, Narakathingal House, Koombara Bazaar, Regarding;

Based on application no: TLKTSY/1295/2023-P1, though the Taluk Surveyor had re-determined the boundaries on 24/01/2023, as the complainant appeals against the said decision, and had submitted a complaint on 27/11/2023 which was considered and a hearing was conducted on 18/01/2024 with both the complainants and the koodaranji panchayat Secretary. A notice dated 12/02/2024 was issued to conduct a field inspection on 19/02/2024 with Taluk and Panchayath Officials, as well as the applicants. During the field inspection, it was observed that the existing Koombara-Punnakkadavu Road section shared by the complainants lacked original survey records. Thus, a re-survey was conducted based on the final re-survey records (1978 survey). Discrepancies in road width were identified, with no consistent width of 8 meters.

At two specific points one section measured 6.6 meters width and at the turning leading to the complainant's residence, the width recorded was 7.6 meters, as per the records. However, the current width at this section was found to be 8.6 meters. It was further understood that an additional one meter width was provided by Shri M.S Thankachan Mathalikkunnel, for road expansion. Due to the curvature and additional width required for vehicular movement, 8.6 meters of width was deemed necessary at this

point. The road leading to the complainant's residence also begins from this curve.

Applications for land relinquishment (form A Rule-3) were submitted by residents, including the complainant, on 22/10/1993, to widen the Koombara-Punnakkadavu Road. Government funds of ₹4 lakhs were sanctioned to the Koodaranji panchayat for re-tarring the road after damages during the 1994 floods. The examination of survey records, panchayat records, and field inspections confirmed that no encroachment or damage to the complainant's property or boundaries occurred. The current state of the complainant's boundary is consistent with the 1978 survey records. The Taluk Surveyor's determination was verified as accurate. Hence, this application is resolved, and further proceedings are concluded. This decision is final under the Survey and Boundary Laws.

District Survey Superintendent

Copies to:

1. Shri. N.J. Joseph, Narakathingal House, Koombara Bazaar P.O, Koodaranji.
2. Shri. Sajimon Joseph, Narakathingal House, Koombara Bazaar P.O, Koodaranji.
3. Shri. N.F. Joseph, Narakathingal House, Koombara Bazaar P.O, Koodaranji.
4. Secretary Koodaranji Grama Panchayat, Koodranji P.O, Kozhikode – 673604

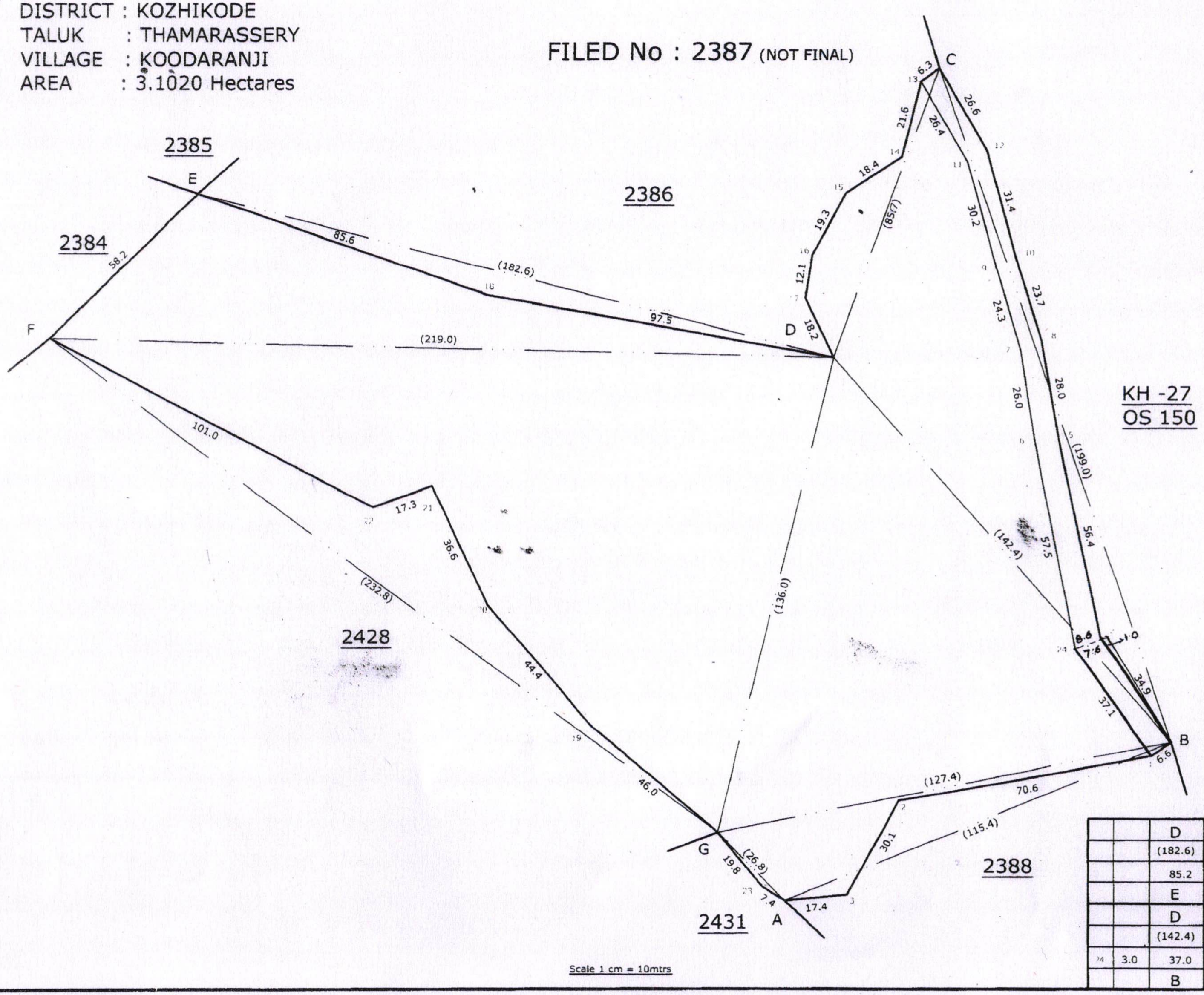
Signed by

Joy.R

Date: 01/03/2024

DISTRICT : KOZHIKODE
TALUK : THAMARASSERY
VILLAGE : KOODARANJI
AREA : 3.1020 Hectares

FILED No : 2387 (NOT FINAL)



KH -27
OS 150

		G		
		(127.4)		
A	22.8	113.4		
		B		
		F		
		(219.0)		
		178.0	40.4	E
		D		
		G		
		(26.8)		
	1.7	7.2		
		A		
		F		
		(232.8)		
		131.1	16.2	
		121.6	30.6	
		89.2	13.0	
		45.9	3.0	
		G		
		D		
		(85.7)		
		72.8	13.0	
		60.9	15.2	
		41.7	12.2	
		26.8	1.2	
		5.2	3.5	
		C		
		(199.0)		
		172.8	4.9	
	1.1	171.5		
		141.5	2.8	
	3.1	141.3		
D	53.2	132.0		
		117.8	2.2	
	4.2	117.0		
	8.6	91.4		
	2.2	89.9		
	9.2	33.9		
		B		
		A		
		(115.4)		
	5.1	98.8		
		75.4	14.0	
	1.6	6.4		
		B		

		D		
		(182.6)		
		85.2	7.1	
		E		
		D		
		(142.4)		
	3.0	37.0		
		B		

Scale 1 cm = 10mtrs

Annexure - 23(a)

Office of the Environmental Engineer
CALICUT
Date 22/10/24
Kerala State Pollution Control Board

TLKTSY/2020/2022-D1

താലൂക്ക് ഓഫീസ് താമരശ്ശേരി,

തിയ്യതി: 22-10-2024

പ്രേഷകൻ

തഹസിൽദാർ,

താമരശ്ശേരി.

സ്വീകർത്താവ്

ജില്ലാ കലക്ടർ

കോഴിക്കോട്

സർ,

GA 93/2024

വിഷയം:- കൂടരഞ്ഞി വില്ലേജ്- മാതാളിക്കുന്നേൽ ക്വാറി- സംയുക്തപരിശോധനാ റിപ്പോർട്ട് -സമർപ്പിക്കുന്നത്-സംബന്ധിച്ച്.

BE3.

സൂചന:- (1) ജില്ലാ കലക്ടറുടെ 14.05.2024 തിയ്യതിയിലെ DCKKD/7702/2023-D9 നമ്പർ നടപടിക്രമം.

(2) കൂടരഞ്ഞി വില്ലേജ് ഓഫീസറുടെ 19.10.2024 തിയ്യതിയിലെ 408 VO/140/2024-SVO/VA 1 കത്ത്

22/10/24

(3) താലൂക്ക് സർവ്വെയറുടെ 14.10.2024 തിയ്യതിയിലെ കത്ത്.

****

സൂചനയിലേക്ക് മഹനീയ ശ്രദ്ധ ക്ഷണിക്കുന്നു. താമരശ്ശേരി താലൂക്കിൽ കൂടരഞ്ഞി വില്ലേജിൽ സ്ഥിതി ചെയ്യുന്ന മാതാളിക്കുന്നേൽ ക്വാറി, ജില്ലാ കലക്ടറുടെ സൂചന (1) നിർദ്ദേശമനുസരിച്ച് 11.10.2024 തിയ്യതിയിൽ കേന്ദ്ര മലിനീകരണ നിയന്ത്രണ ബോർഡ് പ്രതിനിധി, സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് പ്രതിനിധി എന്നിവർക്കൊപ്പം സംയുക്ത പരിശോധന നടത്തി.

കൂടരഞ്ഞി വില്ലേജ് ,കൂടരഞ്ഞി ദേശത്ത് കുമ്പാറ പുന്നക്കടവ് റോഡിന്റെ കിഴക്കുഭാഗത്തായാണ് മാതാളിക്കുന്നേൽ ക്വാറി പ്രവർത്തിച്ചുവരുന്നത്. ക്വാറി പ്രവർത്തിക്കുന്ന സ്ഥലം മുക്കം സബ്രജിസ്ട്രാർ ഓഫീസിലെ 1579/98,1582/98,3788/2005 നമ്പർ ആധാരങ്ങൾ പ്രകാരവും, തിരുവമ്പാടി സബ്രജിസ്ട്രാർ ഓഫീസിലെ 768/86 നമ്പർ ആധാരപ്രകാരവും ശ്രീ തങ്കച്ചൻ

മാതാളിക്കുന്നേൽ എന്നവരുടെയും; മുക്കം സബ്രജിസ്ട്രാർ ഓഫീസിലെ 768/88 നമ്പർ ആധാരപ്രകാരം ശ്രീമതി ജെസി തങ്കച്ചൻ w/o തങ്കച്ചൻ മാതാളിക്കുന്നേൽ എന്നവരുടെയും കൂട്ടായ കൈവശത്തിലുള്ളതും അൺസർവ്വെ 2442 നമ്പർ ഫീൽഡിൽ ഉൾപ്പെട്ടതുമായ 3.6423 ഹെക്ടർ സ്ഥലത്താണ്. സ്ഥലത്തിന്റെ കിഴക്കേ അതിർത്തി മാർട്ടിൻ വകയും, തെക്ക് തങ്കച്ചൻ വകയും വടക്ക് മാതാ ക്രഷർ വകയുമാണ്. 3.6423 ഹെക്ടറിൽ 3.38 ഹെക്ടർ സ്ഥലത്താണ് ഖനനത്തിന് അനുമതിയുള്ളതെന്ന് അറിയുന്നു.

ക്വാറിക്ക് നിലവിലുള്ള ലൈസൻസ് വിവരങ്ങളും ഉത്തരവുകളും , ഫീൽഡ് നം 2387 ൽ റോഡിന്റെ അളവുകൾ വ്യക്തമാക്കി താലൂക്ക് സർവ്വെയർ തയ്യാറാക്കിയ സ്കെച്ചും ഇതോടൊപ്പം ഉള്ളടക്കം ചെയത് സമർപ്പിക്കുന്നു.

വിശ്വസ്തതയോടെ,

Signed by
Balarajan K
Date: 22-10-2024 12:16:19

തഹസിൽദാർ.

"This document is electronically approved in eOffice by BALARAJAN K on 22-10-2024. Hence it does not require signature in ink"

Annexure - 23(b)

14 OCT 2024

Office of The Environmental Engineer
CALICUT
Date... 22/10/24
Kerala State Pollution Control Board

14/10/24

വിഷയം: ഉടമസ്ഥ സ്വത്തുമായ UNSURVEY NO 2387 സ്കെച്ച് തയ്യാറാക്കുന്നത് സംബന്ധിച്ച്

സൂചന: 11-10-24 ലെ താലൂക്ക് സ്വാഗത ചിലവായ സ്കെച്ച് വരയ്ക്കുക

മേൽ സൂചനയുമായ ഉടമസ്ഥ സ്വത്തുമായ UNSURVEY No 2387 ന്റെ സ്കെച്ച് വരച്ച് തൊണ്ടി സഹിതം സമർപ്പിക്കുന്നു

14/10/24
TALUK SURVEYOR
Thamarassery Taluk

DISTRICT : KOZHIKODE

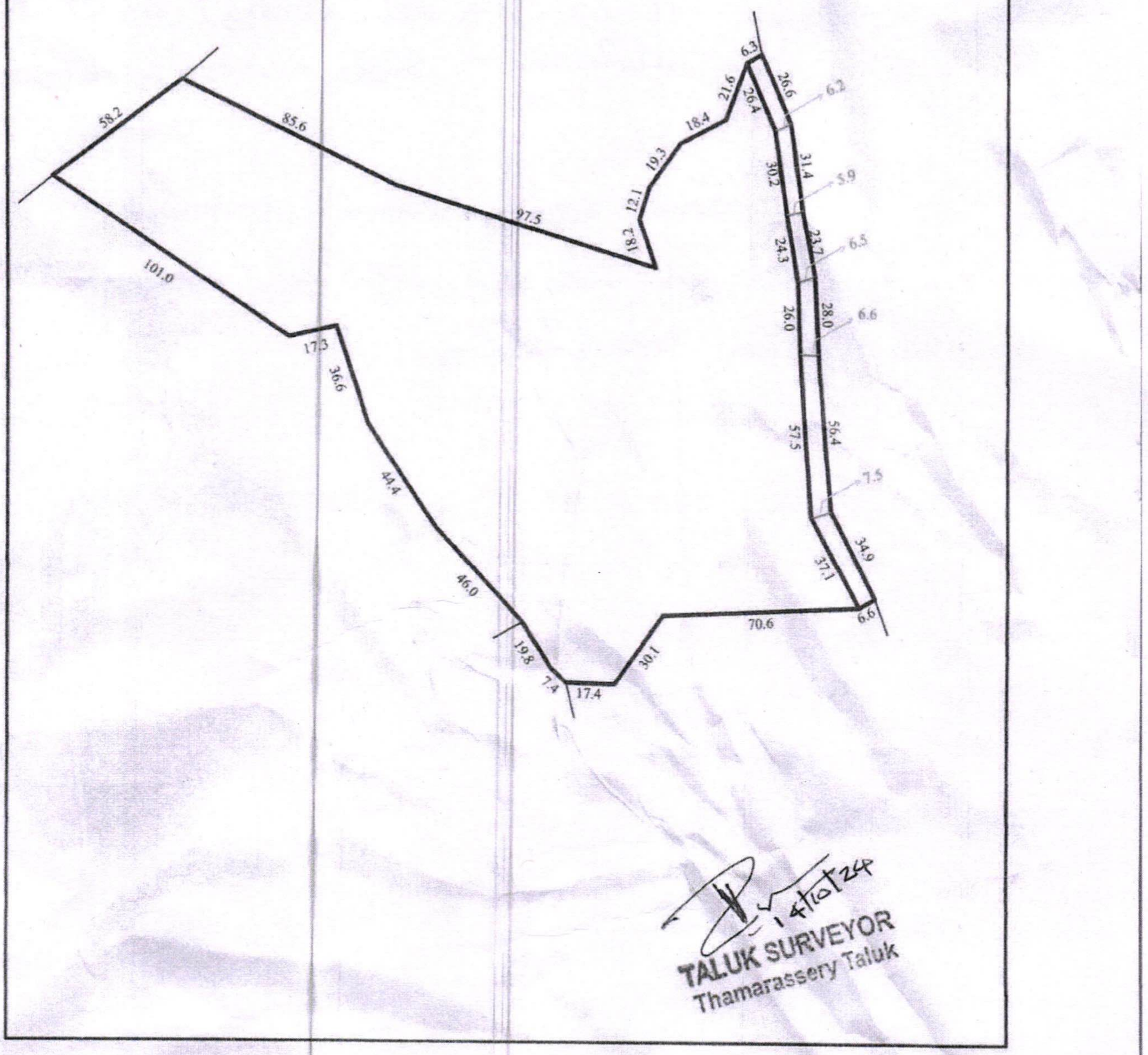
TALUK : THAMARASSERY

VILLAGE : ~~THIRUVAMBADI~~ KOODGRAGI

Field No 2387

DESOM : ~~THIRUVAMBADI~~ KOODGRAGI

AREA : 3.1020HA



14/10/24

TALUK SURVEYOR
Thamarassery Taluk

SCALE 1 : 20 M

DISTRICT : KOZHIKODE

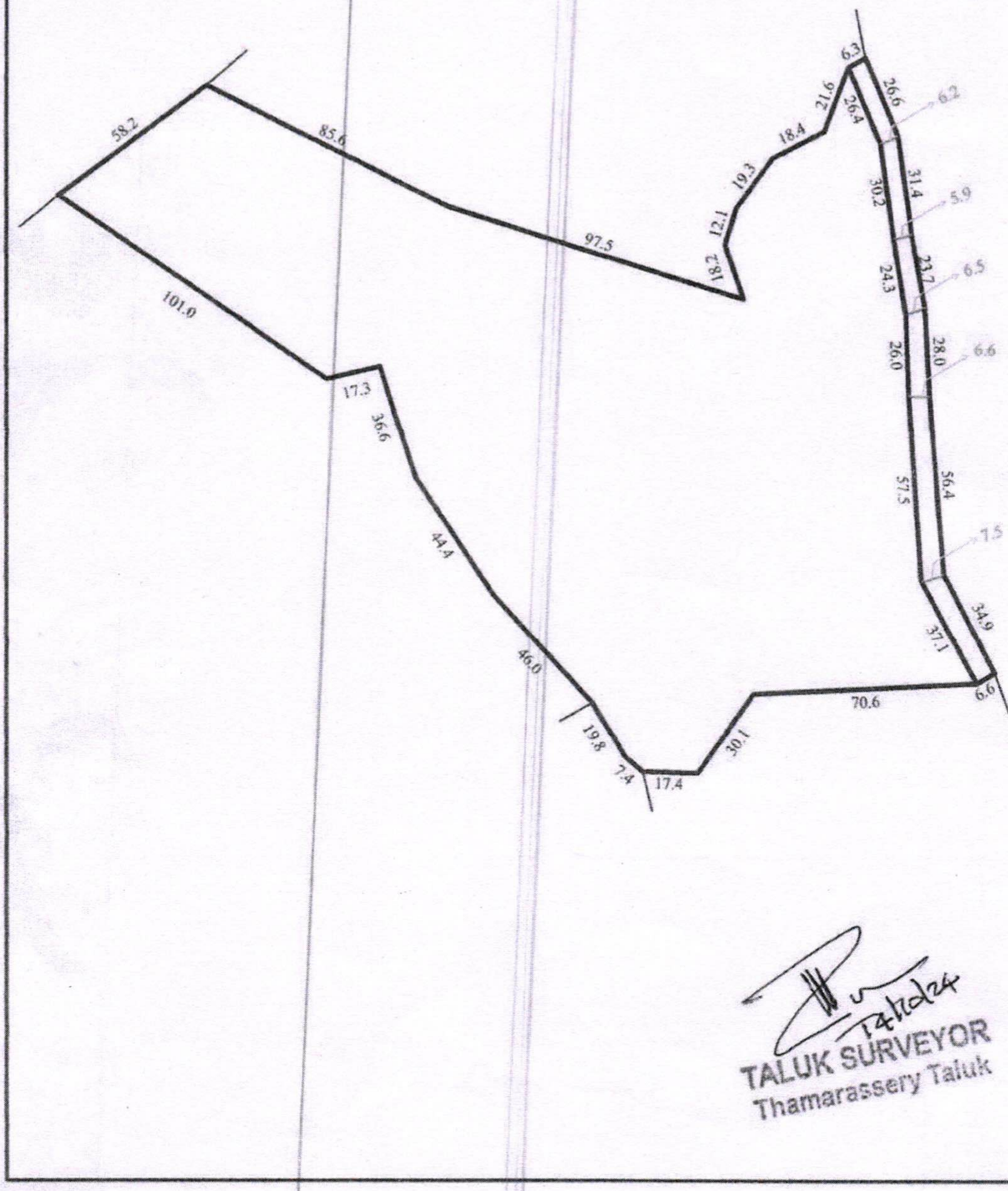
TALUK : THAMARASSERY

VILLAGE : ~~THIRUVAMBADI~~ KOODGRAGI

DESOM : ~~THIRUVAMBADI~~ KOODGRAGI

Field No 2387

AREA : 3.1020HA



14/12/24

TALUK SURVEYOR
Thamarassery Taluk

SCALE 1 : 20 M

Annexure - 23(C)

വില്ലേജ് ഓഫീസ്,
തിയതി.19-10-2024
E-mail:---------

VO/140/2024

പ്രേഷകൻ

വില്ലേജ് ഓഫീസർ
കൂടരഞ്ഞി

സ്വീകർത്താവ്

തഹസിൽദാർ
താമരശ്ശേരി

സർ,

വിഷയം:- മാതാളികുന്നേൽ ക്വാറി സംയുക്തപരിശോധന റിപ്പോർട്ട് സമർപ്പിക്കുന്നത് -സംബന്ധിച്ച്

സൂചന:-

സൂചനയിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. കൂടരഞ്ഞി വില്ലേജിൽ മാതാളികുന്നേൽ ക്വാറി സംയുക്തപരിശോധന നടത്തുന്നതിന് സൂചനപ്രകാരം ആവശ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിൽ പരിശോധന നടത്തി റിപ്പോർട്ട് ഇതൊന്നിച്ച് സമർപ്പിക്കുന്നു .

വിശ്വസ്തതയോടെ

VILLAGE OFFICER

This document is electronically approved in eOffice by KOMALANGAN K on 19-10-2024. Hence it does not require signature in ink

63/2024

വിജ്ഞാപനം

കിടപ്പാടത്ത്

വിജ്ഞാപനം
കിടപ്പാടത്ത്
16.10.2024

ആരംഭിച്ചത്

ഞാൻ ചെന്നു

വിഷയം: വിജ്ഞാപനം കിടപ്പാടത്ത് ആരംഭിച്ചു

ഇന്ന് 11.10.2024-ന് രാവിലെ 10 മണിക്ക് ഞാൻ ഓഫീസിൽ

സൂചന: Pebbo KKd ഫുൾ 10.10.24-ലെ ഓർഡർ

1 പേജ് സർട്ടിഫൈഡ്

ആവശ്യപ്പെട്ടതനുസരിച്ച് കിടപ്പാടത്തിന്റെ വിജ്ഞാപനം കിടപ്പാടത്തിന്റെ ഭാഗത്ത് കിടപ്പാടം പടിഞ്ഞാറുവശത്തായിട്ടാണ് കിടപ്പാടത്തിലേക്ക് പ്രവേശനം. ഈ സ്ഥലം മുഴുവൻ ഉൾപ്പെട്ട 1579/98, 1582/98, 3788/2005 - നമ്പരുകളായി ഉൾപ്പെട്ട 1541/2012 നമ്പരാധാരങ്ങൾ പ്രകാരം കിടപ്പാടത്തിലേക്ക് വന്നുചേർന്ന ഭൂമിയും ഈ ഭൂമി ഉൾപ്പെട്ട 768/88 - നമ്പർ പ്രമാണം മുഖേന കിടപ്പാടത്തിന്റെ പടിഞ്ഞാറുഭാഗത്തുള്ള 0.10 സെന്റ് സ്ഥലവും കിടപ്പാടത്തിലേക്ക് വന്നുചേർന്നിട്ടുള്ളതുമാണ്. ഇപ്രകാരം ഉടമസ്ഥാവകാശമുള്ള 0.123 ഹെക്ടർ സ്ഥലമാണ്, ഈ സ്ഥലം മുഴുവനായിട്ടാണ് പ്രകാരമുള്ള ഉടമസ്ഥർ 24.12.2024-നകം ചതുർസീമ കല്ലിടീച്ച് തിരിച്ചുതരുന്നതിനുവേണ്ടി ഈ സ്ഥലത്തിന്റെ നിലവിലുള്ള അതിരുകൾ, കിടപ്പാടത്തിന്റെ അതിരുകൾ, ചുറ്റുമതിൽ, ഗേറ്റ്, തെങ്ങുകൾ, വഴി മതിൽ വഴി എന്നിവയുടെ ഫോട്ടോകൾ എടുത്തിട്ടുണ്ട്. 03.6.23 തീയതിയിലെ ഉടമ്പടിപ്രകാരം 03.12.23 വരെയുള്ള സമയം നൽകിയിരുന്നുവെങ്കിലും ഉടമസ്ഥർ ഒഴിഞ്ഞുതരാത്തതിനാൽ ഈ വിജ്ഞാപനം പുറപ്പെടുവിക്കുന്നു.

1. Explosive storage licence No: 165/2015-16/PHQ/M3/2015
dated 28.05.2015
valid up to 12 years.

2. PCB/KKD/DO/CEO-K3/1507/R1 KL02 422391/12274-
532/2019

3. Magazine certificate No: E/SC/KL/22/1413 (E65549)

4. ECNO: SEIAA/KL/251/2014, dated 4.11.19
valid upto 04.12.2024

5. Explosive Licence from Ministry of Environment No:
E/SC/KL/22/1413 (E65549) dt. 16.03.21
valid upto 31.03.2026.

6. Panchayath Licence No: A3 37416/2021.

16/10/24.

VILLAGE OFFICER
KOODARANHI

KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/1507/2010
Date of issue :04/01/2020

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/KKD/DO/ICO-R3/1507/R16KOZ4227391/12274532/2019

Ref : 1.Your online application no.12274532 dated 06.12.2019
2. Consent No. PCB/RO/KKD/ICO-R/03/2017 DATED 03.03.2017 VALID UPTO 31.12.2019

The ' Integrated Consent to Operate' issued as per reference above to M/s MATHALIKUNNEL QUARRY 1,KOOMBARA BAZAR P.O. KOODARANHI VIA KOZHIKODE, is hereby renewed up to 04.12.2024 and issued to M/s MATHALIKUNNEL QUARRY 1,KOOMBARA BAZAR P.O. KOODARANHI VIA KOZHIKODE. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Survey number	2442(pt)
2	Fee remitted	Rs.174667/-
3	Annual fee	Rs.30000/-
4	Validity	04.12.2024
5	Quarrying area	Quarrying in 8.35acres of land in survey no. 2442(pt), Koodaranhi Village, Thamarassery Taluk and in Koodaranhi Panchayath

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

...dition no.2.4 of the consent referred 2nd above is modified to the extent that for renewal of the ...grated consent application in the prescribed form shall be submitted to the Board before 28.2.2024 through the web portal of the Board (kroemms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

3.2 The quarry should not be operated between 6.00 p.m. and 6.00 a.m.

5.3 Noise measured 1 m outside the boundary of the premises shall not exceed the limit specified for the area
under the Ambient Air Quality Standards in respect of noise.

5.4 The concentration of particulate matter PM 10 and PM 2.5 at the boundary of the premise shall not exceed 100 microgram/m3 and 60 microgram/m3 respectively.

5.5 Permanent fence made of wire mesh shall be provided and maintained along the boundary of the approved quarry area.

5.6 The applicant shall put up a 6 ft. x 4 ft. signboard near entrance to the quarry for displaying the name of the quarry and owner, production details and time of the day when blasting is permitted to be undertaken.

5.7 Location and extent of quarry shall be as per the approved site plan attached.

5.8 After completion of quarrying, the land may be reclaimed as per the mining plan approved by the Department of Mining and Geology.

5.9. Quarrying operations shall be started only after obtaining the all the statutory clearances required, which shall be valid throughout the period of operations.

5.10. This consent is issued based on EC no 212 / SEIAA/KL/251/2014 dated 04.11.2019 valid up to 04.12.2024

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

SHABNA KUSHE SHEKHAR

DATE :04/01/2020

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER

KERALA STATE POLLUTION CONTROL BOARD

To
SRI THANKACHAN SEBASTIAN
MATHALIKUNNEL HOUSE,
KOOMBARA BAZAR P.O.
KOODARANHI.
KOZHIKODE-673604

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to kspcbmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System

No: 7/6

718/19

(Re-Survey No Final)

2388

2434

2436

2435

2437

150

150

SHABNA
KUSHE
SHEKHAR

Ref 1168/2018/23

Uramthiri Village
Taluk

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.ककनाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276
ई-मेल Email: dyceeernakulam@explosives.gov.in

23 MAR 2021

संख्या (No.): E/SC/KL/22/1413(E65549) दिनांक (Date): 16/03/2021

सेवा में | To,

THANKACHAN M.S.
Mathalikunnel House Koompara Bazar P.O. Koodaranhi Via, Town/Village - Koodaranhi
District-KOZHIKODE State-Kerala Pincode - 673604

विषय : Survey No.Unsurvey (Doc. No. 1513/2012), ग्राम Koodaranhi,Kozhikode taluk, जिला KOZHIKODE, राज्य Kerala में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/1413(E65549) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Survey No.:Unsurvey (Doc. No. 1513/2012), Koodaranhi,Kozhikode taluk, Dist. KOZHIKODE, Kerala -Licence No.: E/SC/KL/22/1413(E65549) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 40938 दिनांक 06/03/2021 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक **31/3/2026** तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No. 40938 dated: 06/03/2021, the subject licence duly renewed upto **31/3/2026** and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1)EXPLOSIVES SHALL BE USED ONLY AFTER HAVING A VALID QUARRYING LEASE FROM THE DIRECTOR OF MINING & GEOLOGY . PLEASE NOTE THAT THE USE OF EXPLOSIVES IN THE QUARRIES SHALL BE AS PER THE DIRECTION OF DGMS, BANGALORE AS REQUIRED UNDER MINES ACT 1952 AND METALIFEROUS MINES REGULATIONS 1961.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक **31/03/2026** से पहले **इस कार्यालय** को भेजे जाए
For further renewal of licence, please submit the following documents so as to reach **this office** on or before **31/3/2026**.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan.
- कृपया इस संबध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मागपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।
  Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के

कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)
Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)

- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), KOZHIKODE (Kerala)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें।)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note :- This is system generated document does not require signature. Applicant may take printout for their records.

अनुज्ञप्ति प्ररुप एल. ई.-3 | LICENCE FORM LE-3

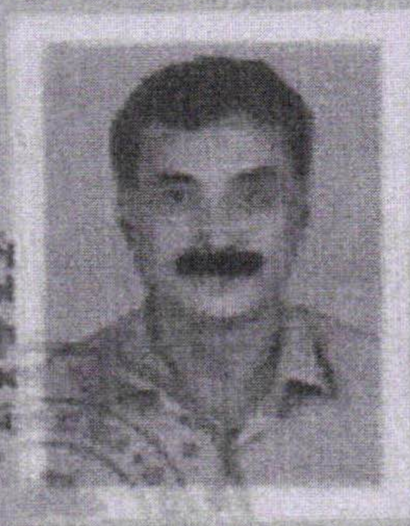
(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/KL/22/1413(E65549)
वार्षिक फीस रुपए (Annual Fee Rs): 2400/-



1. Licence is hereby granted to

THANKACHAN.M.S (अधिभोगी / Occupier : Thankachan M S), Mathalikunnel House, Koompara House P.O, Koodaranhi Via, Town/Village - Koodaranhi, District-KOZHIKODE, State-Kerala, Pincode -673604

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Licence is valid only for the following purpose: **possess for use of Nitrate Mixture, Safety Fuse, Detonators,** - के उपयोग के लिए।

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2 ,0	0	150 Kg.
2.	Safety Fuse	6 ,1	0	2000 Mtrs
3.	Detonators	6 ,3	0	3000 Nos.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : **26 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पूर्ति होती है।
The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/1413 :(E65549)
दिनांक (Dated) 17/04/2012

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:
Survey No. Unsurvey (Doc. No. 1513/2012) , ग्राम (Town/Village) : Koodaranhi, पुलिस थाना (Police Station) : Thiruvambadi

जिला (District)	**KOZHIKODE**	राज्य (State)	**Kerala**	पिनकोड (Pincode)	
दूरभाष (Phone)	**09745714264**	ई. मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अन्तर्विष्ट है।
The licensed premises consist of following facilities.

A set of one T type (SLNo.1269) and one G type (SLNo. 810) portable magazines fabricated by M/s Nobel Engg and Fab. Unit, Cochin, Kerala & E-1086(THEKKAN ENGG)

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबन्धों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ता क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2016** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2016.**

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां यह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd/-

तारीख : The Date - 17/04/2012

संयुक्त मुख्य विस्फोटक नियंत्रक : Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment in Drawings/Facilities/Premises dated : 12/11/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 15/03/2016
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 26/03/2018
- Amendment in Drawings/Facilities/Premises dated : 21/06/2018

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
16/03/2021	31/03/2026	Dy. Chief Controller of Explosives, Ernakulam

उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एर्नाकुलम Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require signature. Applicant may take printout for their records.

(सेट VIII/Set VIII)

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SC/KL/22/1413(E65549) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/SC/KL/22/1413(E65549) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity
2. विस्फोटकों के भंडारण के लिए प्रयुक्तार होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा, अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखा जाएगा जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके परंतु–
(क) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो यौगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थापन के रखे जा सकते हैं ।
(ख) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other. Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately
(f) Gun powder belonging to Class 1 shall be kept separately
6. वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority
7. वर्ग 5 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा ।
(ii) जब कोई विस्फोटक क्षमता की न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीसरीन या द्रव नाइट्रो यौगिक के निकल जाने के चिह्न प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करे ।
Explosives of Class 5 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exudet nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue
8. मैगजीन के भीतरी भाग या उसमें लगी बैंचों, शेल्फों और उसकी फिटिंग का इस प्रकार संनिर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतारित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बैंचें, शेल्फें और फिटिंग चमकाध्य प्रिंट से मुक्त एवं साफ रखी जाएंगी तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस खंड का यह भाग ऐसे किसी भवन में लागू होकर नहीं होगा जिसमें वर्ग 6 (पहला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।

The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean, and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from.
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.

9. यदि तड़ित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चातवर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तड़ित चालक को समाधानप्रद घोषित नहीं कर देता ।
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगी ।
परंतु यह और कि यदि दो या अधिक तड़ित चालक एक ही मेगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तड़ित चालक के परीक्षण के लिए इस स्थिति में विहित की गई है ।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory.
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day.

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो ।
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिसमें भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion.
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञप्तिधारी प्ररूप आर ई -3 और आर ई -4 या आर ई -5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे ।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक क्षिन्न हुआ अथवा अनुपयोगी पाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए तुरंत दी जाएगी ।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के ढेर इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
तड़ित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओहम से अधिक नहीं होगा ।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुष्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।

A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

20. विस्फोटकों के खाली पैकेजों को शीघ्रातिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed.

21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों का सम्यक्त अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञप्त परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने की लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञप्त फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी (ए) या 145 डी बी (सी)पी के प्रतिषेधित होंगे,
(ख) श्रृंखला (जुड़े हुए पटाखे) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग 10(एन) डी बी (सी) पी के प्रतिषेधित होंगे ,
The possession and sale of fire-crackers generating noise level exceeding,
a) 125 dB(A1) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited.
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञप्तीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा**
I The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Joint Chief Controller of Explosives
दक्षिणांचल चेन्नै, South Circle, Chennai

Note :- This is system generated document does not require signature. Applicant may take printout for their records.

ലൈസൻസ് നമ്പർ : എ3 3946/2021 തീയതി 27/07/2021 കൂടരഞ്ഞി ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും

Kerala panchayat Raj Act 1994 (Issue of Licence to Factories, Traders,Enterpreneurship activites and other Services) Rules

പ്രകാരം നൽകുന്ന ലൈസൻസ്

ലൈസൻസിയുടെ പേര്	തങ്കച്ചൻ എം എസ്
	മാതാളിക്കുന്നേൽ (H)
	കുമ്പാറ ബസാർ പി ഒ.
സ്ഥാപനത്തിന്റെ പേരും സ്ഥാനവും	മാതാളിക്കുന്നേൽ ക്വാറി-കുമ്പാറ
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	ജിയോളജി പെർമിറ്റ് പ്രകാരം പാറക്കല്ല് പൊട്ടിച്ച് സംഭരിച്ച് വിൽപ്പന നടത്തുന്നതിന്
കെട്ടിടത്തിന്റെ നമ്പരും വാർഡ് നമ്പരും	താമരശ്ശേരി താലൂക്ക് -കൂടരഞ്ഞി വില്ലേജ് , അണ്ടോണ സർവ്വേ-നമ്പർ ഫൈനൽ ഫീൽഡ് നമ്പർ2442/2,3710 ഫൈനൽ 6 വാർഡ് 6 പീടികപ്പാറ.
ലൈസൻസ് കാലാവധി	31/03/2026 വരെ
ഈടാക്കിയ ലൈസൻസ് ഫീസ്	50000 രസീത് നമ്പർ 1210201 - 00632 തീയതി 28/07/202 1
മറ്റ് നിബന്ധനകൾ (ബാധകമായ സ്ഥലങ്ങളിൽ മാത്രം രേഖപ്പെടുത്തുക)	1)Kerala State Pollution Control Board Certificate No.P C B/KKD/DO/11302/2021 dtd 30/09/2024(3)(6)(8) 2)Possession Certificate from village office koodaranhi – No 54826681 dtd 23/02/2021 3) 3)Land Tax receipt from koodaranhi village office no.KL1040803836/2021 dtd 29/06/2021 4) Explosive licence from Ministry of Commerce & Industry No. E/SC/KL/221413(E65549) dtd 16/03/2021 Valid up to 31/03/2026 5)Magazines certificate No.E/SC/KL/221413(E65549) valid up to 31/03/2016 6)Mine Foreman' s Certificate Of Competency No.FR/4896 dtd 11/12/2018 7) Environmental Clearance certificate From SEIAA Thiruvananthapuram No. 212/SEIAA/KL/251/2014 dtd 04/11/2019 validity 5 years 8) Letter of intent from Mining & geology No.DOZ/M dtd 26/07/2021

ഒപ്പ്

ഉദ്യോഗസ്ഥന്റെ പേര് ANSU. O.A

SECRETARY

Koodaranhi Grama Panchayat

P.O. Koodaranhi, Kozhikode Dt.

Pin - 673604, Phone: 0495 2253027

ലൈസൻസ് താഴെ പറയുന്ന വ്യവസ്ഥകൾ അനുസരിക്കേണ്ടതാകുന്നു

1 കെട്ടിട പണിയോട് ബന്ധപ്പെട്ട അപകടം തടയുന്നതിനുള്ള പ്രവർത്തികളും ബന്ധപ്പെട്ടവർ അനുവർത്തിക്കേണ്ടതാകുന്നു

2 പണിയുടെ സമയത്തും മറ്റുള്ള സമയങ്ങളിലും പണിയായുധങ്ങൾകൊണ്ടോ / സാമഗ്രികൾ അശ്രദ്ധമായുണ്ടാകുന്ന മറ്റ് ഉപദ്രവങ്ങൾമൂലം പരിസരവാസികൾക്കോ വഴിപോക്കർക്കോ ബന്ധപ്പെട്ടവർ തന്നെ സമയം നിർദ്ദേശങ്ങളും നോട്ടീസുകളും മുന്നറിയിപ്പുകളും നൽകിയതിന് ശേഷമേ പണി ആരംഭിപ്പിക്കുവാൻ പാടുള്ളൂ. ഇതിന് കാലതാമസം വരുത്തുന്നതായി കാണപ്പെടുന്നപക്ഷം ഈ ലൈസൻസ് കാൻസൽ ചെയ്യുന്നതാകുന്നു

3 ഏത് സമയത്തിനകം കെട്ടിടത്തിന്റെ ലൈസൻസിന് അപേക്ഷിച്ചിട്ടുണ്ടോ അപ്രകാരം ആ സമയത്തിന് ഏറ്റവുമടുത്ത കാലത്തായി ലൈസൻസ് നൽകുന്ന മറ്റു കാണാൻ ലൈസൻസിന് തന്റെ പേരും, ലൈസൻസിന്റെ നമ്പരും ഉടമയും കാണിക്കുന്ന ഒരു അറിയിപ്പുബോർഡ് വയ്ക്കേണ്ടതാണ്

4 പണിയുടെ സ്ഥിതി സമയാസമയം ബിൽഡിംഗ് ലൈസൻസ് അപേക്ഷയോടൊപ്പം ചേർത്തിട്ടുള്ള പ്ലാനിൽ കാണിച്ചിട്ടുള്ള പ്രകാരമാണോ എന്നും പണി നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സാമഗ്രികൾ ഉറപ്പുള്ളതാണോ എന്നും പരിശോധിക്കുന്നതിന് ഉദ്യോഗസ്ഥന്മാർക്ക് ഏതു സമയത്തും പണിസ്ഥലത്ത് പ്രവേശിക്കുവാൻ അനുവാദം നൽകേണ്ടതാണ്

5 കെട്ടിടം പണിയുടെ ഏതെങ്കിലും ഘട്ടത്തിൽ സ്ഥലം വിട്ടുകൊടുക്കുന്നതിനോ പൊളിച്ചുമാറ്റുന്നതിനോ ഉത്തരവുണ്ടായാൽ ഉടൻ അപ്രകാരം ചെയ്തുകൊടുക്കുവാൻ ബാധ്യസ്ഥനായിരിക്കുന്നതാണ്

6 ഈ ലൈസൻസിന്റെ കാലാവധി കഴിഞ്ഞതിനുശേഷം പണി തുടരുന്നതിനുള്ള അനുവാദം പുതുക്കി വാങ്ങേണ്ടതാണ്. എന്നാൽ മാത്രമേ നിശ്ചയിക്കപ്പെടുന്ന പിഴയോടുകൂടി ലൈസൻസ് പുതുക്കുന്നതിനുള്ള അപേക്ഷ സ്വീകരിക്കുന്നതാണ്. ഈ കാലാവധിക്കുള്ളിൽ പണി പൂർത്തിയാക്കിയിരിക്കുന്നതായി ലൈസൻസിയോ അദ്ദേഹത്തിന്റെ ഏജന്റോ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്

7 ലൈസൻസ് അപേക്ഷയോടൊപ്പം ചേർത്തിട്ടുള്ള പ്ലാനിലും എസ്റ്റിമേറ്റിലും കാണിച്ചിട്ടുള്ള പ്രകാരമുള്ള കെട്ടിടത്തിന്റെ ഉപയോഗവും ഏതൊരു തരത്തിലുള്ള കെട്ടിടമാണ് നിർമ്മിക്കുന്നതെന്നും ലൈസൻസിയിൽ നിക്ഷിപ്തമായിരിക്കുന്നതാണ്

8 ഏതെങ്കിലും സാഹചര്യത്തിൽ തന്റെ വസ്തുവോ മറ്റു വസ്തുക്കളോ ഉപയോഗിച്ച് വഴിയോ, ചാലോ, വെള്ളമോ, വൈദ്യുതിയോ കൊണ്ടുപോകുന്നതിനോ, ഉപയോഗിക്കുന്നതിനോ ലൈസൻസിക്ക് അവകാശമുണ്ടായിരിക്കുന്നതല്ല

9 ഈ ലൈസൻസിന്റെ കൂടെയുള്ള പ്ലാനിലും മറ്റ് നിലവിലെ പ്ലാനിലും ഉണ്ടായിട്ടും ഉദ്ദേശിച്ചിട്ടുള്ളതായ വാതിലുകളോ ജനലുകളോ വിൻഡോകളോ വെക്കുകയോ ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല

10 സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്

11 IC സ്റ്റിൽ കുടുംബശ്രീ യിലെ പ്രവർത്തകർക്കും സെയ്ന്റാറ്റിക്കിനും മാത്രമേ സ്ഥാപനം നടത്തുവാൻ അനുവദിക്കുന്നതാണ്

12 നിലവിലെ ഉത്തരവുകളോ ചട്ടങ്ങളോ, നിയമ വ്യവസ്ഥകളോ ലംഘിച്ചുകൊണ്ടുള്ള പ്രവർത്തനം പാടില്ല

13 ലൈസൻസ് ഫീസ് അടയ്ക്കേണ്ടതാണ്

14 മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദ് ചെയ്യുവാനുള്ള കാരണമായിരിക്കുന്നതാണ്

KOODARANHI GRAMAPANCHAYATH • P.O KOODARANHI •

ANSU P.O.A
SECRETARY
Koodaranhi Grama Panchayat
P.O. Koodaranhi, Kozhikode Dt.
Pin - 673604, Phone: 0495 2252027

N.B :- ഈ ലൈസൻസ് [illegible] 14 നിബന്ധനകളിൽ ഏതെങ്കിലും ലംഘിക്കുന്നപക്ഷം ലൈസൻസ് റദ്ദ് ചെയ്യുന്നതാണ്

PROCEEDINGS OF THE DIRECTOR OF MINING & GEOLOGY

Sub : Mines & Minerals - Minor Minerals – Granite(Building Stone) – Quarrying lease to **Sri.Thankachan.M.S, Mathalikunnel (House), Koombara Bazar.P.O., Koodaranhi, Calicut-673604.** -sanction– orders issued.

Ref :
1. Application dated 21/1/2015 from **Sri.Thankachan.M.S, Mathalikunnel (House), Koombara Bazar.P.O., Koodaranhi, Calicut-673604.**
2. Letter No. DOZ/M-144/2015 dtd 17/3/2015 and 22/5/2015 from the Geologist, District Office: Kozhikode
3. Kerala Minor Mineral Concession Rules,2015.
4. Pro.Order No.212/SEIAA/KL/251/2014 Dated 5/12/2014 of Member Secretary, SEIAA

No. 165/2015-16/2846/M3/2015 **Dated, Thiruvananthapuram, 28/05/2015**

ORDER

A quarrying lease is granted to **Sri.Thankachan.M.S, Mathalikunnel (House), Koombara Bazar.P.O., Koodaranhi, Calicut-673604** to quarry Granite (Building Stone) over an area of **3.38** hectares of private land comprised in Survey No. 2442 **pt** of **Kodaranchi** Village, **Thamarassery** Taluk, **Kozhikode** District for 12 (Twelve) years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 2015 and as per the survey map issued by the Tahsildar, **Thamarassery** and the approved Mining Plan and environmental clearance submitted by the applicant subject to the under mentioned condition.

1. Royalty is payable to Government as per Rule 32 of the Kerala Minor Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realizable under of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realizable under of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
4. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015.
5. The lessee shall also deposit an amount of ₹. 10,000/- (Rupees Ten Thousand only) per hectare as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules. The lessee shall commence quarrying operation only after the deed is executed and registered.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order
8. The production of Granite (Building Stone from the area covered under this grant shall be subject to the quantity specified in the Mining Plan submitted by the lessee. (1,00,000 Metric Tonnes per year)
9. (i) The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the permit holder, mineral concession number and date, the mineral to extracted, permit number and

date and its date of expiry, quantity of extraction permitted (if applicable). Area of extraction permitted, explosives used (if any), etc.

(ii) The lessee shall erect a warning board with danger sign regarding operation of the quarry, 100 metres away by the side of the road leading to it.

10. The lessee should provide retention wall/barricade/fencing compound wall surrounding the quarry before the commencement of the quarrying operation for preventing accidents by failing of human being animals, vehicles and material into the quarry. The lessee should take effective preventive measures for the safety of labourers as well as the general public.

11. The lessee should leave a distance of 7.5m from the adjacent boundary lands including government puramboke land while carrying out quarrying operations.

12. The lessee should not assign, sublet or transfer his lease or any right or interest therein to any person without previous permission of the Director of Mining & Geology.

13. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the Geologist periodically.

14. The lessee shall operate the quarry in accordance with the condition stipulated in the environmental clearance and mining plan submitted by him. Adequate care should be made to ensure the safe of the road mentioned in the Environmental Clearance and Survey map and if the Panchayath road is used for vehicles traffic a distance of 50 meters from the outer edge of the road should not be used for quarrying.

15. The lessee shall obtain all other statutory licences/clearances/No Objection Certificates from other authorities concerned including Explosive licence, consent from Pollution Control Board and D & O licence from the Local Self Government Department concerned.

16. The quarrying lease will become invalid if the lessee fails to renew the Environmental clearance after 5 years.

17. The lessee shall produce a financial guarantee of ₹. **1,00,000/- (Rupees One lakh only)** as stipulated in rule 62 of KMMC Rules 2015, before execution of lease deed.

18. The lessee shall pay 10% of the amount of royalty/consolidated royalty as the case may be paid by him, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of KMMC rules, 2015.

19. The lessee shall carryout mining operations as per the approved mining plan.

The terms and conditions stated in this order will be subjected to such further modifications as may be made by the State Government from time to time.

Sd/-
D.P.SREEKUMAR
DIRECTOR OF MINING & GEOLOGY

To

Sri.Thankachan.M.S,
Mathalikunnel (House),
Koombara Bazar.P.O.,
Koodaranhi, Calicut- 673 604

Copy to :

1. The Deputy Director General, Directorate General of Mines Safety, Southern Zone, Bangalore-560 029
2. The District Collector, Kozhikode
3. The Geologist, District Office, Kozhikode
4. The Tahsildar, Thamarassery
5. Stock File (2), File Copy

(BY ORDER)

25/11/2015

SENIOR SUPERINTENDENT

R(C9)2805

File ref.No. 5227

सत्यमेव जयते

Validity expires on 04.12.2024

Proceedings of the State Environment Impact Assessment Authority Kerala

(Present. Sabitha S)

Sub: SEIAA- Quarry Project in Sy. Nos. 2442(pt) at Koodaranji Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S - Extension of period of Validity of E.C - Granted - Orders issued.

STATE ENVIRONMENT IMPACT ASSESSMENTAUTHORITY

No.212/SEIAA/KL/251/2014 ***dated, Thiruvananthapuram 04.11.2019***

Read :-
1. Proceedings No. 212/SEIAA/KL/251/2014 dt.05.12.2014
2. Request from Sri.Thankachan M.S dt.13.08.2019
3. Minutes of the 87th meeting of SEIAA held on 14.01.2019
4. Judgement dated 29.01.2019 in WP(C) No. 30828/17 & 8644/2018
5. Minutes of the 93rd SEAC meeting held on 21st February, 2019
6. Minutes of the 89th meeting of SEIAA held on 27.02.2019
7. Minutes of the 94th meeting of SEAC held on 12-13th March, 2019
8. Minutes of the 97th meeting of SEAC held on 21-22nd May, 2019
9. Minutes of the 93rd meeting of SEIAA held on 3.05.2019
10. Minutes of the 96th meeting of SEIAA held on 20th August,2019
11. Minutes of the 103rd SEAC meeting held on 17-18th September, 2019
12. Minutes of the 98th meeting of SEIAA held on 18-19th October 2019
13. G.O (Rt.) No.29/2019/Envt dt.12.04.2019

ORDER

Environment Clearance had been accorded for the Quarry Project in. Sy. Nos. 2442(pt) at Koodaranhi Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S for an area of 4.6963 hectares for a period of 5 years as per the order read as 1st paper above. The validity of EC will be expired on 04.12.2019. The proponent requested to extend the validity of EC vide request read as 2nd paper above.

2. DFO Kozhikode has forwarded a letter dt.05.06.2017 to the Chairman SEIAA alleging that Sri.Thankachan M.S, the quarry owner is conducting quarrying operations within 100 metre distance from the forest boundary violating the existing rules and guidelines issued by the SEIAA.

3. Challenging the action taken by the DFO Kozhikkode Shri.Thankachan has filed WP(C) 30828/2017 before the Hon'ble High Court of Kerala, in which SEIAA was not arrayed as a party respondent. Against the issuance of EC to Shri.Thankachan, one Shri. Abdul Salam has filed WP(C) 8644/2018 before the Hon'ble High Court of Kerala. With the direction of the Hon'ble High Court of Kerala, SEIAA was impleaded as respondent in the case and Authority has filed Counter Affidavit in the case.

4. The 87th meeting of SEIAA held on 14.01.2019 forward the proposal to SEAC for report. In the same meeting it was also decided to impose a minimum distance of 50 m should be left from the forest boundary to the quarry.

5. The proposal was placed in the 93rd SEAC meeting held on 21st February,2019 but the item was defferd for next meeting. Hence the matter was placed before 94th SEAC meeting held on 12-13th March 2019 and it was decided to conduct a field verification. Accordingly a field verification was done on 06th April 2019 by Sub Committee. During inspection it is noticed that the distances from the proposed quarry site of Sri.Thankachan to the forest boundary were 66m, 54m and 81m as per GPS readings taken at different points. Meantime the Division Bench of the Hon'ble High Court of Kerala heard both the above cases jointly and on 29.01.2019, disposed the writ petitions by directing the SEIAA to finalise the proceedings pending before the Authority within a period of 6 weeks from the date of receipt of copy of the judgement with notice to the petitioners in both writ petitions, after hearing.

6. Accordingly the matter was placed in the 89th SEIAA meeting held on 27.02.2019 and the Authority decided to seek report from SEAC on priority basis in view of the time limit prescribed by the Honourable High Court and also decided to move for extension of time. Directions have also been given to the Standing Counsel to seek an extension of time for compliance of court direction.

7. The Sub Committee report was placed in the 97th SEAC meeting held on 21st & 22nd May 2019 and SEAC accepted the observation of Subcommittee in which it was stated that no violation has taken place.

8. The proposal was again placed in the 93rd meeting of SEIAA held on 30.05.2019. SEIAA noted the recommendations of SEAC and decided to call for Sri.Thankachan (in WP(C) No.30828/17) and Sri.Abdul Salam (in WP(C) No.8644/2018) for hearing. Meantime the proponent applied for extention of Environment Clearence.

9. The proposal was placed in the 96th SEIAA meeting held on 20th August 2019. As per the direction contained in WP(C) 30208 of 2017, an opportunity of being heard was given to Sri.Thankachan M.S and Sri.Abdul Salam, the petitioner in WP (C) 8644/2018. Both of them appeared before the Authority and Sri.Abdul Salam stated that he doesn't have any objection in the operation of the quarry if it functions beyond the prescribed distance from the forest boundary and to that effect he has given a written statement. Sri.Thankachan stated that in the present proposal the quarry operations are proposed beyond 50 mts from the forest boundary and he has given a written statement to the effect that he will not violate the boundary norms fixed. The Sub Committee report was placed in the 97th SEAC meeting held on 21st & 22nd May 2019 and SEAC accepted the report of Sub committee in which it was stated that there has been no violation of distance from the forest in the quarry of Shri Thankachan. Considering the Sub Committee report and perusal of other documents, SEAC decided to recommend for extension of EC.

During the personal hearing it is also brought to the notice of the Authority that, there is another quarry functioning within 500 m from the quarry of Sri.Thankachan. Thankachan's quarry is also functioning in 2-3 bits. Hence it leads to a cluster situation for which a different procedure has to be followed as per S.O 2269 (E) of MoEF dt.01.07.2016. There had been complaints and court cases about functioning of this quarry. More over after the issue of previous Environmental Clearance in 2014, lots of developments might have taken place.

Considering all these aspects the Authority decided to refer the proposal back to SEAC to appraise the proposal afresh before extension of EC.

10. The proposal was then placed in the 103rd SEAC meeting held on 17-18th September, 2019 and SEAC reported that the functioning of adjacent quarry of Matha Industries started functioning based on an EC issued on 23.09.2017 by DEIAA Kozhikode. This was about three years after Shri.Thankachan obtained the EC and SEAC is of the opinion that it would be denial of natural justice if it is considered as cluster situation and decision is prolonged for reasons beyond the control or fault of Shri.Thankachan.

11. In the 98th meeting of SEIAA held on 18-19th October,2019, Authority is of the opinion that there is a cluster situation and hence an Environmental Management Plan has to be prepared by the proponent and implemented by all the quarry owners in the cluster for the Environmental stability of the quarry cluster and surrounding area. Considering all the above facts Authority decided to give an extension of EC for 5 years for the quantity mentioned in the approved Mining Plan subject to the following specific conditions in addition to the general conditions.

1) *An Environmental Management Plan shall be prepared by the proponent through a Recognized qualified person /NABET accredited Agency and got it approved by the SEAC within 6 months. The proponent as well as all the other quarry owners within the cluster shall implement the proposed activities in the EMP the environmental stability of the cluster and surrounding area.*

2) *Activities relating to Corporate Environmental Responsibilities (2% of total project cost) shall be carried out leading to protection and promotion of environment in the project region as per OM F.No.22-65/2017-IA-III dt.01.05.2018 of MoEF & CC in consultation with the District Collector.*

3) *The proponent shall carry out quarrying as per the approved Mining Plan and the proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.*

4) *In the wake of occurrence of large scale landslides in the state, as per the information provided by the Department of Mining & Geology, it is directed to use only NONEL (Non Electrical) technology for blasting to reduce the vibration of the ground, which is one of the causative factors that triggers landslides, formation of cracks in the surrounding buildings and disturbance to human and wildlife.*

12. In the above circumstances extension of the validity of Environmental Clearance for a period of 5 years for the quantity mentioned in the approved Mining Plan from 05.12.2019 is hereby accorded for the Quarry Project in Sy.No. 2442(pt) at Koodaranhi Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S subject to the strict compliance of the conditions in the EC already issued and specific conditions specified at para11 above in addition to the general conditions.

13. The extention of the Environment Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 4 (Mining), Chapter 5 (Blasting), Chapter 6 (Mines Drainage), Chapter 7 (Stacking of Mineral rejects and Disposal of waste) Chapter 11 (Environment Management Plan) of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

14. Validity of the extention of the Environmental Clearance will be five years from 5.12.2019, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.

15. Compliance of the conditions herein will be monitored by the State Environment Impact Assessment Authority or its authorised offices and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.

i. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.

ii. Instances of violation if any shall be reported to the District Collector, Kozhikode.

iii. The Half Yearly Compliance Report (HYCRs) with its contents of a covering letter, compliance report and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of the project,EC No and date, period of submission and to be sent to the Regional Office of MoEFF & CC by email only at email ID rosz.bng-mefcc@gov.in . Hardcopy of

HYCRs shall not be acceptable.

iv. The given address for correspondence with the authorised signatory of the project is Sri.Thankachan M.S,Mathalikkunnel House, Koombara –Bazar, Koodaranhi, Kozhikkode District, Kerala-673604.

The Hon'ble High Court directions in the judgement thus complied with accordingly

Sabitha S

Administrator, SEIAA

To,

Sri.Thankachan M.S,
Mathalikkunnel House
Koombara –Bazar
Koodaranhi,
Kozhikkode District, Kerala-673604

Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala.
3. District Collector, Kozhikode
4. Director, Mining & Geology, Thiruvananthapuram -4.
5. The Member Secretary, Kerala State Pollution Control Board, Thiruvananthapuram
6. District Geologist, Kozhikode
7. Tahsildar, Kozhikode Taluk, Kozhikode
8. Secretary, Koodaranhi Grama Panchayat, Kozhikode
9. Village Officer, Koodaranhi Village, Kozhikode
10. Chairman, SEIAA.
11. Website.
12. S/f
13. O/c

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA
GENERAL CONDITIONS (for mining projects)

1. A separate environmental management and monitoring cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
2. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
3. Sprinklers shall be installed and used in the project site to contain dust emissions.
4. Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
5. In view of the deep pits left after the excavation, stacking at maximum top level should be carried out.
6. Corporate Environment Responsibility agreed upon by the proponent should be implemented.
7. The project proponent shall comply the conditions stipulated by the statutory authorities concerned.
8. Tarring /multiple options on the access roads shall be undertaken so as to reduce dust pollution during movement of vehicle.
9. Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.
10. Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.
11. Ground level should be fixed in individual cases separately
12. No mining operations should be carried out at places having a slope greater than 45°.
13. Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB. This condition is applicable only in such cases if a crusher is adjacent to the quarry.
14. The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
15. Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
16. The transportation of minerals should be done in covered trucks to contain dust emissions. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. SEAC should assess the number of trees in each project site before the issuance of EC so as to ensure the promptness in planting.
17. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
18. A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.
19. 50 m buffer distance should be maintained from forest boundaries.
20. Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.
21. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
22. In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.
23. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
24. The stipulations by Statutory Authorities under different Acts and Notifications should be

complied with, including the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

25. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.

26. The Environmental Clearance shall be put on the website of the company by the proponent.

27. Proponent shall submit half yearly reports in soft copy and SEIAA will upload it on the website.

28. The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public

29. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.

30. No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.

31. The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

32. The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45^0. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.

33. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

34. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM_{10} and $PM_{2.5}$ such as haul Road, loading and unloading points and transfer points – it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

35. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

36. Measures should be taken for control of noise levels below 85 dBA in the work environment.

37. The funds earmarked for environmental protection measures and CER activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.

38. The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.

39. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

40. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

41. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or

thisimplementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

42. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project,

43. The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.

44. The mining operation shall be restricted to above ground water table and it should not intersect ground water table.

45. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area'

46. Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project.

47. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA.

48. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

Administrator, SEIAA

കേരള സർക്കാർ

ലാൻഡ് റവന്യൂ വകുപ്പ്

രസീത്

രസീത് നമ്പർ : KL11040802875/2024

ജില്ല :കോഴിക്കോട്

വില്ലേജ് : ചുടരഞ്ഞി

താലൂക്ക് :താമരശ്ശേരി

തണ്ടപ്പേർ നമ്പർ 4048 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹3088	2024-2025	ദേശം:001(ചുടരഞ്ഞി), തണ്ടപ്പേർ നം:4048 പട്ടാദാരന്മാരുടെ വിവരങ്ങൾ 1)തങ്കച്ചൻ. എം. എസ്, സെബാസ്റ്റ്യൻ പിതാവ്, മാതാളിക്കുന്നേൽ (H), ചുണ്ടാറ ബസാർ (PO), സർവ്വെ & സബ് നം, വിസ്തീർണ്ണം, തരം 1)150/4494, 1 ഹെ., 1 ആർ, 17.36 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 2)150/4531, 14 ആർ, 56.9 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 3)150/4496, 40 ആർ, 46.8 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 4)150/4493, 64 ആർ, 77.8 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 5)150/4492, 80 ആർ, 93.8 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 6)150/4491, 40 ആർ, 47 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 7)150/4495, 40 ആർ, 46.8 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് ആകെ വിസ്തീർണ്ണം:3 ഹെ., 82 ആർ, 86.46 സ്ക്വ.മീ.
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹383	2024-2025	
ആകെ തുക		₹3471		

മേൽ വിവരിച്ച പ്രകാരം ₹3471(മൂവായിരത്തി നാനൂറ്റി എഴുപത്തിയൊന്ന് രൂപ) 2024 മെയ് മാസം 02 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസർവ്വെ നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസർവെ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.

സ്ഥലം:ചുടരഞ്ഞി
തിയ്യതി:02/05/2024

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ കാൽക്കലേഷൻ സംവിധാനം ഉപയോഗപ്പെടുത്തി ലഭ്യമാക്കിയതാണ്. വില്ലേജ് ഓഫീസുമായോ മറ്റ് ഏതിന് സർക്കാർ ആവശ്യപ്പെടുന്നതിനോ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പോർട്ടലിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് ലഭിക്കുന്ന ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.

Government of Kerala - Revenue Department

കേരള സർക്കാർ

ലാൻഡ് റവന്യൂ വകുപ്പ്

രസീത്

രസീത് നമ്പർ : KL11040802877/2024

ജില്ല :കോഴിക്കോട്

വില്ലേജ് : കൂടരഞ്ഞി

താലൂക്ക് :താമരശ്ശേരി

തണ്ടപ്പേർ നമ്പർ 4310 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	തുക	കാലയളവ്	വിശദാംശങ്ങൾ
അടിസ്ഥാന ഭൂനികുതി	തൻവർഷം	₹1584	2024-2025	ദേശം:001(കൂടരഞ്ഞി), തണ്ടപ്പേർ നം:4310 പട്ടാദാരന്മാരുടെ വിവരങ്ങൾ 1)ജെസ്സി തങ്കച്ചൻ, തങ്കച്ചൻ ഭർത്താവ്, മാതാളിക്കുന്നേൽ (H), ഇമ്പാറ ബസാർ (PO), സർവ്വെ & സബ് നം, വിസ്തീർണ്ണം, തരം 1)150/4858, 77 ആർ, 49.89 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 2)150/4856, 12 ആർ, 14.08 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 3)150/4490, 4 ആർ, 4.7 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് 4)150/4857, 1 ഹെ., 1 ആർ, 17.36 സ്ക്വ.മീ., അൺ സർവേയ്ഡ് ലാൻഡ് ആകെ വിസ്തീർണ്ണം:1 ഹെ., 94 ആർ, 86.03 സ്ക്വ.മീ.
കർഷക തൊഴിലാളി ക്ഷേമനിധി	തൻവർഷം	₹195	2024-2025	
ആകെ തുക		₹1779		

മേൽ വിവരിച്ച പ്രകാരം ₹1779(ആയിരത്തി എഴുന്നൂറ്റി എഴുപത്തിയൊമ്പത് രൂപ) 2024 മെയ് മാസം 02 തീയതിയായ ഇന്നേ ദിവസം സ്വീകരിച്ച് വില്ലേജ് കണക്കിൽ മുതൽ വച്ചിരിക്കുന്നു.

ടി വില്ലേജിലെ റീസർവ്വെ നടപടികൾ പൂർത്തിയാകാത്തതിനാൽ രസീതിൽ സൂചിപ്പിച്ചിരിക്കുന്ന ഭൂവിവരങ്ങളുടെ ആധികാരികത റീസർവ്വെ/മാപ്പിങ്ങ് നടപടികൾക്ക് വിധേയമായിരിക്കും.

സ്ഥലം:കൂടരഞ്ഞി
തിയ്യതി:02/05/2024

ഈ രസീത് റവന്യൂ വകുപ്പിന്റെ ഔദ്യോഗിക സംവിധാനം മുഖേന തയ്യാറാക്കി ലഭ്യമാക്കുന്നതിനാൽ വില്ലേജ് ഓഫീസറുടെ ഒപ്പോ സീലോ ആവശ്യമില്ല. രസീതിന്റെ ആധികാരികത റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന പോർട്ടലിൽ പരിശോധിക്കാവുന്നതാണ്.

QR കോഡ് സ്കാൻ ചെയ്ത് രസീതിന്റെ ആധികാരികത ഉറപ്പ് വരുത്താവുന്നതാണ്.

Government of Kerala - Revenue Department

Translation of 23(9)

TLKTSY 2020/2022-D1

Taluk Officer
Thamarassery
Date – 22/10/2024

From

Thahsildar
Thamarassery

To

District Collector
Kozhikode

Sir,

Subject : Submission of Joint Inspection Report – Mathalikkunnel Quarry, Koodaranhi Village.

References :

1. Proceedings No. DC KKD/77022023 -09 dated 14/05/2024 of the District Collector.
2. Letter No. 408 VO/2024-SVO/VA dated 19/10/2024 of the Koodaranhi Village Officer.
3. Letter from Taluk Surveyor dated 14/10/2024.

Inviting your attention to the above references.

On 11/10/2024 a Joint Inspection was conducted at the Mathalikkunnel Quarry located in Koodaranhi Village, Thamarassery Taluk, in accordance with the reference (1) direction of the District Collector. The inspection was carried out

along with representatives from the Central Pollution Control Board, and State Pollution Control Board.

The Mathalikkunnel Quarry operates to the east of the Koompara – Punnakkadavu road in the Koodaranhi Village. The land where the quarry is operating is jointly owned by Shri. Thankachan Mathalikkunnel and his wife Jessy Thankachan, such that the part of land as per the land document records from the Mukkam sub registrar's office, bearing numbers 1579/98, 1582/98, 3788/2005, and the land document number 768/86 from the Thruvambadi sub registrar office, are owned by Thankachan and the land as per the land document by number 768/88 of the Mukkam sub registrar's office, is owned by Smt. Jessy Thankachan, W/O Thankachan Mathalikkunnel. Thus they have a joint owner ship for the quarry land which comes under 3.6423 hectares in the un surveyed field number 2442. The eastern boundary of the quarry land is owned by Martin and the Southern side is owned by Thankachan and Northern side is the property owned by Matha Crusher. It is under stood that mining is allowed in 3.38 hectares out of the total 3.6423 hectares.

Attached herewith are the details of the existing license and orders of the quarry, along with a sketch prepared by the Taluk Surveyor, that specifies the measurement of the road in the field no: 2387.

Sincerely

Thahsildar

Signed by

Balarajan.K

Dated: 22/10/2024 . 12:16:19

Translation of 23(b)

Tahasildar

Thamarassery

Sir,

Subject: Submission of Sketch for Unsurvey No. 2387 in Koodaranhi village – regarding;

Reference: Joint Inspection of mathalikkunnel Quarry dated 11/10/2024 –
Submission of Sketch.

In accordance with the above reference, I am herewith submitting the sketch for Unsurvey No. 2387 in Koodaranhi Village, indicating the width of the road.

Taluk Surveyor

Thamarassery Taluk

DISTRICT : KOZHIKODE

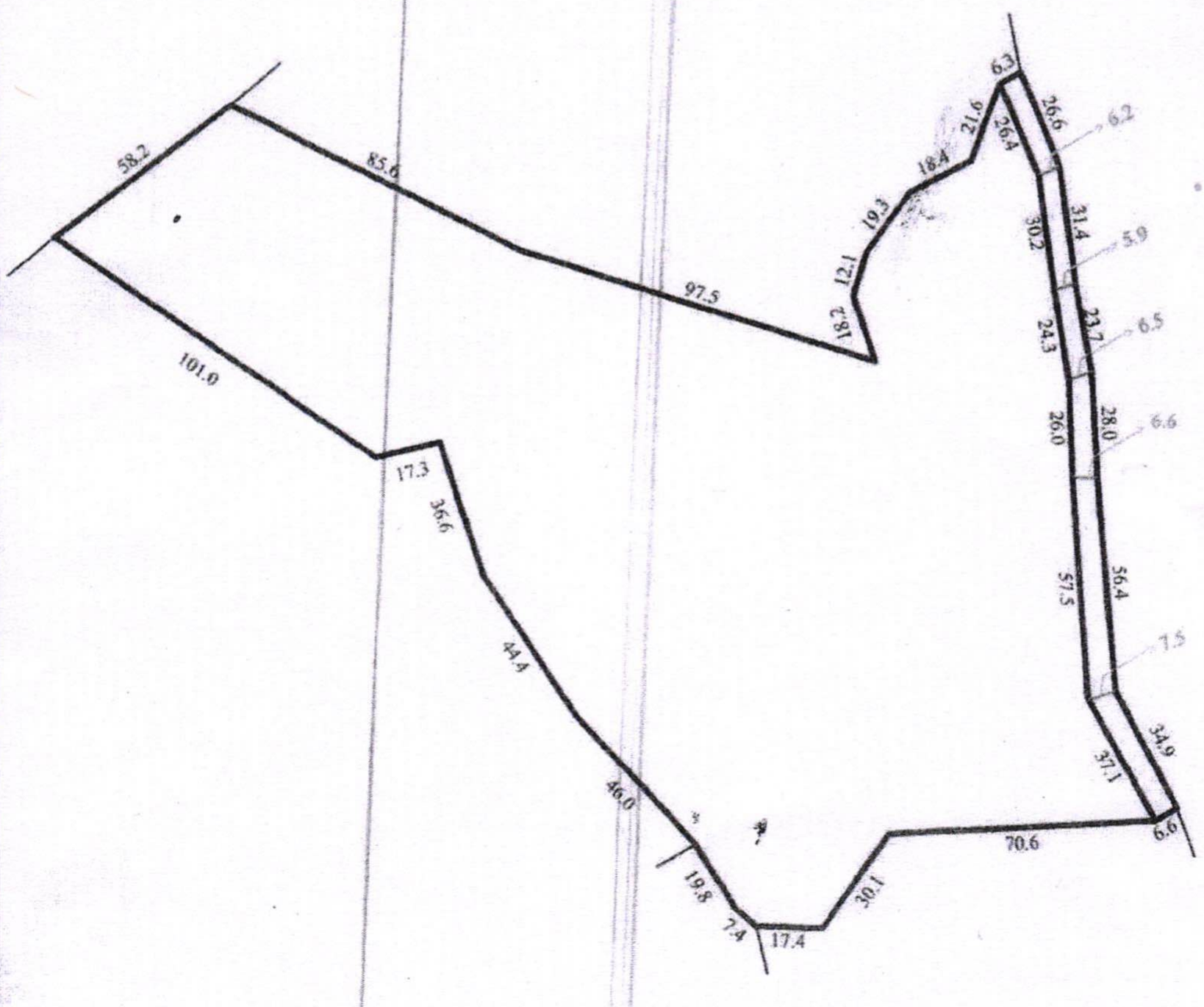
TALUK : THAMARASSERY

VILLAGE : ~~THIRUVAMBADI~~ KOODGRAGI

DESOM : ~~THIRUVAMBADI~~ KOODGRAGI

Field No 2387

AREA : 3.1020HA



14/12/24

TALUK SURVEYOR
Thamarassery Taluk

SCALE 1 : 20 M

Translation of 23(c)

VO/140/2024

Village Officer

Date: 19/10/2024

Email:

From

Village Officer

Koodaranhi

To

Thahasildar

Thamarassery

Sir,

Subject: Submission of Joint Inspection Report for Mathalikkunnel Quarry – Regarding;

Reference: Joint Inspection dated 11/10/2024.

Inviting your attention to above reference. As instructed during reference inspection at Mathalikkunnel Quarry, the report of inspection is submitted herewith.

Sincerely

Village Officer

Translation of 23(C) - Contd.

63/2024

Village Office

Koodaranji

Village Office

Koodaranji

16/10/2024

To

Tahsildar, Thamarassery

Sir,

Subject: Joint Inspection Conducted on 11/10/2024 at the Quarry of Mr. Thankachan Mathalikunnel

Reference: Email dated 14/10/2024 from PCB DO KKD

The Mathalikkunnel quarry is operating on the eastern side of Koombara Punnakkadavu Road, within Koodaranji Village, Thamarassery Taluk. According to title deeds numbered 1579/98, 1582/98, and 3788/2005 from Mukkom Town, and 1541/2012 from Thiruvambadi Town, the land is jointly owned by Mr. Thankachan Mathalikkunnel and Mrs. Jessy Thankachan (W/O Thankachan Mathalikkunnel) based on deed number 768/86 from Mukkom Town. The land comprises an area of 3.6423 hectares, recorded as unsurveyed in field number 2442 of the interim survey.

The eastern boundary of the quarry land is adjacent to the property of Mr. Martin, the southern boundary to Thankachan's land, the western boundary to the road and Thankachan's land, and the northern boundary to the Matha Crusher property. Quarrying permission is granted for 3.38 hectares of the total 3.6423 hectares.

Details of licenses currently held for mining at this site are as follows:

1. Mining & Geology License: No. 165/2015-16/2846/M3/2015 dated 28/05/2015, with a validity of 12 years
2. Pollution Control Board Consent: No. PCB/KKD/DO/ICRO-K3/1507/ R16K024227393/12274-532/2019
3. Magazine Certificate: No. E/SC/K1/22/1413(E65549)
4. Environmental Clearance (EC): SEIAA/KL/251/2014, dated 04/11/2019, valid until 04/12/2024
5. Explosive License: From Ministry & Environment, No. E/SC/KL/22/1413 (E65549), dated 16/03/2021, valid until 31/03/2026
6. Panchayath License: No. A3 3948/2024

This information is submitted for your reference.

Sincerely,

S/d

Village Officer

Koodaranji

Annexure - 24.

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് ജില്ലാ ആഫീസ്
DISTRICT OFFICE, KOZHIKODE
3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002
Ph: 0495-2300745 kspcb.kerala.gov.in

PCB/KKD/DO/GEN-213/OA No.93/2024(SZ) Dated 11/11/2024

From

The Environmental Engineer

O/C

To

Shri. Thankachan Sebastian

11/11/2024
By Email
& Reg A/D

Subject: OA No. 93 of 2024(SZ) (Old OA 770/2023(PB)) violation of Environmental Norms in operation of quarry at Mathalikkunnel, Koombara, Punnakkadavu, Koodaranhi, Kozhikode – Regarding;

Ref :

1) Hon'ble NGT orders dated 31/01/2024, and further order dated 20/05/2024, 30/07/2024, and 12/09/2024 in OA No. 93 of 2024(SZ) filed by Shri. Sajimon Joseph before the Hon'ble NGT.
2) Environmental Clearance No. 212/SEIAA/KL/251/2014 dated 05/12/2014 and extension of EC dated 04/11/2019.
3) Complaint dated 26/08/2024 from Shri. Shaju Abhraham.
4) Consent to Operate renewal order issued from this office by number PCB/KKD/DO/ICO-R3/1507/R16KOZ4227391/12274 532 / 2019 valid up to 04/12/2024.
5) Joint Committee site inspection conducted by expert members at your quarry in 11/10/2024.
6) Memo issued to you by SEIAA, no; 1068/EC4/2024/SEIAA dated 02/11/2024.

7) Show Cause Notice issued to you by SEIAA no. 1068/EC4/ 2024/ SEIAA dated 02/11/2024.

SHOW CAUSE NOTICE

WHERE AS, Based on reference (1) NGT Orders, site inspection was conducted by the Joint Committee and conducted Air Monitoring, Water Monitoring & Noise Monitoring, and heard the complainant as well as the petitioner, on 11/10/2024.

WHERE AS During the preliminary site inspection, conducted on 25/03/2024, and further on the detailed site inspection by expert members vide Para above, certain violations/non compliances of EC conditions were noticed in the operation of the quarry which are enlisted below.

1. Garland drain is not seen provided at the site.
2. Quarry pit was filled with water up to the level of the settling tank.
3. The site did not exhibit proper benches as prescribed in Environmental Clearance.
4. Over burden (OB) dumping was observed on the elevated southern side outside the quarry area, without safely measures and at angles exceeding 45 degrees.
5. No approved Environmental Management Plan (EMP), imposed as the specific condition of EC was found submitted/implemented by the project proponent.

6. A natural steam was observed on the south side of the project area near the OB dump, flowing directly in to the project area. It appeared that recent modifications had been made to this channel, diverting it towards the quarry pit.
7. Access roads were found to be damaged in certain area.

WHERE AS On the basis of above findings and also based on complaint received from Shri. Shaju Abraham by SEIAA which states that besides NONEL technology for blasting, the quarry owner uses other explosives for carrying out blasting.

WHERE AS In addition, the quarry area is at a distance of 15 km from the land slide affected area in Wayanad.

WHERE AS SEIAA had issued a Show Cause Notice to you vide reference (7), for providing reasons as to why the EC should not be cancelled as per Clause 8(vi) of the EIA Notification 2006.

WHERE AS SEIAA had issued a STOP MEMO to you, to stop all the activities carried out with the EC vide reference (6).

NOW THERE FORE You are called upon to Show Cause, why your Consent to Operate Renewal issued by Kerala State Pollution Control Board vide ref (4) shall not be revoked, on the basis of the relevant statutes.

You are directed to submit your explanation with in a period of 15 days from the date of this Notice, failing which Board will proceed with further legal actions against your unit including revoking the Consent of the quarry.

For and On Behalf of KSPCB

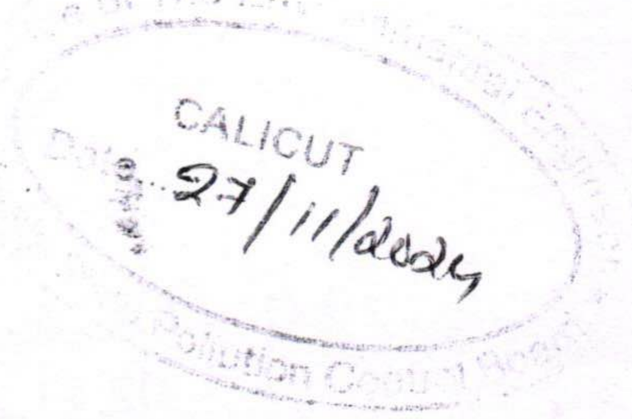
ENVIRONMENTAL ENGINEER.

District Office, Kozhikode

Copy to:

1. Member Secretary
   KSPCB, Head Office
   Thiruvanathapuram
2. Chief Environmental Engineer
   Regional Office, Kozhikode
3. SEIAA Administrator
   State Impact Assessment Authority
   Thiruvanathapuram

Annexure - 25.



From

Thankachan.M.S,
S/o.Sebastian, Mathalikkunel House,
Koombara Bazar.P.O, Koodaranhi,
Kozhikode-673 604.

To

The Environmental Engineer,
Kerala State Pollution Control Board District Office,
Third Floor, Zamorian's Square Building,
Link Road, Palayam, Kozhikode-673 002.

Sub:- O.A. No. 93/2024 (SZ) (Old OA No. 770/2023 (PB))- Violation of Environmental Norms in operation of quarry at Mathalikunel, Koombara, Punnakkadavu, Koodaranhi, Kozhikode- reg.

Ref:- (1) Hon'ble NGT Orders dated 31.01.2024, and further order dated 20.05.2024, 30.07.2024 and 12.09.2024 in OA No. 93/2024 (SZ) filed by Sri. Sajimon Joseph before the Hon'ble NGT.

27/11/24

(2)Environmental Clearance No. 212/SEIAA/KL/251/2014 dated 05.12.2024 and extension of E.C. dated 04.11.2019.

(3) Complaint dated 26.08.2024 from Shaju Abraham.

(4) Consent to operate renewal order issued from this office by No. PCB/ KKD /DO/ICO-R3/1507/R16 KOZ 4227391/12274 532/2019 valid up to 04.12.2024.

(5) Joint Committee site inspection conducted by expert members at the quarry on 11.10.2024.

(6) Memo issued to you by SEIAA, No. 1068/EC4/2024/SEIAA dated 02.11.2024

Thankachan M.S Thankachan

(7) Show cause notice issued by SEIAA No. 1068/EC4/2024/SEIAA dated 02.11.2024

(8) Show cause notice issued by your goodself vide No. PCB/KKD/DO/GEN-213/OA No. 93/2024 (SZ) dated 11.11.2024.

Sir/Madam,

This reply notice is in response to the 8th reference show cause notice issued by the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode dated 11.11.2024.

As stated by you in the show cause notice, a joint inspection by the expert members, including yourself, were carried out in my quarry on 25.03.2024, the month of March 2024, during the peak of summer season. At that point of time, even all the wells in the area were dried up and the quarry pit and the settling tank were not having water therein. It can be seen from the photographs produced by your goodself, in the inspection report, before the National Green Tribunal in OA No. 93/2024 clearly shows that the statement contained in the show cause notice as item 2 was absolutely false. Even in the report filed before the NGT you had categorically stated that the water from the quarry pit was pumped in to my property for watering my agricultural crops instead of taking it to the settling tank which itself shows that the second alleged violation stated in the show cause notice is false. I am herewith producing the photographs showing the garland drain provided by me at the site which was clearly shown to you. The photograph showing the garland drain is marked as **Annexure-1.** Therefore, going by Annexure-1 photograph it can be seen that the first violation alleged in the show cause notice also is not correct.

Thankachan. M.S Thankachan

As regards the third violation alleged in the 8th reference, that the site did not exhibit proper benches is also not correct. The photographs produced by your goodself as Annexures to the joint committee report in OA No. 93/2024 before the National Green Tribunal, Southern Zone, Chennai as Annexure-VII(a) clearly shows that there are benches provided by me in my quarry. Therefore, your own photographs will clearly shows that I had maintained proper benches prescribed in the environmental clearance and therefore the third violation alleged against me a also will not survive based on your own photographs.

As regards the 4th violation alleged against me, that the over burden dumping was observed on the elevated southern side outside the quarry area without safety measures and that angles exceeding 45 degrees also is not correct. I am not permitted to take the overburden outside my quarry as per the provisions of the Kerala Minor Mineral Concession Rules, 2015. I am bound to stack the overburden by the side of my quarry in the area demarcated by the Geologist, Kozhikode who is a competent authority under law, to monitor my quarrying lease for mining building stones. I had stacked the overburden as directed by the Geologist in accordance with law and these facts can be ascertained from the Geologist, Kozhikode.

As regards the 5th violation alleged in the 8th reference show cause notice, I had produced a copy of the environmental management plan (EMP) before the SEIAA as and when I went for the extension of EC dated 04.11.2019. I was granted extension with a specific direction that a comprehensive environmental management plan has to be submitted after the grant of the extension of environmental clearance. I had produced a comprehensive Environmental Management plan before the SEIAA, a copy of which is appended along with this reply as **Anneuxre-2**. Therefore, it can be seen from Annexure-2 that the 5th violation alleged against me also will not sustain.

Thankachan M.S. Thankachan

As regards the 6th violation alleged against me in the 8th reference show cause notice that a natural stream was observed on the south side of the project area near the overburden dump, flowing directly into the project area is absolutely false. There is no such natural stream as alleged in the 6th violation. Even going by the photographs produced by your goodself before the NGT along with the joint inspection report clearly shows that there are no drains as alleged, but you upon an imagination has drawn a line in the photographs showing that there can be a drain which will be flowing through the line which your goodself has drawn in Annexure 7 (b) photograph appended with the joint inspection report produced before the NGT in OA No. 93/2024. Even, as already submitted, the joint inspection team's visit was during the peak summer season and nobody during March, will be able to witness a stream in the area.

As regards the 7th violation that access roads were found to be damage in certain area also is not correct. It is true that the access roads and all roads in the State of Kerala get damaged due to the frequent plying of vehicles which will be repaired, re-tarred or concreted during the course of time. The access roads inside the quarry are all concreted now and photograph of the same is produced as **Annexure-3**.

Apart from the alleged violations of 1 to 7 stated in the 8th reference show cause notice, you had raised an apprehension that I am using other explosives than the NONEL technology for blasting rocks as alleged by Mr.Shaju Abraham vide the 3rd reference complaint. Mr. Shaju Abraham, who had preferred the 3rd reference complaint was a supervisor in my quarry during 2023 who was terminated by me upon misappropriation of funds. Due to that animosity, he had preferred, the frivolous third reference complaint against me. Further, I am permitted to use explosives other than NONEL technology as per the directives of the explosives department which you could seek clarification from the said department. Therefore, without obtaining a report from the explosives

Thankachan M.S. Thankachan

department, incorporating the complaint of Sri.Shaju Abraham in the 8th reference show cause notice was unwarranted.

You have also stated in the 8th reference that the quarry area is situated at a distance of 15 kilometers from the landslide affected area in Wynad. This is absolutely false and had made such a statement in the 8th reference show cause notice with ulterior motives and to put me to irreparable injury. You being an officer-in-charge of the Pollution Control Board in Kozhikode District knows fully well that the landslide occurred at a distance of more than 62.5 kilometers away from my quarry. A copy of the google map showing the distance between Koodaranhi and Chooralmala is produced herewith and may be marked as **Annexure-4**. Knowing fully well that Chooralmala where the landslide occurred is more than 50 kilometers away from my quarry, I am not clear about your intentions in making such false statement in the 8th reference show cause notice. Further, it is humbly submitted that there is no prohibition under any law in operating a quarry within 15 kilometers of a land slide affected area.

As regards the show cause notice of the SEIAA vide 7th reference, I am furnishing a detailed reply to the said show cause notice before the SEIAA.

As regards the stop memo issued to me by the SEIAA, Kerala to stop all the activities carried out by me vide the 6th reference herein, I had challenged the said stop memo before the Hon'ble High Court of Kerala in W.P.(C) NO. 39873/2024 wherein the Hon'ble High Court had stayed the operation of the said stop memo and directed the SEIAA, Kerala to keep the stop memo in abeyance. A true copy of the interim order dated 12.11.2024 passed by the Hon'ble High Court of Kerala in W.P.(C) No. 39873/2024 is produced herewith as **Annexure-A5.** You being a respondent in W.P.(C) No. 39873/2024, is well aware of Annexure-A5.

Thankachan. M.S. Thankachan

In the above circumstances, you may recall the 8th reference show cause notice and treat this reply of the undersigned, in order to find that the violations alleged against me are baseless and refrain from revoking my consent to operate issued by the Kerala State Pollution Control Board vide 6th reference.

Dated this the 26th day of November, 2024.

Thankachan. M.S.

THANKACHAN. M.S.